

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 18, 1983/Magha 29, 1904 (Saka)

No. 296

12-20 P.M.

1. Oath or Affirmation

Two Members took the oath as follows, signed the Roll of Members and took their seats in the House:—

1 in Bengali, and

1 in Telugu.

2. President's Address—Laid on the Table

Secretary laid on the Table a copy of the President's address to both Houses of Parliament assembled together on the 18th February, 1983.

3. Obituary References

The Speaker made references to the passing away of Mr. Leonid Ilyich Brezhnev, Chairman of the Presidium of the Supreme Soviet of U.S.S.R. and General Secretary of the Central Committee of the Soviet Communist Party; Acharya Vinoba Bhave; Shri Mahmood Hasan Khan, who was a sitting Member; Shri Dinkar Dattatraya Desai, who was a Member of Fourth Lok Sabha; Shri Mohindra Kumar Ghosh, who was a Member of Second Lok Sabha; Shri Kondaji Basappa, who was a Member of Fifth and Sixth Lok Sabha; Shri Chiman Lal Chakhubhai Shah, who was a Member of Constituent Assembly, Provisional Parliament and First Lok Sabha; Shri Chand Goel, who was a Member of Fourth Lok Sabha; Shri Bhogji Bha, who was a Member of Second Lok Sabha; Shri Anirudh Sinha, who was a Member of Provisional Parlia-

ment, First and Second Lok Sabha; Shri J. M. Imam, who was a Member of Second and Fourth Lok Sabha; Shri N. M. R. Subaraman, who was a Member of Third Lok Sabha; Shri Piloo Mody, who was a Member of Fourth and Fifth Lok Sabha; Shri C. D. Gautam, who was a Member of First, Second, Fourth and Fifth Lok Sabha; Shrimati Yashoda Reddy, who was a Member of Third Lok Sabha; Shri R. Kanakasabai, who was a Member of Constituent Assembly, Provisional Parliament, Second and Third Lok Sabha; Shri Arun Chandra Guha, who was a Member of Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha; Sardar Ujjal Singh, who was a Member of Constituent Assembly; and Chaudhri Suraj Mal, who was a Member of Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

12-47 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the
21st February, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 21, 1983|Phalguna 2, 1904 (Saka)

No. 297

11 A.M.

1. Loss of lives in Assam

The Speaker expressed grief on the loss of lives in Assam during the last few days. He said that Members' sympathies went to the bereaved families. Thereafter Members stood in silence for a short while as a mark of respect to the departed souls.

2. Questions

The Question Hour having been dispensed with, all starred questions (Nos. 1—20) put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions (Nos. 1—230) will be printed in the Official Report for the day.

3. Statement by Minister

The Minister of Home Affairs made a statement regarding Assam.

4. Motion

Prof. Madhu Dandavate moved the following motion:—

“That this House do consider the statement made by the Minister of Home Affairs in the House on 21 February, 1983 regarding Assam.”

A substitute motion was moved by Shri Atal Bihari Vajpayee.

The following Members took part in the debate:—

- (1) Shri C. M. Stephen
- (2) Shri Samar Mukherjee
- (3) Shri Ananda Gopal Mukhopadhyay
- (4) Shri Atal Bihari Vajpayee
- (5) Prof. K. K. Tewari
- (6) Shri Rasheed Masood
- (7) Shri Beravadan K. Gadhavi
- (8) Shri Indrajit Gupta
- (9) Shri Chiranji Lal Sharma
- (10) Shri Harikesh Bahadur
- (11) Shri Jamilur Rahman
- (12) Shri Chitta Basu
- (13) Begum Abida Ahmed
- (14) Shri K. P. Unnikrishnan
- (15) Dr. Karan Singh
- (16) Shri Girdhari Lal Vyas
- (17) Shri Chandrajit Yadav
- (18) Shri G. M. Banatwalla

The discussion was not concluded.

5. Report of Business Advisory Committee

Shri Buta Singh presented the Thirty-ninth Report of the Business Advisory Committee.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd February, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 22, 1983/Phalgun 3, 1904 (Saka)

No. 298

11 A.M.

1. Starred Questions

Starred Questions Nos. 23—27 were orally answered. Replies to Starred Questions Nos. 21, 28, 29 and 31—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—279 and 281—460 were laid on the Table.

3. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motion thereto moved on the 21st February, 1983, continued:—

“That this House do consider the statement made by the Minister of Home Affairs in the House on 21 February, 1983 regarding Assam.”

The following Members took part in the debate:—

- (1) Shri Sontosh Mohan Dev
- (2) Shrimati Indira Gandhi
- (3) Shri P. C. Sethi

Prof. Madhu Dandavate replied to the debate.

Substitute motion moved by Shri Atal Bihari Vajpayee was withdrawn by leave of the House.

The discussion was concluded.

4. Resolution—agreed to

The Speaker placed the following Resolution before the House:—

“This House, after discussing the situation in Assam, do condemn the brutal killings and riots that took place there and appeal to the people of Assam to strengthen the feelings of mutual cooperation and brotherhood and find a solution to the complicated problem amicably and help the administration in restoring peace.”

The Resolution was agreed to unanimously.

5. Papers laid on the Table

The following papers were laid on the Table:—

- *(1) A copy of the ‘Economic Survey, 1982-83’ (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1983 published in Notification No. G.S.R. 84(E) in Gazette of India dated the 15th February, 1983.
 - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1983 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 15th February, 1983.
 - (iii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1983 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 17th February, 1983.
- (3) A copy of the Agreement (Hindi and English versions) under section 42 of the Income Tax Act, 1961 entered into between the Government of India and the Oil India Limited, Assam on the 12th November, 1982.
- (4) (i) A copy of the Annual Report together with Audited Accounts (Hindi and English versions) of the Oil and

*At 12.03 P.M.

Natural Gas Commission for the year 1981-82 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1981, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1981-82 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1981.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1981-82 along with the Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1981-82.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1981-82.
 - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Petroleum Products (Supply and Distribution) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated the 17th February, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of the High Court Judges Travelling Allowance (Second Amendment) Rules, 1982 (Hindi and English

versions) published in Notification No. G.S.R. 887 in Gazette of India dated the 30th October, 1982, under sub-section (3) of section 34 of the High Court Judges (Conditions of Service) Act, 1954.

- (10) A copy of the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Removal of difficulties Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 30th October, 1982 under sub-section (2) of section 13 of the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Act, 1981.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Cement) Amendment Rules, 1983 published in Notification No. G.S.R. 14 in Gazette of India dated the 8th January, 1983.
 - (ii) The Cost Accounting Records (Cycles) Amendment Rules, 1983 published in Notification No. G.S.R. 15 in Gazette of India dated the 8th January, 1983.
 - (iii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1983 published in Notification No. G.S.R. 16 in Gazette of India dated the 8th January, 1983.
 - (iv) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1983 published in Notification No. G.S.R. 17 in Gazette of India dated the 8th January, 1983.
 - (v) The Cost Accounting Records (Room Air-Conditioners) Amendment Rules, 1983 published in Notification No. G.S.R. 18 in Gazette of India dated the 8th January, 1983.
 - (vi) The Cost Accounting Records (Refrigerators) Amendment Rules, 1983 published in Notification No. G.S.R. 19 in Gazette of India dated the 8th January, 1983.

- (vii) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1983 published in Notification No. G.S.R. 20 in Gazette of India dated the 8th January, 1983.
- (viii) The Cost Accounting Records (Electric Lamps) Amendment Rules, 1983 published in Notification No. G.S.R. 21 in Gazette of India dated the 8th January, 1983.
- (ix) The Cost Accounting Records (Electric Fans) Amendment Rules, 1983 published in Notification No. G.S.R. 22 in Gazette of India dated the 8th January, 1983.
- (x) The Cost Accounting Records (Electric Motors) Amendment Rules, 1983 published in Notification No. G.S.R. 23 in Gazette of India dated the 8th January, 1983.
- (xi) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1983 published in Notification No. G.S.R. 24 in Gazette of India dated the 8th January, 1983.
- (xii) The Cost Accounting Records (Tractors) Amendment Rules, 1983 published in Notification No. G.S.R. 25 in Gazette of India dated the 8th January, 1983.
- (xiii) The Cost Accounting Records (Aluminium) Amendment Rules, 1983 published in Notification No. G.S.R. 26 in Gazette of India dated the 8th January, 1983.
- (xiv) The Cost Accounting Records (Vanaspati) Amendment Rules, 1983 published in Notification No. G.S.R. 27 in Gazette of India dated the 8th January, 1983.
- (xv) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1983 published in Notification No. G.S.R. 28 in Gazette of India dated the 8th January, 1983.
- (xvi) The Cost Accounting Records (Sugar) Amendment Rules, 1983 published in Notification No. 29 in Gazette of India dated the 8th January, 1983.

- (xvii) The Cost Accounting Records (Infant Milk Food) Amendment Rules, 1983 published in Notification No. G.S.R. 30 in Gazette of India dated the 8th January, 1983.
- (xviii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1983 published in Notification No. G.S.R. 31 in Gazette of India dated the 8th January, 1983.
- (xix) The Cost Accounting Records (Jute Goods) Amendment Rules, 1983 published in Notification No. G.S.R. 32 in Gazette of India dated the 8th January, 1983.
- (xx) The Cost Accounting Records (Paper) Amendment Rules, 1983 published in Notification No. 33 in Gazette of India dated the 8th January, 1983.
- (xxi) The Cost Accounting Records (Rayon) Amendment Rules, 1983 published in Notification No. G.S.R. 34 in Gazette of India dated the 8th January, 1983.
- (xxii) The Cost Accounting Records (Dyes) Amendment Rules, 1983 published in Notification No. G.S.R. 35 in Gazette of India dated the 8th January, 1983.
- (xxiii) The Cost Accounting Records (Soda Ash) Amendment Rules, 1983 published in Notification No. 36 in Gazette of India dated the 8th January, 1983.
- (xxiv) The Cost Accounting Records (Polyester) Amendment Rules, 1983 published in Notification No. G.S.R. 37 in Gazette of India dated the 8th January, 1983.
- (xxv) The Cost Accounting Records (Nylon) Amendment Rules, 1983 published in Notification No. G.S.R. 38 in Gazette of India dated the 8th January, 1983.
- (xxvi) The Cost Accounting (Dry Cell Batteries) Amendment Rules, 1983, published in Notification No. G.S.R. 39 in Gazette of India dated the 8th January, 1983.

- (xxvii) The Cost Accounting Records (Cotton Textiles) Amendment Rules, 1983 published in Notification No. G.S.R. 40 in Gazette of India dated the 8th January, 1983.
- (xxviii) The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 1983 published in Notification No. G.S.R. 41 in Gazette of India dated the 8th January, 1983.
- (xxix) The Cost Accounting Records (Jute Goods) Amendment Rules, 1983 published in Notification No. G.S.R. 42 in Gazette of India dated the 8th January, 1983.
- (12) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1981-82 along with the Audited Accounts.
- (13) A copy of the Report (Hindi and English versions) under section 21(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs. Synthetics and Chemicals Limited, Bombay for substantial expansion of Styrene Butadiene Rubber Capacity and manufacture of (a) Vinyl Pyridine Latexes and (b) Styrenated Phenol and Government's Order dated the 21st December, 1982 together with an Explanatory note under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (A) (i) Review by the Government on the working of the Projects and Development India Limited, for the year 1981-82.
- (ii) Annual Report of the Projects and Development India Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (B) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1981-82.

- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (C) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, for the year 1981-82.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (D) (i) Review by the Government on the working of Smith Stanistreet Pharmaceuticals Limited, for the year 1981-82.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (E) (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1981-82.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (F) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, for the year 1981-82.
- (ii) Annual Report of the Fertilizers Corporation of India Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (G) (i) Review by the Government on the working of the National Fertilizers Limited, for the year 1981-82.
- (ii) Annual Report of the National Fertilizers Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (H) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1981-82.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (I) (i) Review by the Government on the working of the Madras Fertilizers Limited, for the year 1981-82.
- (ii) Annual Report of the Madras Fertilizers Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forests and Plantation Development Corporation, Port Blair, for the year 1981-82 within the stipulated period of nine months after the close of Accounting Year.
- (16) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—
- | | | | |
|--|---|--------------------|--|
| (i) Statement No. XXV-Seventh Session, 1979. | } | Sixth Lok Sabha. | |
| (ii) Statement No. XXII-Third Session, 1980. | | | |
| (iii) Statement No. XVI-Fourth Session, 1980. | } | Seventh Lok Sabha. | |
| (iv) Statement No. XVI-Fifth Session, 1981. | | | |
| (v) Statement No. X-Sixth Session, 1981. | | | |
| (vi) Statement No. VIII-Seventh Session, 1981. | | | |
| (vii) Statement No. VII-Eighth Session, 1982. | | | |
| (viii) Statement No. III-Ninth Session, 1982. | | | |
| (ix) Statement No. II-Tenth Session, 1982. | | | |

- (17) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
- (i) The Delhi Administration (Amendment) Ordinance, 1983 (No. 1 of 1983) promulgated by the President on the 2nd January, 1983.
 - (ii) The Delhi Municipal Corporation (Amendment) Ordinance, 1983 (No. 2 of 1983) promulgated by the President on the 2nd January, 1983.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1981-82.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1981-82.
- (20) (i) A copy of the Audited Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1981-82 under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1981-82.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1981-82, under section 26 of the Delhi Development Act, 1957.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority, Delhi, for the year 1981-82.
- (22) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 30(E) in Gazette of India dated the 17th January, 1983.
- (23) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—
- (i) Annual Report of the Employees' State Insurance Corporation, for the year 1981-82.
- (ii) Annual Accounts of the Employees State Insurance Corporation for the year 1981-82 along with Audit Report thereon.
- (24) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1981-82 along with the Audited Accounts.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, for the year 1981-82.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1981 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1981.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council for the year 1981-82 along with the Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council for the year 1981-82.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, for the year 1981-82.
- (ii) A copy of the Annual Account (Hindi and English versions) of the Employees' Provident Fund Organisation, for the year 1981-82 along with the Audit Report thereon.
- (29) (i) A copy of Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1981-82 together with Report thereon.
- (30) A copy of the Indian Telegraph (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 744(E) in Gazette of India dated the 9th December, 1982, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (31) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1981-82 along with Accounts and the Audit Report thereon.
- (32) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1981-82.
- (33) A copy of the Annual Account (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1981-82 together with Audit Report thereon. . . .
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, for the year 1981-82.

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (A) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1981-82.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (B) (i) Review by the Government on the working of the National Thermal Power Corporation, New Delhi, for the year 1981-82.
- (ii) Annual Report of the National Thermal Power Corporation, New Delhi, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 750(E) in Gazette of India dated the 10th December, 1982, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (37) A copy of Notification No. S.O. 99 (E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1983 containing President's Order issued under section 31 of the Delhi Administration Act, 1966 rescinding the Order dated the 21st March, 1980, as amended from time to time, in respect of Metropolitan Council of Delhi.
- (38) A copy of Assam Government Notification No. PLA 906/82|147 (Hindi and English versions) published in Assam Gazette dated the 29th October, 1982 containing corrigendum to Notification No. PLA 906/82|125

dated the 30th September, 1982 under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981.

- (39) A copy of the Gold (Control) Appeals (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 795(E) in Gazette of India dated the 10th November, 1982 under sub-section (3) of section 114 of the Gold (Control) Act, 1969.
- (40) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
- (i) The Coinage (Standard Weight and Remedy of Commemorative coins of Two Rupees made up of Copper and Nickel coined for "IX ASIAN GAMES DELHI 1982") Rules, 1982 published in Notification No. S.O. 774(E) in Gazette of India dated the 3rd November, 1982.
 - (ii) The Coinage (Standard Weight and Remedy of the coins of one Rupee containing copper 75 per cent and nickel 25 per cent) Rules, 1982 published in Notification No. S.O. 775(E) in Gazette of India dated the 3rd November, 1982.
 - (iii) The Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent, Ten Rupees, Two Rupees and Fifty Paise each containing Copper 75 per cent and Nickel 25 per cent. Coined for National Integration, 1982) Rules, 1982 published in Notification No. S.O. 853(E) in Gazette of India dated the 20th December, 1982.
- (41) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. F. 4(116)/82-Fin(G) in Delhi Gazette dated the 6th December, 1982 under section 72 of the Delhi Sales Tax Act, 1975.

(42) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (First Amendment) Rules, 1983 published in Notification No. G.S.R. 19(E) in Gazette of India dated the 11th January, 1983.

(ii) The Central Excise (Twelfth Amendment) Rules, 1982 published in Notification No. G.S.R. 682(E) in Gazette of India dated the 10th November, 1982.

(43) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice versa* for purpose of assessment of imports and exports.

(ii) G.S.R. 8(E) published in Gazette of India dated the 5th January, 1983 together with an explanatory note withdrawing exemption of additional (countervailing) duty under Tariff Item 68 of the Central Excise Tariff on items covered by Chapters 75, 77, 80 and 81 of the Customs Tariff such as Tin and articles thereof, Nickel and articles thereof.

(iii) G.S.R. 11(E) published in Gazette of India dated the 6th January, 1983 together with an explanatory memorandum making certain amendment to Notification No. G.S.R. 1716 dated the 19th July, 1969 so as to substitute the "Baggage Rules, 1978" and "Transfer of Residence Rules, 1978" therein for "the Passengers (Non-Tourist) Baggage Rules, 1960" and the "Transfer of Residence Rules, 1969" as these rules were substituted by the Rules of 1978.

(iv) G.S.R. 12 (E) published in Gazette of India dated the 7th January, 1983 together with an explanatory memorandum regarding revised rate of

exchange for conversion of Russian Rouble into Indian currency or *vice versa* in supersession of Notification No. 178-Cus. dated the 7th July, 1982.

- (v) G.S.R. 95 published in Gazette of India dated the 29th January, 1983 together with an explanatory memorandum making amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add six more products of Nepalese origin that have been found to qualify for preferential entry into India under the Indo-Nepal treaty of Trade, 1978.
- (vi) G.S.R. 678(E) published in Gazette of India dated the 9th November, 1982 together with an explanatory memorandum regarding revised rates of exchange for conversion of Hong Kong Dollar into Indian currency or *vice versa* in supersession of Notification No. 216-Customs dated the 1st October, 1982.
- (vii) The Customs (Appeals) Amendment Rules, 1982 published in Notification No. G.S.R. 681(E) in Gazette of India dated the 10th November, 1982.
- (viii) G.S.R. 701(E) |704(E) published in Gazette of India dated the 16th November, 1982 together with an explanatory memorandum regarding revised rates of customs and excise duties on copper and copper items with effect from the 16th November, 1982.
- (ix) G.S.R. 707(E) published in Gazette of India dated the 16th November, 1982 together with an explanatory memorandum making certain amendment to Notification No. 150-Customs dated the 23rd July, 1980 so as to extend the concession to printed bags made of polypropylene, PVC, High molecular or High density polythene.
- (x) G.S.R. 716(E) published in Gazette of India dated the 23rd November, 1982 together with an explanatory Note regarding increase in the customs duty on Polyester Filament Yarn, polyester monofil and Polyester strip by Rs. 15 per kilogram.
- (xi) G.S.R. 719(E) published in Gazette of India dated the 24th November, 1982 together with an explanatory memorandum exempting stainless steel bars

(including bright bars), rods and wires, the cross sectional dimension of which is less than 10 mm from the basic customs duty in excess of 60 per cent *ad-valorem* and also exempting stainless steel bars (including bright bars), rods and wires, the cross sectional dimension of which is 10 mm or more from basic customs duty in excess of 150 per cent *ad-valorem*.

- (xii) G.S.R. 721(E) published in Gazette of India dated the 25th November, 1982 together with an explanatory memorandum extending the validity of Notification No. 232-Customs dated the 5th December, 1979 upto the 30th November, 1983.
- (xiii) G.S.R. 725(E) published in Gazette of India dated the 30th November, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice versa* in supersession of Notification No. 216-Cus. dated the 1st October, 1982.
- (xiv) G.S.R. 736(E) to 743(E) published in Gazette of India dated the 8th December, 1982 together with an explanatory memorandum regarding increase in auxiliary duty of customs and withdrawal of exemption from countervailing duty on certain iron and steel items.
- (xv) G.S.R. 747(E) published in Gazette of India dated the 9th December, 1982 together with an explanatory memorandum making certain amendment to Notification No. 181-Customs dated the 24th August, 1979 so as to extend the benefit of duty concession to all types of outboard motors required for fitment to boats used for fishing operations.
- (xvi) G.S.R. 759(E) published in Gazette of India dated the 16th December, 1982 together with an explanatory Note regarding increase in the rate of export duty on coffee from Rs. 440 per quintal to Rs. 530 per quintal.

- (xvii) G.S.R. 761(E) published in Gazette of India dated the 17th December, 1982 together with an explanatory memorandum rescinding Notification No. 236-Customs dated 2-11-1982.
- (xviii) G.S.R. 762(E) published in Gazette of India dated the 18th December, 1982 containing Corrigendum to Notification No. G.S.R. 308(E) dated the 5th April, 1982.
- (xix) G.S.R. 768(E) published in Gazette of India dated the 18th December, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice versa* in supersession of Notification No. 216-Customs dated the 1st October, 1982.
- (44) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1983 together with an explanatory memorandum extending the concession under Notification No. 291/77-Central Excises dated the 12th September, 1977 upto 31st March, 1983.
- (ii) G.S.R. 3(E) and 4(E) published in Gazette of India dated the 1st January, 1983 together with an explanatory memorandum seeking exemption from so much of the basic excise duty as is in excess of the amount calculated at the rate of eight per cent *ad-valorem* and full exemption from special excise duty on the bare copper wires.
- (iii) G.S.R. 42(E) published in Gazette of India dated the 31st January, 1983 together with an explanatory memorandum regarding exemption to excisable goods donated to the people affected by the cyclone in the State of Gujarat, from the whole of excise duty payable thereon.
- (iv) G.S.R. 679(E) published in Gazette of India dated the 10th November, 1982 together with an explanatory memorandum regarding exemption to copper sulphate from payment of central excise duty under Item 68 C.E.T.

- (v) G.S.R. 684(E) published in Gazette of India dated the 11th November, 1982 together with an explanatory memorandum regarding reclassification of Tea Zones.
 - (vi) G.S.R. 705(E) and 706(E) published in Gazette of India dated the 16th November, 1982 regarding readjustments of Customs and Excise duties on Copper and articles thereof.
 - (vii) G.S.R. 709(E) published in Gazette of India dated the 17th November, 1982 together with an explanatory memorandum regarding exemption from whole of excise duty on all excisable goods manufactured in Ordnance Factories and intended for consumption by the members of Armed Forces and factories itself.
 - (viii) G.S.R. 717(E), 718(E) published in Gazette of India dated the 24th November, 1982 together with an explanatory memorandum regarding concessional rate of duty on Printing Paper.
 - (ix) G.S.R. 731(E) published in Gazette of India dated the 1st December, 1982 together with an explanatory memorandum regarding rates of excise duty on free sale sugar.
 - (x) G.S.R. 754(E) published in Gazette of India dated the 11th December, 1982 together with an explanatory memorandum regarding exemption from duty on Equipment of Computer/Telecommunication of the project "Titan" of Oil and Natural Gas Commission.
- (45) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part XIII—A macro view of overall performance including sales performance etc. of the erstwhile Hindustan Steel Limited.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part-I—Introduction.

(iii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part-III—Scooters India Limited.

(46) A statement (Hindi and English versions) on the results of the market loans floated in December, 1982 and February, 1983.

6. Minutes of Committee on Papers laid on the Table

Shrimati Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Twelfth Report.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st February, 1983 Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, up to the last day of the first week of the Hundred and Twenty Seventh Session of Rajya Sabha.

8. Assent to Bills

(i) Secretary laid on the Table following two Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Anti-Hijacking Bill, 1982.
- (2) The Suppression of Unlawful Acts against Safety of Civil Aviation Bill, 1982.

(ii) Secretary also laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament and assented to:—

- (1) The Amritsar Oil Works (Acquisition and Transfer of Undertakings) Bill, 1982.
- (2) The Food Corporations (Amendment) Bill, 1982.
- (3) The Charitable Endowments (Amendment) Bill, 1982.
- (4) The Salary, Allowances and Pension of Members of Parliament (Second Amendment) Bill, 1982.

- (5) The State Bank of Sikkim (Acquisition of Shares) and Miscellaneous Provisions Bill, 1982.
- (6) The Road Transport Corporations (Amendment) Bill, 1982.
- (7) The Sugar Development Fund (Amendment) Bill, 1982.
- (8) The International Monetary Fund and Bank (Amendment) Bill, 1982.
- (9) The Drugs and Cosmetics (Amendment) Bill, 1982.
- (10) The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1982.
- (11) The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982.
- (12) The Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Bill, 1982.
- (13) The Industrial Development Bank of India (Amendment) Bill, 1982.
- (14) The Constitution (Forty-sixth Amendment) Bill, 1982.

9. Report of Committee on Papers Laid on the Table

Shrimati Krishna Sahi presented the Twelfth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 2.55 P.M.)

10. Statement by Minister

The Minister of Labour and Rehabilitation made a statement regarding certain accidents in the stone and bajri mines in the Union Territory of Delhi.

11. Motion regarding Thirty-ninth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1983.”

An amendment moved by Dr. Subramaniam Swamy was withdrawn by leave of the House.

The motion was adopted.

12. Government Bill—Introduced

THE DELHI ADMINISTRATION (AMENDMENT) BILL, 1982

The motion for leave to introduce the Bill moved by Shri P. Venkatasubbaiah, was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Administration (Amendment) Ordinance, 1983, was laid on the Table.

14. Government Bill—Introduced

THE DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 1982

15. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Municipal Corporation (Amendment) Ordinance, 1983, was laid on the Table.

16. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding compensation to the farmers of Haryana whose crops had been destroyed in hail-storm.

(2) Shri Mahavir Prasad raised a matter regarding need for payment of arrears to sugarcane growers in U.P.

(3) Smt. Krishna Sahi raised a matter regarding need to construct a new building for Post and Telegraph Department at Lakhisarai, Bihar, to facilitate setting up of a new automatic telephone exchange and Telegraph Office.

(4) Shri Chandra Pal Shailani raised a matter regarding need for banning employment of children in factories and enforcement of the law strictly.

(5) Shri Chandrajit Yadav raised a matter regarding beating of lawyers and employees of Courts in Azamgarh (U.P.)

(6) Dr. A. Kalanidhi raised a matter regarding need to give special attention to proper development of Medical Science and Technology.

17. Motion of Thanks on the President's Address

Shri K. Brahmanand Reddy moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.’”

Prof. K. K. Tewari seconded the motion.

Three hundred and fifty-eight amendments [Nos. 1 to 12, 24 to 238, 241 to 276, 298 to 308, 313 to 321, 354 to 356, 406 to 421, 480 to 499, 527 to 556 and 558 to 563] were moved.

Shri Chandrajit Yadav took part in the debate and his speech was not concluded.

The discussion was not concluded.

***18. Calling Attention**

Shri Bheekhabhai called the attention of the Minister of Energy to the reported increase in transport fares and freight rates consequent on the recent increase in the prices of certain petroleum products.

The Minister of Energy made a statement in regard thereto.

6-32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd February, 1983)

AVTAR SINGH RIKHY,
Secretary.

*At 5 P.M.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, February 23, 1983/Phalguna 4, 1904 (Saka)

No. 299

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 41-45, 47 and 49 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 461, 462, 464—470, 472—475, 477—568, 570—598, 600, 601, 604—620, 622—625 and 627—690 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1981-82 along with the Audited Accounts.
- (2) A copy of Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1981-82.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas (1972) Limited, for the year 1981-82.

- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, for the year 1981-82.
(ii) Annual Report of the Instrumentation Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited for the period ended 31st March, 1982.
(ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, for the period ended the 31st March, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, for the year 1981-82.
(ii) Annual Report of the Cement Corporation of India Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, for the year 1981-82.
(ii) Annual Report of the Lagan Jute Machinery Company Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, for the year 1981-82.

- (ii) Annual Report of the Engineering Projects (India) Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1981-82.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, for the year 1981-82.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the Hindustan Machines Tools, for the year 1981-82.
- (ii) Annual Report of the Hindustan Machines Tools, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the National Instruments Limited, for the year 1981-82.
- (ii) Annual Report of the National Instruments Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, for the year 1981-82.

- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (l) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited, for the year 1981-82.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited for the year 1981-82.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, for the year 1981-82.
- (ii) Annual Report of the National Newsprint and Paper Mills Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (o) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, for the year 1981-82.
- (i) Annual Report of the Jessop and Company Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (p) (i) Review by the Government on the working of the Andrew Yule and Company Limited, for the year 1981-82.
- (ii) Annual Report of the Andrew Yule and Company Limited, for the year 1981-82, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) Seven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d), (e), (f), (l), (m), (o) and (p) of item (3) above.
- (5) (i) A copy of Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore for the year 1981-82.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council for the year 1981-82.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Small Industry Extension Training Institute, for the year 1981-82.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English) of Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1981-82 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1981-82 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1981-82 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1981-82 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of (a) Central Institute of Tool Design, Hyderabad. (b) Institute for Design of Electrical Measuring Instruments, Bombay (c) Central Tool Room and Training Centre, Calcutta (d) Central Tool Room, Ludhiana and (e) Tool Room and Training Centre, Delhi, for the year 1981-82.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Electronics Corporation of India Limited, for the year 1981-82.
- (ii) Annual Report of the Electronics Corporation of India Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Rare Earths Limited, for the year 1981-82.

- (ii) Annual Report of the Indian Rare Earths Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Uranium Corporation of India Limited, for the year 1981-82.
- (ii) Annual Report of the Uranium Corporation of India Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Remote Sensing Agency, Secunderabad, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (i) of item (13) above.
- (14) A copy of the statement (Hindi and English versions) on results of INSAT-1A failure investigations.
- (15) A copy of the Order (Hindi and English versions) published in Notification No. S.R.O. 652 in Gazette of India dated the 29th January, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Zinc Limited, for the year 1981-82.

- (ii) Annual Report of the Hindustan Zinc Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Refractories Limited, for the year 1981-82.
- (ii) Annual Report of the Bharat Refractories Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Manganese Ore (India) Limited, for the year 1981-82.
- (ii) Annual Report of the Manganese Ore (India) Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Steel Authority of India Limited, for the year 1981-82.
- (ii) Annual Report of the Steel Authority of India Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, for the year 1981-82.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1981-82.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, for the year 1981-82.
- (ii) Annual Report of the National Mineral Development Corporation Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, for the year 1981-82.
- (ii) Annual Report of the Indian Iron and Steel Company Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (h) of item (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1981-82.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Triveni Structural Limited, for the year 1981-82.
 - (ii) Annual Report of the Triveni Structural Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, for the year 1981-82.
 - (ii) Annual Report of the Burn Standard Company Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, for the year 1981-82.
 - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1981-82.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) A statement regarding Review by the Government on the working of the Braithwaite and Company Limited for the year 1981-82.
 - (ii) Annual Report of the Braithwaite and Company Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—
- (i) Notification No. F. 10/60/80-Home(P) published in Delhi Gazette dated the 2nd December, 1982 regarding scale of charges in respect of deputation of additional police on payment to persons, commercial establishment etc..
 - (ii) The Regulations for licensing and controlling places of Public Amusement (other than cinemas) and performance of Public Amusement (Amendment) 1982 published in Notification No. 2239/Spl. Cell PHQ in Delhi Gazette dated the 13th November, 1982.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Third Amendment) Rules, 1982 published in Notification No. G.S.R. 919 in Gazette of India dated the 13th November, 1982.

- (ii) The Central Industrial Security Force (Fourth Amendment) Rules, 1982 published in Notification No. G.S.R. 997 in Gazette of India dated the 25th December, 1982.
 - (iii) The Central Industrial Security Force (Fifth Amendment) Rules, 1982 published in Notification No. G.S.R. 50 in Gazette of India dated the 15th January, 1983.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1982 published in Notification No. G.S.R. 630 (E) in Gazette of India dated the 29th October, 1982.
 - (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1982 published in Notification No. G.S.R. 631 (E) in Gazette of India dated the 29th October, 1982.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1982 published in Notification No. G.S.R. 763 (E) in Gazette of India dated the 18th December, 1982.
 - (iv) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1982 published in Notification No. G.S.R. 764 (E) in Gazette of India dated the 18th December, 1982.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1982 published in Notification No. G.S.R. 765 (E) in Gazette of India dated the 18th December, 1982.
 - (vi) The Indian Police Service (Pay) Sixth Amendment Rules, 1982 published in Notification No. G.S.R. 766 (E) in Gazette of India dated the 18th December, 1982.
 - (vii) The All India Service (Leave) Amendment Rules, 1982 published in Notification No. G.S.R. 931 in Gazette of India dated the 20th November, 1982.

- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1982 published in Notification No. G.S.R. 932 in Gazette of India dated the 20th November, 1982.
 - (ix) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1982 published in Notification No. G.S.R. 933 in Gazette of India dated the 20th November, 1982.
 - (x) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations 1982 published in Notification No. G.S.R. 957 in Gazette of India dated the 4th December, 1982.
 - (xi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1982 published in Notification No. G.S.R. 958 in Gazette of India dated the 4th December, 1982.
 - (xii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1982 published in Notification No. G.S.R. 971 in Gazette of India dated the 11th December, 1982.
 - (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 10th January, 1983.
 - (xiv) The Indian Administrative Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 18(E) in Gazette of India dated the 10th January, 1983.
 - (xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 24(E) in Gazette of India dated the 12th January, 1983.
 - (xvi) The Indian Forest Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 25(E) in Gazette of India dated the 12th January, 1983.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1981-82.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Computer Maintenance Corporation Limited, for the year 1981-82.
 - (ii) Annual Report of the Computer Maintenance Corporation Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1981-82.
 - (ii) Annual Report of the Semiconductor Complex Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A copy of the Wild Life (Transactions and Taxidermy) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 22nd December, 1982 under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Works and Housing to the reported recent collapse of some D.D.A. flats and school buildings under construction in Delhi and the action taken by Government in the matter.

The Minister of Works and Housing made a statement in regard thereto.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.16 P.M.)

6. Matters Under Rule 377

(1) Shri Krishan Datt Sultanpuri raised a matter regarding need to establish an Agricultural University at Ochhaghat in Solan (Himachal Pradesh).

(2) Shri Umakant Mishra raised a matter regarding need for establishment of industries in Mirzapur (U.P.).

(3) Shri Ramavatar Shastri raised a matter regarding need for re-opening of the Bihar Cotton Mills Limited, Phulwari Sharieff, Bihar.

(4) Shri Zainul Basher raised a matter regarding need for release of more quota of wheat and other foodgrains to Ghazipur district, U.P.

(5) Shri Rajnath Sonkar Shastri raised a matter regarding urgent need to improve the lot of para-medical employees of Health and Family Welfare Department, U.P.

(6) Shri Somnath Chatterjee raised a matter regarding need to nationalise the National Rubber Manufacturers Limited and Inchek Tyres Limited.

(7) Shri Kamal Nath raised a matter regarding need for framing a Scheme for making property returns by M.Ps and M.L.As.

7. Intimation regarding arrest and remand of Member

The Deputy Speaker informed the House that the following communications dated 22 February, 1983 addressed to the Speaker, Lok Sabha, had been received, today:—

(i)

TELEGRAM FROM THE DISTRICT MAGISTRATE. SAGAR (MADHYA PRADESH)

“Shri Ramprasad Ahirwar, Member, Lok Sabha, has been arrested under section 151 Cr. P. C. read with sections 107/116(3) Cr. P. C. with twenty B. J. P. workers who attempted to create law and order problem while demonstrating in front of Collector's Office and committed breach of peace on 22-2-83 at 14.30 hours. Agitators were demanding unconditional release of arrested students in criminal offences.”

(ii)

**WIRELESS MESSAGE FROM THE SUPERINTENDENT,
DISTRICT JAIL, SAGAR (MADHYA PRADESH)**

“Shri Ramprasad Ahirwar, Member of Parliament, admitted in Jail with other 19 B. J. P. agitators under section 151 Cr. P. C. in special class. Remanded upto 23-2-83.”

8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Brahmanand Reddy and seconded by Prof. K. K. Tewari and the amendments thereto moved on the 22nd February, 1983, continued:—

“That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha, assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.”

The following Members took part in the debate:—

- (1) Shri Chandrajit Yadav
- (2) Shri R. S. Sparrow
- (3) Shri Samar Mukherjee
- (4) Shri Uma Kant Mishra
- (5) Dr. Subramaniam Swamy
- (6) Shri M. Satyanarayana Rao
- (7) Shri Ram Jethmalani
- (8) Shri P. Namgyal (*Speech Unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th February, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 24, 1983|Phalgunā 5, 1904 (Saka)

No. 300

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 61—65 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 691—819 and 821—920 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Overall Dimensions of Transport Vehicles and Tyres Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 846(E) in Gazette of India dated the 10th December, 1982 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1969:—
 - (a)(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1981-82.
- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Kandla Port Trust for the year 1981-82 and the Audit Report thereon.
- (ii) Annual Accounts of the Mormugao Port Trust for the year 1981-82 and the Audit Report thereon.
- (iii) Annual Accounts of the Tuticorin Port Trust for the year 1981-82 and the Audit Report thereon.
- (iv) Annual Accounts of the Madras Port Trust for the year 1981-82 and the Audit Report thereon.
- (v) Annual Accounts of the Bombay Port Trust for the year 1981-82 and the Audit Report thereon.
- (vi) Annual Accounts of the Calcutta Port Trust for the year 1981-82 and the Audit Report thereon.
- (vii) Annual Accounts of the New Mangalore Port Trust for the year 1981-82 and the Audit Report thereon.
- (viii) Annual Accounts of the Visakhapatnam Port Trust for the year 1981-82 and the Audit Report thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1981-82 together with Accounts and the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.

- (5) A copy of the Indian Telegraph (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of India dated the 21st February, 1983, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1981-82.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1981-82.
- (8) A statement (Hindi and English versions showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library for the year 1980-81.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report Part II—Statements of Accounts (Hindi and English versions) of the Indian Council of Social Science Research for the year 1980-81 together with Audit Report.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1981-82.
- (14) A statement (Hindi and English versions showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1981-82.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1981-82, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1981-82.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1981-82.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of Regional Institute of Technology, Jamshedpur, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1981-82.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology Ranchi, for the year 1981-82 together with Audit Report thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1981-82.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1981-82.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1981-82.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of Karnataka Regional Engineering College, Surathkal, for the year 1981-82.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1981-82.
- (26) (i) A copy of the Annual Report (Hindi and English versions) National Institute of Educational Planning and Administration, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1981-82.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Executive Committee of the Trustees of the Victoria Memorial Hall, for the year 1981-82.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India Limited, Kanpur, for the year 1981-82.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India Limited, Kanpur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1981-82.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1981-82.
- (33) A copy each of the following papers (Hindi and English versions):—
- (a) (i) Annual Report of the Indian Institute of Technology, Delhi, for the year 1981-82.
- (ii) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1981-82 together with Audit Report thereon.
- (iii) Review by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1981-82.
- (b) (i) Annual Report of the Indian Institute of Technology, Kanpur—Parts I and II, for the year 1981-82.
- (ii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1980-81 together with Audit Report thereon.
- (iii) Review by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1981-82.
- (c) (i) Annual Report of the Indian Institute of Technology, Madras, for the year 1981-82 along with Accounts.
- (ii) Review by the Government on the working of the Indian Institute of Technology, Madras, for the year 1981-82.
- (d) (i) Annual Report of the Indian Institute of Technology, Bombay, for the year 1981-82.
- (ii) Review by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1981-82.

- (34) **Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.**
- (35) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, for the year 1980-81 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, for the year 1980-81.**
- (36) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.**
- (37) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1981-82.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1981-82.**
- (38) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.**
- (39) (i) **A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1981-82.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1981-82 together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute (Eastern Region) Calcutta, for the year 1981-82.**

- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1981-82.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1981-82.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1981-82.
- (44) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1981-82.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1981-82.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions), of the Regional Engineering College, Kurukshetra, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1981-82.
- (49) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1981-82.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1981-82.
- (50) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 576(E) in Gazette of India dated the 29th September, 1982 under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973.
- (51) A statement (Hindi and English versions) showing reasons for delay in laying the Notification at (50) above.
- (52) A copy of the Railways Red Tariff (Fourth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 955 in Gazette of India dated the 27th November, 1982 issued under section 47 of the Indian Railways Act, 1890.
- (53) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1981-82.

- (ii) **Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1980-81.
- (55) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1981-82.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1981-82, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1981-82.
- (58)(i) A copy of the Annual Report (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the

year 1981-82 under sub-section (4) of section 19 of the Post-graduate Institute of Medical Education and Research Chandigarh Act, 1966.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Post-graduate Institute of Medical Education and Research Chandigarh for the year 1981-82.
- (59) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1981-82 along with Audited Accounts.
- (60) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Book Trust, India, New Delhi, for the year 1981-82.
- (61) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) and (60) above.

4. The Budget (Railways)—1983-84

Shri A. B. A. Ghani Khan Choudhuri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1983-84 in respect of Railways.

(Lok Sabha adjourned at 1.40 P.M. and Re-assembled at 2.48 P.M.)

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Food and Civil Supplies to the need to pay remunerative price to the sugarcane growers, late cane-crushing by the sugar mills and non-payment of price in time to the cane growers resulting in huge arrears and hardship and the action taken by Government in the matter.

The Minister of State of the Ministry of Food and Civil Supplies made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri Harikesh Bahadur raised a matter regarding deaths and sufferings of people of some States of Northern India on account of severe cold and need to provide employment and other relief to them.

(2) Shri Virdhi Chander Jain raised a matter regarding need for establishment of powerful Radio Stations at Barmer and Jaisalmer in Rajasthan.

(3) Shri Ram Vilas Paswan raised a matter regarding assistance of Central Government for running of Ashok Paper Mills at Darbhanga, Bihar.

(4) Shri Ram Singh Yadav raised a matter regarding subsidy to onion growers.

(5) Shri Chintamani Jena raised a matter regarding funds for the development of National Highways in Orissa.

(6) Shri Satyanarayan Jatiya raised a matter regarding need for action against persons who violated freedom of Press.

(7) Shri Ram Singh Shakya raised a matter regarding punishment to offenders responsible for killing of persons in Etawah, U.P.

(8) Shri Satyasadhan Chakraborty raised a matter regarding need for financial assistance to West Bengal for refugees.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Brahmanand Reddy and seconded by Prof. K. K. Tewari and the amendments thereto moved on the 22nd February, 1983, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.’”

The following Members took part in the debate:—

- (1) Shri P. Namgyal.
- ✓(2) Shri Anantha Ramulu Mallu
- (3) Shri Bhogendra Jha
- (4) Shri Ram Swarup Ram
- ✓(5) Shri M. Ramgopal Reddy
- (6) Shri George Joseph Mundackal
- (7) Shri Sunder Singh.

The discussion was not concluded.

8. Intimation regarding Release and re-arrest of Member .

The Chairman informed the House that the following telegram dated 23rd February, 1983 from the Superintendent of Police, Sagar, M.P., addressed to the Speaker, Lok Sabha had been received today:—

“Shri Ramprasad Ahirwar, Member of Parliament, who was arrested on 22-2-83 under sections 151|107|116(3) Cr. P.C. was released on 23-2-83. He has been re-arrested in Crime No. 490|82 under section 143, 448, 153 I.P.C. read with section 2 of Prevention of Insult to National Honour Act of 1971 of P. S. Kotwali, Sagar, M.P. and sent to Jail till 24.2.83.”

6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th February, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 25, 1983/Phalguna 6, 1904 (Saka)

No. 301

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri V. N. Swami who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 82—87 were orally answered. Replies to Starred Questions Nos. 88—101 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 921—927, 929—948, 950—976, 978—1047, 1049—1107 and 1109—1151 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1981-82 (Volumes I to III).

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore for the year 1981-82.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1981-82.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1981-82 and of its nine Subsidiary Corporations for the year 1980-81.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon and of its nine Subsidiary Corporations for the year 1980-81.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1981.

- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1981 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1981-82.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1981-82.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1981-82.
- (11) A copy of the Coast Guard Officers (Technical) Recruitment Rules, 1982 (Hindi and English versions) published in Notification No. S.R.O. 254 in

Gazette of India dated the 20th November, 1982 under sub-section (3) of section 123 of the Coast Guard Act, 1978.

(12) A copy of the 'Industrial and Licensing Policy for Colour Television Receiver Sets' (Hindi and English versions).

(13) SHRI ASHOK GEHLOT to lay on the Table—

(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1981-82 along with Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Madras, for the year 1981-82 along with Audited Accounts.

(iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1981-82 along with Audited Accounts.

(v) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Bangalore, for the year 1981-82 along with Audited Accounts.

(vi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Pune, for the year 1981-82 along with Audited Accounts.

(vii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Chandigarh, for the year 1981-82 along with Audited Accounts.

- (viii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Bhopal for the year 1981-82 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirappalli, for the year 1981-82 along with Audited Accounts.
- (14) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering and Nutrition, New Delhi, Bombay, Madras and Calcutta and the Food Craft Institutes, Bangalore, Pune, Chandigarh, Bhopal and Tiruchirappalli, for the year 1981-82.
- (15) A copy each of the following Reports (Hindi and English versions):—
- (i) Report of the Rae Barielly Kshetriya Gramin Bank, Rae Barielly, for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Gopalganj Kshetriya Gramin Bank, Gopalganj, for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Basti Gramin Bank, Basti, for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri, for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (16) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Bombay and its subsidiaries for the year ended the 31st December, 1981.

- (17) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1982, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (18) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1982 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (19) A copy of the updated Charitable Endowments (Central) Rules, 1942* (Hindi and English versions) under sub-section (3) of section 13 of the Charitable Endowments Act, 1890.
- (20) A copy of the Revised Outline of the War Risks Insurance of Marine Halls (1976) (Hindi and English versions) as amended up to 1982.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The National Savings Certificates (Sixth Issue) Amendment Rules, 1982 published in Notification No. G.S.R. 751(E) in Gazette of India dated the 10th December, 1982.

*The Charitable Endowments (Central) Rules, 1942 were published in Notification No. 8442 in Gazette of India dated the 31st March, 1942 and the amendments to the Rules were published in Notification No. G.S.R. 1277 and S.O. 661(E) in Gazette of India dated the 27th August, 1970 and 21st August, 1981 respectively.

- (ii) **The National Savings Certificates (Seventh Issue) Amendment Rules, 1982** published in Notification No. G.S.R. 752(E) in Gazette of India, dated the 10th December, 1982.
- (22) A copy of the Notification No. G.S.R. 90(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1983 together with an explanatory memorandum exempting from payment of foreign travel tax to the Heads of delegations, their spouses, delegates (including officials) and the foreign media representatives attending Non-Aligned Summit Meeting to be held in New Delhi from the 7th to 11th March, 1983 under Section 41 of the Finance Act, 1979.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 47(E) published in Gazette of India dated the 1st February, 1983 extending to and bringing in force in the State of Sikkim all Central Excise Rules, notifications and orders with effect from the 1st February, 1983.
- (ii) **The Central Excise (Second Amendment) Rules, 1983** published in Notification No. G.S.R. 48(E) in Gazette of India dated the 1st February, 1983.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 1080 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Shri Chatrapati Shivaji Maharaj Memorial National Committee, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.

- (ii) S.O. 1081 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Greater Madras Leprosy Treatment and Health Education Scheme' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (iii) S.O. 1082 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Indian Merchants Chamber' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (iv) S.O. 1083 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Emmanuel Full Gospel Mission, Salem' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (v) S.O. 1084 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'All India Pingalwara Society (Regd)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1974-75 to 1982-83.
- (vi) S.O. 1085 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Centre for Public Sector Studies' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vii) S.O. 1086 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Sardar Vallabhbhai Samaj Seva Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

- (viii) S.O. 1087 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Institute of Co-operative Management' Ahmedabad under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1982-83.
- (ix) S.O. 1088 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Vivekananda Mission Ashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1982-83.
- (x) S.O. 1089 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Bombay Vigilance Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (xi) S.O. 1090 published in Gazette of India dated the 19th February, 1983 regarding exemption to 'Shradhanand Mahilashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (xii) S.O. 1091 published in Gazette of India dated the 19th February, 1983 regarding exemption to 'Haryana Amalgamated Fund for the Welfare of Ex-servicemen' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xiii) S.O. 1092 published in Gazetted of India dated the 19th February, 1983 regarding exemption to the 'Joining Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.

- (xiv) S.O. 1093 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Shree Gadge Maharaj Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xv) S.O. 1094 published in Gazette of India dated the 19th February, 1983 regarding exemption to the 'Madras Crocodile Bank Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (xvi) S.O. 1095 published in Gazette of India dated the 19th February, 1983 regarding exemption to the Sri Sri Vijoykrishna Ashram Relief Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xvii) S.O. 4288 published in Gazette of India dated the 25th December, 1982, regarding exemption to the 'The Rajasthan Police Personnel Welfare Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1984-85.
- (xviii) S.O. 4289 published in the Gazette of India dated the 25th December, 1982 regarding exemption to the 'Cochin Dock Labour Board' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1973-74 to 1982-83.
- (xix) S.O. 4290 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Consumer Education and Research Centre' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (xx) S.O. 4291 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Shradhanand Mahilashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1976-77 to 1982-83.
- (xxi) S.O. 4292 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Indian Council of Child Welfare, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xxii) S.O. 4293 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Hindustan Charity Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 and 1982-83.
- (xxiii) S.O. 4294 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Kerala Gandhi Smarak Nidhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xxiv) S.O. 4295 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'SOS Children's Villages, West Bengal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 and 1981-82.
- (xxv) S.O. 4296 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Lakshmanjhula Leprosy Dispensary and Rehabilitation Centre' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
- (xxvi) S.O. 4297 published in Gazette of India dated the 25th December, 1982 regarding exemption to 'Shri

Daya Bhai Devsi Chauhan Charitable Trust, Nasik Road' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 and 1982-83.

- (xxvii) S.O. 4298 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Gurudev Siddha Peeth Ganeshpuri' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.
- (xxviii) S.O. 4299 published in Gazette of India dated the 25th December, 1982 regarding exemption to 'Navajbhai Ratan Tata Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
- (xxix) S.O. 4300 published in Gazette of India dated the 25th December, 1982 regarding exemption to the 'Dayanand Anglo-Vedic Trust College Management Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—
- (i) G.S.R. 686(E) and 687(E) published in Gazette of India dated the 11th November, 1982 together with an explanatory memorandum exempting aircraft engines accessories and components when imported.
 - (ii) G.S.R. 726(E) published in Gazette of India dated the 30th November, 1982 together with an explanatory memorandum including/substituting certain medicine/drugs/equipments in the schedule annexed to Notification No. 208/81-Customs.
 - (iii) G.S.R. 715(E) published in Gazette of India dated the 22nd November, 1982 together with an explanatory memorandum making certain amendments to Notification No. 146/82-Customs, dated the 11th May, 1982 raising the auxiliary duty of Customs on imports of polyester fibre.

- (iv) G.S.R. 733(E) published in Gazette of India dated the 2nd December, 1982 together with an explanatory memorandum making certain amendments to Notification No. 318/76-Customs dated the 2nd August, 1976 so that the Colour Television Sets imported by Post or Air under O.G.I. 23/82 dated the 11th October, 1982 on or before 4th December, 1982 but cleared after 4th December, 1982, shall be leviable to countervailing duty of customs.
- (v) G.S.R. 755(E) published in Gazette of India dated the 13th December, 1982 permitting Indian Mountaineering Foundation, New Delhi to purchase with prior approval of Central Government, mountaineering equipments and goods, free of import duty.
- (vi) G.S.R. 756(E) to 758(E) published in Gazette of India dated the 14th December, 1982 raising rate of basic customs duty on viscose staple fibre, levying customs duty on polynosic fibre and continuing the existing exemption from levy of auxiliary duty of customs on high performance viscose staple fibre, polynosic fibre.
- (vii) G.S.R. 32(E) published in Gazette of India dated the 19th January, 1983 together with an explanatory memorandum making certain amendments to Notification No. 431-Customs dated the 1st November, 1976 fixing the rate of duty on Coconut oil.
- (viii) G.S.R. 44(E) and 45(E) published in Gazette of India dated the 31st January, 1983 together with an explanatory memorandum withdrawing the existing customs duty exemption on imported isobornyl acetate for the manufacture of camphor.
- (ix) G.S.R. 54(E) published in Gazette of India dated the 4th February, 1983 together with an explanatory memorandum making certain amendments to notification No. 215-Customs dated the 2nd August, 1976 withdrawing the customs duty concession in respect of semi-finished liquid nitrogen containers.
- (x) G.S.R. 55(E) published in Gazette of India dated the 4th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 215-Customs dated the 2nd August, 1976 so as to extend customs duty exemption to Molybdenum-99 and Technetium-99m isotopes.

- (xi) G.S.R. 56(E) published in Gazette of India dated the 4th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 197-Customs dated the 23rd August, 1982.
 - (xii) G.S.R. 62(E) and 63(E) published in Gazette of India dated the 11th February, 1982 together with an explanatory memorandum exempting professional equipment and other requisites which are normally required by (a) the Foreign Radio, Television, Press, Photo, Film and other Media and (b) the media representatives/organisations accredited to the Government of India in Delhi to be brought by delegates participating in the Seventh Summit Meeting of the Non-aligned Nations in Delhi in March, 1983, from payment of import duty leviable thereon.
 - (xiii) G.S.R. 80(E) and 81(E) published in Gazette of India dated the 14th February, 1983 together with an explanatory memorandum exempting ethylene dichloride when imported into India from the basic, additional and auxiliary duties of customs leviable thereon.
 - (xiv) G.S.R. 82(E) published in Gazette of India dated the 15th February, 1983 together with an explanatory note regarding reduction in the rate of export duty on Chromite Ore.
 - (xv) G.S.R. 83(E) published in Gazette of India dated the 5th February, 1983 together with an explanatory memorandum regarding exemption to groundnut extractions from whole of export duty leviable thereon when exported out of India.
- (26) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 643(E) to 655(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory memorandum.
 - (ii) G.S.R. 656(E) and 657(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory memorandum simplifying the procedure relating to exemption of the specified Motor Vehicles parts.

- (iii) G.S.R. 690(E) to 700(E) published in Gazette of India dated the 13th November, 1982 together with an explanatory memorandum regarding exemption to cellulose xanthate from the levy of excise duty, etc.
- (iv) G.S.R. 665(E) to 676(E) published in Gazette of India dated the 8th November, 1982 together with an explanatory memorandum relating to cotton fabrics.
- (v) G.S.R. 714(E) published in Gazette of India dated the 22nd November, 1982 together with an explanatory memorandum exempting printed boxes and cartons made wholly out of straw board, mill board and kraft paper (including bituminised water proof kraft paper) from the whole of the duty of excise.
- (vi) The Central Excise (Thirteenth Amendment) Rules, 1982 published in Notification No. G.S.R. 723(E) in Gazette of India dated the 27th November, 1982 together with an explanatory memorandum.
- (vii) G.S.R. 724(E) published in Gazette of India dated the 27th November, 1982 together with an explanatory memorandum.
- (viii) G.S.R. 728(E) published in Gazette of India dated the 30th November, 1982 together with an explanatory memorandum regarding withdrawal of the concessional rates of excise duties for cigarettes, prescribed in Notification No. 30/79-CE, dated the 1st March, 1979.
- (ix) G.S.R. 26(E) published in Gazette of India dated the 13th January, 1983 together with an explanatory memorandum permitting export of excisable goods under the bond without payment of excise duty to Nepal in respect of supplies to the projects financed by the Asian Development Bank even against payment in Indian Rupees.
- (x) G.S.R. 5(E) to 7(E) published in Gazette of India dated the 1st January, 1983 together with an explanatory memorandum regarding continuance of exemptions of customs duty on permanent magnet field D.C. motors meant for use in the production of electrically operated two-wheeled motor vehicles etc. upto 31st December, 1983.

* (27) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—

- (i) Notification No. 29/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture fuel-efficient small cars of engine capacity not exceeding 1000 cc in excess of the basic customs duty of 25 per cent *ad valorem*.
- (ii) Notification No. 29A/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient small cars of engine capacity not exceeding 1000 cc in excess of 15 per cent *ad valorem* auxiliary duty of customs.
- (iii) Notification No. 30/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient two-wheeled motor vehicles in excess of the basic customs duty of 25 per cent *ad valorem*.
- (iv) Notification No. 30A/83-Customs published in Gazette of India dated the 25th February, 1983 regarding exemption to components required for the manufacture of fuel-efficient two-wheeled motor vehicles in excess of 15 per cent *ad valorem* auxiliary duty of customs.

* (28) An explanatory Memorandum (Hindi and English versions) in regard to the Notifications mentioned at (27) above.

* (29) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) Notification No. 26/83-Central Excises published in Gazette of India dated the 25th February, 1983

*At 6.03 P.M.

together with an explanatory memorandum regarding exemption to fuel-efficient small cars of engine capacity not exceeding 1000 cc in excess of 15 per cent *ad valorem* (basic).

- (ii) G.S.R. 103(E) published in Gazette of India dated the 25th February, 1983 together with an explanatory memorandum regarding full exemption from excise duty on bare copper wires of 30 SWG and finer (thinner) than 30 SWG proved to the satisfaction of the Assistant Collector of Central Excise to be intended for the manufacture of imitation zari.

5. Report of Public Accounts Committee

SHRI SATISH AGARWAL presented the Hundred and Twenty-third Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Sixty-sixth Report on Redundancy in materials procured for the manufacture of an aircraft.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS presented the following action Taken Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Twenty-eighth Report on Action Taken by Government on the recommendations contained in Twenty-fourth Report of the Committee on the Ministry of Communications—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Posts and Telegraphs Department.
- (ii) Twenty-ninth Report on Action Taken by Government on the recommendations contained in Twenty-second Report of the Committee on the Ministry of Communications—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Indian Telephone Industries, Bangalore.

7. Report of Committee on Subordinate Legislation

SHRI XAVIER ARAKAL presented the Fifteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.



8. Statements by Ministers

(i) The Minister of Health and Family Welfare made a statement regarding Family Welfare Programme.

(ii) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th February, 1983.

9. Motion—Negatived.

Shri G. M. Banatwalla moved the following Motion:—

“That this House resolves that in pursuance of sub-section (5) of section 7 of the Indian Telegraph Act, 1885 (13 of 1885), the Indian Telegraph (Third Amendment) Rules, 1983 published in the Gazette of India by Notification No. G.S.R. 93 (E), dated the 21st February 1983 and laid on the Table of the House on the 24th February, 1983, be annulled.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.

The following Members took part in the debate:—

(1) Shri Ram Vilas Paswan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

(2) Shri Suraj Bhan

(3) Shri Niren Ghosh

(4) Shri Jaipal Singh Kashyap

(5) Shri S. T. K. Jakkayan

(6) Shri Satyanarayan Jatiya

(7) Shri A. K. Roy

(8) Shri V. N. Gadgil

Shri G. M. Banatwalla replied to the debate.

On the Motion the House divided: Ayes *30; Noes *75.

The motion was accordingly negatived.

*Subject to correction.

10. Motion regarding Fifty-third Report of the Committee on Private Members' Bills and Resolutions

Shri V. Sreenivasa Prasad moved the following motion:—

“That this House do agree with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd February, 1983.”

The motion was adopted.

11. Private Members' Bills—Introduced

(1) The Free Legal Aid Bill, 1982 by Prof. Madhu Dandavate.

(2) The Recognition of Trade Unions Bill, 1982 by Prof. Madhu Dandavate.

(3) The National Highways (Amendment) Bill, 1983 (Amendment of section 2, etc.) by Shri K. Ramamurthy.

(4) The Fruit and Vegetable Board Bill, 1983 by Shri P. Rajagopal Naidu.

(5) The Ceiling on Marriage Expenses Bill, 1983 by Shri B. V. Desai.

(6) The Compulsory Population Control (Small Family Promotion and Motivation) Bill, 1983 by Shri B. V. Desai.

(7) The Agricultural Workers (Payment of Pension, Fixation of Minimum Wages, Compulsory Insurance and Other Amenities) Bill, 1983, by Shri B. V. Desai.

(8) The Representation of the People (Amendment) Bill, 1983 (Insertion of new section 10B, etc.) by Shri B. V. Desai.

12. Private Members' Bill—Under Consideration

THE DEVDASI AND MURLI PRACTICE (ABOLITION) BILL, 1982 BY SHRIMATI USHA PRAKASH CHOUDHARI

Shrimati Usha Prakash Choudhari concluded her speech on the motion for consideration of the Bill moved by her on 5 November, 1982.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Smt. Krishna Sahi
- (3) Shri R.L.P. Verma
- (4) Shri Girdhari Lal Vyas
- (5) Shri M. Satyanarayana Rao
- (6) Shri Satyanarayan Jatiya
- (7) Shri S. B. Sidnal
- (8) Smt. Pramila Dandavate
- (9) Shri A. T. Patil
- (10) Shri B. D. Singh
- (11) Smt. Gurbrinder Kaur Brar
- (12) Prof. Satya Dev Sinha (*Speech unfinished*)

The discussion was not concluded.

13. Intimation regarding Release of Member

The Deputy Speaker informed the House that the following wireless message dated 24th February, 1983 from the Superintendent, District Jail, Sagar, M.P., addressed to the Speaker, Lok Sabha had been received today:—

“Shri Ramprasad Ahirwar, M.P., was released under sections 151|107|116 Cr.P.C. on 23-2-83 and detained in other case under sections 143|448|153 I.P.C. under the warrant of Chief Judicial Magistrate, Sagar. Now Shri Ramprasad Ahirwar, M.P. has been released from jail on 24-2-83 under orders of Chief Judicial Magistrate, Sagar.”

14. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Brahmanand Reddy and seconded by Prof. K. K. Tewari and the amendments thereto moved on the 22nd February, 1983, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the

Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.'"

The following Members took part in the debate:—

- ✓ (1) Smt. Vidya Chennupati
- (2) Shri Kunwar Ram (*Speech unfinished*)

The discussion was not concluded.

6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th February, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 28, 1983/Phalguna 9, 1904 (Saka)

No. 302

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 102, 104—106, 108 and 116 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1152-1189, 1191-1222, 1224-1371 and 1373-1385 were laid on the Table.

3. Announcement by the Speaker

The Speaker announced that, as was customary, the House would adjourn for half-an-hour at 4-30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 713(E) (Hindi and English versions) published in Gazette of India dated the 22nd November, 1982 containing the Order regarding supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States, Union Territories and Commodity Boards during the period from 1st August, 1982 to 31st January, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Sugar (Price Determination for 1982-83 Production) Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 40(E) in Gazette of India dated the 27th January, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Assam Weights and Measures Service Rules, 1981 (Hindi and English versions) published in Notification No. AGA.240/71 in Assam Gazette dated the 19th September, 1981 framed in exercise of powers conferred by the proviso to Article 309 of the Constitution.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Food Corporation of India for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (9) A copy of the "Memorandum of Action" (Hindi and English versions) taken on the @Report of the Commission of Inquiry into the affairs of the Bharat Sewak Samaj, under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952.
- (10) A copy of the Assam Executive Magistrates (Temporary Powers) Act, 1983 (President's Act No. 1 of 1983) (Hindi and English versions) published in Gazette of India dated the 29th January, 1983, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1982.
- (11) A copy of Proclamation (Hindi and English versions) dated the 27th February, 1983 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 19th March, 1982 in relation to the State of Assam, published in Notification No. G.S.R. 110(E) in Gazette of India dated the 27th February, 1983 under article 356(3) of the Constitution.

5. Intimation regarding Arrest and Release of Member

The Speaker informed the House that he had received the following communication dated 27 February, 1983, from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:—

"Today at about 2.55 p.m. Shri G. M. Banatwalla, Member of Lok Sabha alongwith 54 others, in pursuance of the 'JAIL BHARO TEHRİK', voluntarily violated prohibitory orders under section 144 Cr. P.C. at Raj Path crossing with Rafi Marg and thus courted arrest. Case FIR No. 78 dated 27-2-1983 under section 188 IPC was registered at Police Station Parliament Street, New Delhi, wherein all the 55 including Shri G. M. Banatwalla were challaned.

@The Report was laid on the Table on 22nd December, 1973.

Later at 4.10 p.m. all the accused including Shri Banatwalla were produced in the court of Shri Balbir Singh, Metropolitan Magistrate. They pleaded guilty and the court released them after an admonition."

6. Calling Attention

Shri Bheekhabhai called the attention of the Minister of Home Affairs to the reported recent explosions in the offices of Air France and Iraqi Airways and in the Embassies of U.S.S.R. and U.S.A. in New Delhi and the action taken by Government in the matter.

The Minister of Home Affairs made a statement in regard thereto.

7. Matters under Rule 377

1. Shri Ram Pyare Panika raised a matter regarding financial assistance to the people affected by natural calamities in Mirzapur, U.P.

2. Shri Niren Ghosh raised a matter regarding restoration of the work of centralisation of Rupee Travellers Cheque and reconciliation work at Calcutta.

3. Smt. Geeta Mukherjee raised a matter regarding monetary assistance to drought affected farmers for irrigation purposes.

4. Shri Chander Pal Singh raised a matter regarding payment of arrears of wages to the workers of Shivalik Cellulose Ltd. Gajraola, Moradabad (U.P.) and reopening of the mill.

5. Shri Motibhai R. Chaudhary raised a matter regarding arrangements for the purchase of Virginia Tobacco in Bijapur area, Gujarat.

6. Shrimati Jayanti Patnik raised a matter regarding measures for preservation of sea turtles.

7. Shri G. M. Banatwalla raised a matter regarding increase in the quota of rice for distribution in Kerala.

*8. Shri Xavier Arakal raised a matter regarding need for a foreign Airmail Sorting Office at Cochin.

*At 4-28 P.M.

8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Brahmanand Reddy and seconded by Prof. K. K. Tewari and the estimated receipts and expenditure of the Government of India for need:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.’ ”

The following Members took part in the debate:—

- (1) Shri Kunwar Ram
- (2) Prof. Nirmala Kumari Shaktawat
- (3) Shri Chitta Basu
- (4) Shri Virdhi Chander Jain
- (5) Shri Krishna Prakash Tewari
- (6) Shri T. S. Negi
- (7) Shri Ram Pyate Panika
- (8) Smt. Krishna Sahi
- (9) Dr. Karan Singh
- (10) Shri Girdhari Lal Vyas
- (11) Shrimati Jayanti Patnaik (*Speech Unfinished*)

The discussion was not concluded.

(*Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.*)

9. The Budget (General)—1983-84

Shri Pranab Kumar Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 1983-84.

10. Government Bill—Introduced

The Finance Bill, 1983.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, March 1, 1983|Phalguna 10, 1904 (Saka)

No. 303

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 122 and 124—129 were orally answered, Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1386—1454 and 1456—1620 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1981-82.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1981-82.

- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1981-82.
 - (ii) Annual Report of the Cochin Refineries Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Engineers India Limited, for the year 1981-82.
 - (ii) Annual Report of the Engineers India Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Lubrizol India Limited, for the year 1981-82.
 - (ii) Annual Report of the Lubrizol India Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) to (e) of item (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1981-82.

- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bengal Chemical and Pharmaceuticals Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of the Employees' Family Pension (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 16th February, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (6) A copy of the Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 837 in Gazette of India dated the 2nd October, 1982 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1981-82.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1981-82.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Notification No. S.O. 95(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1983 fixing with effect on and from the 9th February, 1983 the rate of duty of excise on certain description of coal, under sub-section (3) of section 6 of the Coal Mines (Conservation and Development) Act, 1974.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Amendment) Rules, 1983 published in Notification No. S.O. 128(E) in Gazette of India dated the 21st February, 1983.

(ii) The Income-tax (Second Amendment) Rules, 1983 published in Notification No. S.O. 131(E) in Gazette of India dated the 23rd February, 1983.

(13) A copy of the Wealth-tax (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 130(E) in Gazette of India dated the 22nd February, 1983 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

4. Supplementary Demands for Grants (Railways)—1982-83

Shri A. B. A. Ghani Khan Chaudhuri presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1982-83.

5. Demands for Excess Grants (Railways)

Shri A. B. A. Ghani Khan Chaudhuri presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1980-81.

6. Matters Under Rule 377

(1) Shri Kamal Nath raised a matter regarding certain remarks in the book 'Leaders' written by Richard Nixon.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding Pakistani citizens over-staying in Rajasthan.

(3) Shri Keshorao Pardhi raised a matter regarding proper distribution of loans to the poor people of Maharashtra under the Integrated Rural Development Programme.

(4) Shri B. D. Singh raised a matter regarding need to open polling stations at every Gaon Sabha to help the voters during elections.

(5) Shri Jagdish Tytler raised a matter regarding need to solve problems of employees of Birla Cotton Spinning and Weaving Mills Ltd., to obviate strike.

(6) Prof. Ajit Kumar Mehta raised a matter regarding need to improve the lot of fishermen in the country.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Brahmanand Reddy and seconded by Prof. K. K. Tewari and the amendments thereto moved on the 22nd February, 1983, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th February, 1983.’ ”

The following Members took part in the debate:—

- (1) Shrimati Jayanti Patnaik
- ✓ (2) Shri P. V. G. Raju
- (3) Dr. Mahipatray M. Mehta
- (4) Dr. V. Kulandaivelu
- (5) Dr. Shankar Dayal Sharma
- (6) Shri J. C. Barve
- (7) Shri Rasheed Masood
- (8) Shri Somnath Chatterjee
- (9) Shri Dharam Bir Sinha
- (10) Shri G. M. Banatwalla
- (11) Shri C. Chinnaswamy
- (12) Shri Vijay Kumar Yadav

Shrimati Indira Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

8. The Budget (Railways)—1983-84

General discussion on the Budget (Railways) for 1983-84 commenced.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri Uttam Rathod
- (3) Shri Basudeb Acharya
- (4) Prof. Narain Chand Parashar (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 a.m. on Wednesday, the 2nd March, 1983)

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin-Part I dated February 28, 1983

Page 5, Item 8, line 3—

for 'estimated receipts and expenditure of the Government of India for'

read 'amendments thereto moved on the 22nd February, 1983, conti-'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 2, 1983 | Phalguna 11, 1904 (Saka)

No. 304

11.02 A.M.

1. Oath or Affirmation

Four Members took the oath in English, signed the Roll of Members and took their seats in the House.

2. Starred Questions

Starred Questions Nos. 148, 150, 151, 155, 156, 160 and 161 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1621—1629, 1631—1658, 1660—1662 and 1664—1851 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 202 (Hindi and English versions) published in Gazette of India dated the 1st January, 1983 containing Order making certain amendments to the order published in Notification No. S.O. 797(E) dated the 12th November, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951:—
- (i) S.O. 745(E) published in Gazette of India dated the 14th October, 1982 regarding extension of period of take over of management of Messrs. Amritsar Oil Works, Amritsar, beyond five years.
 - (ii) S.O. 763(E) published in Gazette of India dated the 25th October, 1982 regarding extension of period of take over of management of Messrs. Plyboard Industries Limited, Pampore, Jammu, beyond five years.
 - (iii) S.O. 772(E) published in Gazette of India dated the 2nd November, 1982 regarding extension of period of take over of management of Messrs. Ganesh Flour Mills Company Limited, Delhi, beyond five years.
 - (iv) S.O. 778(E) published in Gazette of India dated the 3rd November, 1982 regarding extension of period of take over of management of Messrs. Somasundram Super Spinning Mills, Muthanendal, Tamil Nadu, beyond five years.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1981-82.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1981-82.
- (5) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1981-82 along with Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of Padmaja Naidu Himalayan Zoological Park, Darjeeling (b) reasons for delay in laying the papers mentioned at (i) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Institute of Immunology for the year 1981-82 (b) reasons for delay in laying the papers mentioned at (i) above.
- (8) (i) A copy of the Audited Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute of Medical Sciences and Technology, Trivandrum, Kerala, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 1981-82 (b) reasons for delay in laying the papers mentioned at (i) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1981-82 (b) reasons for delay in laying the papers mentioned at (i) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1981-82.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur for the year 1981-82.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Thirty-second Report (Hindi and English versions) of the Union Public Service Commission, for the period from 1st April, 1981 to 31st March, 1982, under article 323(1) of the Constitution.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Control Board, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Control Board, New Delhi, for the year 1981-82.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1981-82.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year ended the 31st March, 1982 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Government Assurances

Shri Jagannath Rao presented the Fifth Report (Hindi and English versions) of the Committee on Government Assurances.

***7. Calling Attention**

Shri Somnath Chatterjee called the attention of the Minister of Finance to the reported order of the Government reducing the retirement age of the employees of Life Insurance Corporation of India from 60 years to 58 years.

The Deputy Minister in the Ministry of Finance made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

*From 12.15 P.M. to 1 P.M. and 2.04 P.M. to 3.02 P.M..

8. Matters Under Rule 377

(1) Shri Virdhi Chander Jain raised a matter regarding need for exploitation of lignite deposits in Rajasthan.

(2) Dr. V. Kulandaivelu raised a matter regarding the mal-practices in selection of students for admission in educational institutions.

(3) Shri Narsing Suryawanshi raised a matter regarding need for small industries in Bidar district of Karnataka.

(4) Shri Harikesh Bahadur raised a matter regarding problems faced by handloom weavers.

(5) Shri Ram Swarup Ram raised a matter regarding need for financial assistance to the State of Bihar for repairing the National Highways in the State.

(6) Shri Diganbar Singh raised a matter regarding need for reintroduction and passing of the Land Acquisition (amendment) Bill in the current session.

(7) Shri Ravindra Varma raised a matter regarding safety measures for fishermen on coasts.

(8) Shri Krishna Kumar Goyal raised a matter regarding situation arising out of retrenchment of labourers of J.K. Synthetics, Kota, Rajasthan.

9. The Budget (Railways)—1983-84

General discussion on the Budget (Railways) for 1983-84 continued.

The following Members took part in the debate:—

- (1) Prof. Narain Chand Parashar
- (2) Shri Shiv Prasad Sahu
- (3) Shri Jagpal Singh
- (4) Shri Kamal Nath
- (5) Shri Surya Narayan Singh
- (6) Shri Krishna Chandra Pandey

(7) Shri T. Nagaratnam

(8) Shri Mahavir Prasad

(9) Shri Shantubhai Patel

(10) Shri R. P. Yadav (*Speech unfinished*).

The discussion was not concluded.

6. P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd March, 1983*)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 3, 1983|Phalguna 12, 1904 (Saka)

No. 305

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 164—166, 169 and 171 were orally answered. Starred Questions Nos. 163, 167, 168 and 175 were postponed to 17th March, 1983. Replies to Starred Questions Nos. 170, 172—174 and 176—182 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1852—1879, 1881—1885, 1888—1891, 1893—1907, 1909—1924, 1926—1931, 1933—1979, 1981—2006, 2008, 2009, 2012—2022, 2024—2044, 2047—2072 and 2074—2082 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) (Amendment) Order, 1983 published in Notification No. G.S.R. 16(E) in Gazette of India dated the 7th January, 1983.
 - (ii) G.S.R. 46(E) published in Gazette of India dated the 31st January, 1983 containing Order making certain amendments to the order published in Notification No. G.S.R. 627(E) dated the 16th November, 1979.

- (2) A copy of the Merchant Shipping (Examination of Dredge Driver and Dredge Engineers) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 774(E) in Gazette of India dated the 30th December, 1982 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A copy of the Solatium Fund Scheme, 1982 (Hindi and English versions) published in Notification No. S.O. 800(E) in Gazette of India dated the 12th November, 1982 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (4) A copy of Notification No. G.S.R. 59 (Hindi and English versions) published in Gazette of India dated the 15th January, 1983 approving the Tuticorin Port (Authorisation of Pilots) Amendment Regulations, 1981, framed by the Board of Trustees of the Port of Tuticorin in exercise of the powers conferred by the Major Port Trusts Act, 1963, under sub-section (4) of section 124 of the said Act.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1981-82.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1981-82.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A copy of the Sugar Cess Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 720(E) in Gazette of India dated the 25th November, 1982 under sub-section (3) of section 6 of the Sugar Cess Act, 1982.
- (7) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1981-82; under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers, mentioned at (7) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Leh-Ladakh for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Buddhist Philosophy, Lek-Ladakh for the year 1981-82.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (13) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1979.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1979 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1980-81.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1978-79.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited Bangalore, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1981-82.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1981-82 together with Audit Report thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board for the year 1981-82.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalyaya Sangathan, New Delhi, for the year 1981-82.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhawan Society (India), New Delhi, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhawan Society (India), New Delhi for the year 1981-82.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A statement (Hindi and English versions) showing reasons for not laying the Audited Accounts along with Annual Report.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1981-82.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) and (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Co-operation and Child Development, New Delhi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1981-82.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

4. Report of Committee on Subordinate Legislation.

Shri Mool Chand Daga presented the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen *vice* Sarvashri V. N. Gadgil and S. M. Krishna having been appointed as Ministers:—

- (1) Shri F. H. Mohsin
- (2) Shri R. S. Sparrow

6. Statement by Minister

The Minister of Home Affairs made a statement regarding incidents in Assam.

7. Calling Attention

Shri Chitta Basu called the attention of the Minister of Energy to the reported power shortage in various States in the country and steps taken by the Government in the matter.

The Minister of Energy made a statement in regard thereto.

8. Presentation of Petition

Shri Mool Chand Daga presented a petition signed by Shri Ajeet Raj Surana and others regarding prevention of cruelty to animals under the provisions of the Prevention of Cruelty to Animals Act, 1960 and ban on export of farm pelts.

9. Matters under rule 377

(1) Shri Krishna Prakash Tewari raised a matter regarding need for a T.V. Centre at Allahabad.

(2) Shri Krishan Datt Sultanpuri raised a matter regarding need to control apple scab disease and financial assistance to the apple growers in Himachal Pradesh.

(3) Shri Ram Vilas Paswan raised a matter regarding incidents in Jawahar Lal Nehru University.

(4) Shri Madhavrao Scindia raised a matter regarding immediate release of water from the Kota Barrage in the Chambal Canal.

(5) Shri Ramavatar Shastri raised a matter regarding steps for ending the strike in Indian Explosive, Gomia.

(6) Shri Baburao Paranjpe raised a matter regarding need for adequate wages to the labourers engaged in plucking Tendu leaves.

(7) Shri Sudhir Kumar Giri raised a matter regarding need for rehabilitating properly the widows from East Pakistan who came in 1966 and were settled in an Asharam in Karnal.

(8) Shri Rajesh Pilot raised a matter regarding need for help to the families affected by the decision of the authorities not to allow grazing in Bharatpur Bird Sanctuary.

10. The Budget (Railways) 1983-84

General discussion on the Budget (Railways) for 1983-84 continued.

The following Members took part in the debate:—

- (1) Shri R. P. Yadav
- (2) Shri G. L. Dogra
- (3) Shri Harikesh Bahadur
- (4) Shri Chiranji Lal Sharma
- (5) Shri N. K. Shejwalkar
- (6) Shri Keyur Bhushan
- (7) Prof. Satya Dev Sinha
- (8) Shri Harihar Soren
- (9) Shri N. E. Horo
- (10) Shri Qazi Saleem
- (11) Shri Dileep Singh Bhuria
- (12) Shri Chhangur Ram
- (13) Shri Ram Singh Yadav
- (14) Smt. Kesharbai Kshirsagar
- (15) Shrimati Usha Verma
- (16) Shri Krishan Datt Sultanpuri
- (17) Shri Ghulam Mohd. Khan
- (18) Shri Mool Chand Daga
- (19) Shri Pratap Bhanu Sharma
- (20) Shri Oscar Fernandes
- (21) Prof. P. J. Kurien
- (22) Dr. Golam Yazdani
- (23) Shri Ajit Kumar Saha
- (24) Shri Jairam Varma
- (25) Shri Keshorao Pardhi
- (26) Shri Krishan Pratap Singh
- (27) Shri A. T. Patil
- (28) Shri Era Anbarasu

The discussion was not concluded.

11. Report of Business Advisory Committee



Shri Mallikarjun presented the Fortieth Report of the Business Advisory Committee.

9.30 p.m.

(Lok Sabha Adjourned Till 11 a.m. on Friday the 4th March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 4, 1983|Phalguna 13, 1904 (Saka)

No. 306

11. A.M.

1. Oath or Affirmation

Sarvashri Nurul Islam and *Bajubon R. Kharlukhi took the Oath in English, signed the Roll of Members and took their seats in the House.

2. Obituary Reference

The Speaker made a reference to the passing away of Shri A. Durairasu who was a Member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 183, 184, 186—188, 194 and 195 were orally answered. Replies to Starred Questions Nos. 185, 190—193 and 196—203 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 2083—2089, 2091—2116, 2118—2158 and 2160—2316 were laid on the Table.

5. President's Message

The Speaker communicated to Lok Sabha the following message dated the 2nd March, 1983 from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 18th February, 1983.”

* At 4.20 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh for the year 1981-82 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1981-82.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1981-82.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1981-82.

- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c)(i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1981-82.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1981-82.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulations, 1982 (Hindi and English versions) published in Notification No. G.S.R. 30 in Gazette of India dated the 24th July, 1982 under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Pressure Cookers (Inspection) Rules, 1983 published in Notification No. S.O. 73 in Gazette of India dated the 1st January, 1983.
 - (ii) The Export of P.V.C. Leather Cloth (Quality Control and Inspection) Amendment Rules, 1983 published in Notification No. S.O. 252 in Gazette of India dated the 8th January, 1983.
 - (iii) The Export of Vinyl Film and Sheetings (Quality Control and Inspection) Amendment Rules, 1983 published in Notification No. S.O. 253 in Gazette of India dated the 8th January, 1983.
 - (iv) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 863 in Gazette of India dated the 12th February, 1983.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Cochin, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. . .
- (10) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1981-82 along with Audited Accounts, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1981-82.

- (12) A copy of the All India Services (Provident Fund) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 890 in Gazette of India dated the 30th October, 1982, under sub-section (2) of section (3) of the All India Services Act, 1951.
- (13) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Superannuation and Retirement) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 96(E) in Gazette of India dated the 22nd February, 1983, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (14) A copy of the Income-tax (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 146(E) in Gazette of India dated the 26th February, 1983 under section 296 of the Income-tax Act, 1961.
- (15) A copy of the Central Excise (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 66(E) in Gazette of India dated the 11th February, 1983 under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.
- (16) G.S.R. 171 (Hindi and English versions) published in Gazette of India dated the 26th February, 1983 together with an explanatory memorandum regarding prohibition of import into the country of certain Psychotropic Substances, under section 159 of the Customs Act, 1962.
- (17) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 67(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making all the existing notifications issued under rule 8 inapplicable to the goods produced or manufactured in a free trade zone and brought to any other place.

- (ii) G.S.R. 68(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a free trade zone from the whole of duty of excise leviable thereon.
- (iii) G.S.R. 69(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to scrap or waste material arising in the course of production or manufacture of any goods in Kandla Free Trade Zone from the whole of duty of excise leviable thereon.
- (iv) G.S.R. 70(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 186-75-CE dated the 21st August, 1975 so as to allow the exemption from basic excise duty to the goods brought into Santa Cruz Electronics Export Processing Zone.
- (v) G.S.R. 71(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 152/77-CE dated the 18th June, 1977 so as to insert Explanation after the fourth proviso.
- (vi) G.S.R. 72(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments in Notification No. 201/79-CE dated the 4th June, 1979 so as to insert proviso after the third proviso.
- (vii) G.S.R. 73(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 272/79-CE dated the 18th October, 1979 granting exemption from basic excise duty and additional excise duty to the goods brought into Kandla Free Trade Zone.

- (viii) G.S.R. 74(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 55/80-CE dated the 13th May, 1980 so as to insert explanation after the third proviso.
- (ix) G.S.R. 75(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to all excisable goods produced in a free trade zone from Additional Excise duty.
- (x) G.S.R. 76(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to all excisable goods produced in a free trade zone from Special Excise duty.
- (xi) G.S.R. 98(E) published in Gazette of India dated the 23rd February, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 80/80-CE and 105/80-CE dated the 19th June, 1980 so as to continue the exemption of excise duty to small scale manufacturers manufacturing specified commodities depending on the value of clearances for the financial year 1983-84.
- (18) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982-Union Government (Commercial) Part-II-Rehabilitation Industries Corporation Limited, under article 151(1) of the Constitution.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre for the year 1981-82.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1981-82.
- (21) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts* of the Central Silk Board, Bombay, for the year 1980-81.

7. Report of Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Statement by Minister

The Minister of State in the Department of Science and Technology, Atomic Energy, Space, Electronics and Ocean Development made a statement regarding the setting up of an Advisory Board on Energy.

9. Motion Regarding Fortieth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 3rd March, 1983.”

The motion was adopted.

*The Annual Accounts were laid on the 30th April, 1982.

10. Matters Under Rule 377

(1) Shri Pratap Bhanu Sharma raised a matter regarding drought conditions prevailing in Madhya Pradesh and need for postponement of recovery of Government dues from farmers.

(2) Shri K. Lakkappa raised a matter regarding need to take effective steps to prevent bird-hits on aircraft while on flight.

(3) Shri Zainul Basher raised a matter regarding need to declare Allahabad University as a Central University.

(4) Smt. Pramila Dandavate raised a matter regarding need for legislation on dowry prohibition and setting up of family courts.

* (5) Shri Jamilur Rahman raised a matter regarding need to send a team of Doctors for proper treatment and care of the injured persons in Assam.

11. The Budget (Railways) 1983-84

General discussion on the Budget (Railways) for 1983-84 continued.

Shri Kusuma Krishna Murthy took part in the debate.

Shri A. B. A. Ghani Khan Choudhuri replied to the debate.

The discussion was concluded.

12. Discussion Under Rule 193

Shri Atal Bihari Vajpayee concluded his speech on the discussion on the statement made by the Minister of Home Affairs in the House on 4 November, 1982 regarding the situation in Punjab, raised by him on 5 November, 1982.

The following Members took part in the debate:—

- (1) Shri R. S. Sparrow
- (2) Shri Satyasadhan Chakraborty
- (3) Smt. Gurbrinder Kaur Brar
- (4) Swami Indervesh
- (5) Shri G. S. Nihal Singh Wala

* At 4.20 P.M.

- (6) Shri Ratansinh Rajda
- (7) Prof. N. G. Ranga
- (8) Smt. Geeta Mukherjee
- (9) Shri Sunder Singh
- (10) Shri H. N. Bahuguna
- (11) Shri Chiranji Lal Sharma
- (12) Shri Chitta Basu

Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

13. Motion regarding Fifty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri R. N. Yadav moved the following motion:—

“That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1983.”

The motion was adopted.

14. Private Members' Resolution—Withdrawn

Further discussion on the following Resolution moved by Shri K. Lakkappa on the 13th August, 1982 continued:—

“Keeping in view the vital need for speedy implementation of the socio-economic programme of the Government, this House recommends the setting up of a monitoring body under the Government to constantly watch the progress of the different developmental activities at all levels, locate the factors hampering the progress and suggest immediate and remedial measures to expedite their implementation.”

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Ram Vilas Paswan
- (3) Prof. N. G. Ranga
- (4) Shri Harish Kumar Gangwar
- (5) Shri Girdhari Lal Vyas

- (6) Shri Satyendra Narain Sinha
- (7) Shri R. Y. Ghorpade
- (8) Shri S. B. Chavan

Shri K. Lakkappa replied to the debate.

The Resolution was withdrawn by leave of the House.

15. Private Member's Resolution—Under Consideration

Shri Chandulal Chandrakar moved the following Resolution:

“With a view to solving the unemployment problem, this House recommends to the Government to take steps to include ‘Right to Work’ in the Constitution as a Fundamental Right.”

His speech was not concluded.

The discussion was not concluded.

16. Resignation by Member

The Deputy Speaker informed the House that today the Speaker had received a letter from Dr. Farooq Abdulla, an elected Member of Lok Sabha from Srinagar constituency of Jammu and Kashmir resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 4 March, 1983.

6.53 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th March, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 14, 1983|Phalguna 23, 1904 (Saka)

No. 307

11.02 A.M.

1. Suspension of Member

Shri Buta Singh moved that Shri Mani Ram Bagri be suspended from the service of the House for one week.

The Motion was adopted.

2. Starred Questions

Starred Question No. 204 was orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2317—2436, 2438—2466, 2468—2491 and 2493—2547 were laid on the Table.

4. Reference by Speaker

The Speaker made a reference to Karl Marx, on the occasion of his 100th death anniversary.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(A) (i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1978-79.

- (ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (A) above.
- (3) A statement (Hindi and English versions) regarding withdrawal of advance from Contingency Fund of India for payment to Delhi Development Authority as Government contribution for the construction of Indraprastha Indoor Stadium for use during Asiad 1982.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1981-82, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1981-82 together with Audit Certificate thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1981-82.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1975-76.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal for the year 1975-76 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Water and Power Consultancy, Services (India) Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of Notification No. S.O. 165(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1983 declaring any service in the hotels (including restaurants attached thereto) to be an essential service in the Union Territory of Delhi under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1981.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 196(E) to 247(E) published in Gazette of India dated the 1st March, 1983 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1983.
 - (ii) G.S.R. 100(E) and 101(E) published in Gazette of India dated the 24th February, 1983 together with an explanatory memorandum extending the validity of Notification No. 205—Customs dated

the 31st August, 1982 upto 31st May, 1983 regarding continuance of the existing customs duty exemption on pig iron with slight modification in the rate of duty.

- (13) A copy each of Notification Nos. G.S.R. 112(E) to 195(E) published in Gazette of India dated the 1st March, 1983 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1983, issued under the Central Excise Rules, 1944.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 1308 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'King George V Memorial' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
 - (ii) S.O. 1309 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Cancer Patients Aid Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (iii) S.O. 1310 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Jnana Prabodhini' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
 - (iv) S.O. 1311 published in Gazette of India dated the 26th February, 1983 containing corrigendum to Notification No. 4857 dated the 6th August, 1982.
 - (v) The Income-tax (Fourth Amendment) Rules, 1983 published in Notification No. S.O. 151(E) in Gazette of India dated the 28th February, 1983.
 - (vi) The Income-tax (Fifth Amendment) Rules, 1983 published in Notification No. S.O. 152(E) in Gazette of India dated the 28th February, 1983.

6. Motions for election to Committees

(i) RAO BIRENDRA SINGH moved the following motion:—

“That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.”

The motion was adopted

(ii) SMT. SHEILA KAUL moved the following motion:—

“That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution.”

The motion was adopted

(iii) SMT. SHEILA KAUL moved the following motion:—

“That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act.”

The motion was adopted

7. Supplementary Demands for Grants (General)—1982-83

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1982-83.

8. Demands for Excess Grants (General)

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1980-81.

9. Matters Under Rule 377

(1) Shri H. N. Bahuguna raised a matter regarding unprecedented financial crisis faced by sugarcane growers in the country in general and in Uttar Pradesh and North Bihar in particular..

(2) Shri Navin Ravani raised a matter regarding need to establish a Shipyard near Hazira on Tapi river in Gujarat.

(3) Shri Uma Kant Mishra raised a matter regarding need for relief work and distribution of foodgrains to the people affected by natural calamities in Mirzapur, Uttar Pradesh.

(4) Shri Krishna Prakash Tewari raised a matter regarding need to establish a Soda Ash Factory and a Sugar Mill at Phulpur, Allahabad.

(5) Shri Ajit Kumar Saha raised a matter regarding supply of edible oil to West Bengal.

10. The Budget (General)—1983-84

General Discussion on the Budget (General) for 1983-84, commenced.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra
- (2) Shri Y. S. Mahajan
- (3) Dr. Rajendra Kumari Bajpai
- (4) Shri G. L. Dogra
- (5) Dr. A. Kalanidhi
- (6) Shri Girdhari Lal Vyas
- (7) Shri Maganbhai Barot

The discussion was not concluded.

11. Statement by Minister

The Minister of Home Affairs made a statement regarding Assam.

12. Discussion under Rule 193

Shri Ram Vilas Paswan raised a discussion on the statement made by the Minister of Home Affairs in the House on 3 March, 1983 regarding incidents in Assam.

The following Members took part in the debate:—

- (1) Dr. Rajendra Kumari Bajpai
- (2) Shri Satyasadhan Chakraborty
- (3) Shri Sentosh Mohan Dev
- (4) Shri Jagpal Singh
- (5) Shri Rajesh Pilot
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Zainul Basher
- (8) Shri H. N. Bahuguna
- (9) Shri Tarun Gogoi
- (10) Shri Indrajit Gupta
- (11) Shri Dharam Bir Sinha
- (12) Shri N. E. Horo
- (13) Shri Pius Tirkey
- (14) Shri Chandrajit Yadav

Shri P. C. Sethi replied to the debate.

The discussion was concluded.

8.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Tuesday, March 15, 1983|Phalguna 24, 1904 (Saka)

No. 308

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 225 and 228—230 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2548—2554, 2556—2572, 2574, 2576—2701 and 2703—2779 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary Messrs. Balmer Lawrie and Company Limited for the year 1981-82.
 - (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary Messrs. Balmer Lawrie and Company Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Payment of Wages (Air Transport Services) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 91(E) in Gazette of India dated the 19th February, 1983, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1981-82.
 - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 1010 in Gazette of India dated the 25th December, 1982, under sub-section (4) of section 14 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Amendment) Rules, 1983 published in Notification No. G.S.R. 86(E) in Gazette of India dated the 16th February, 1983.

- (ii) The Indian Telegraph (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 175 in Gazette of India dated the 26th February, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 200 in Gazette of India dated the 5th March, 1983.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1980-81.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1981-82 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1981-82 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. Matters Under Rule 377

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for a television Station at Kota.

(2) Prof. P. J. Kurien raised a matter regarding need for providing market abroad for cashew nuts for the benefit of farmers of Kerala.

(3) Shri Harikesh Bahadur raised a matter regarding attack on journalists.

(4) Prof. Ajit Kumar Mehta raised a matter regarding difficulties faced by sugarcane growers.

(5) Shri Krishna Chandra Halder raised a matter regarding need for effective measures for land subsidence in Jharia Coal-fields.

(6) Shri Jagpal Singh raised a matter regarding payment of arrears to sugarcane growers and steps to effect improvement in the working of Iqbalpur Sugar Mills.

(7) Prof. N. G. Ranga raised a matter regarding payment to tobacco growers in Andhra Pradesh.

5. The Budget (General) 1983-84

General Discussion on the Budget (General) for 1983-84 continued.

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi ✓
- (2) Shri Krishan Datt Sultanpuri
- (3) Shri S. R. A. S. Appalanaidu
- (4) Shri Thazhai M. Karunanithi
- (5) Smt. Gurbrinder Kaur Brar
- (6) Shri D. P. Yadav
- (7) Shri Zainul Basher
- (8) Shri Bajubon R. Kharlukhi
- (9) Shri Manoranjan Bhakta
- (10) Shri Mool Chand Daga

- (11) Shri Sunder Singh
- (12) Shri Bheravadan K. Gadhavi
- (13) Shri Virdhi Chander Jain
- (14) Shri Sontosh Mohan Dev
- (15) Shri Satish Prasad Singh
- (16) Shri Oscar Fernandes
- (17) Shri Pius Tirkey

The discussion was not concluded.

6. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-first Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 1983)

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 16, 1983|Phalgunia 25, 1904 (Saka)

No. 309

11 A.M.

1. Starred Questions

Starred Questions Nos. 245, 250—253, 255 and 256 were orally answered. Starred Question No. 247 was postponed to 30-3-1983. Replies to Starred Questions Nos. 246, 248, 249, 254 and 257—264 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2780—2792, 2794—2799, 2801—2897, 2899—2931 and 2934—3013 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 533 on 23 February, 1983 regarding representation by Pulaya Community of Kerala was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:—
 - (i) The Two Wheeler Vehicles (Restriction on Re-sale) Amendment Order, 1982 published in Notification No. S.O. 793(E) in Gazette of India dated the 10th November, 1982.

- (ii) S.O. 845(E) published in Gazette of India dated the 9th December, 1982 rescinding the Commercial Vehicles (Restriction on Re-sale) Order, 1981.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1981-82.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1981-82.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 834(E) published in Gazette of India dated the 26th November, 1982 regarding extension of period of take over of management of Messrs Containers and Closures Limited, Calcutta, beyond five years.
- (ii) S.O. 866(E) published in Gazette of India dated the 31st December, 1982 regarding extension of

- period of take over of management of Messrs Carter Pooler and Company Private Limited, Calcutta, beyond five years.
- (iii) S.O. 867(E) published in Gazette of India dated the 31st December, 1982 regarding extension of period of take over of management of Messrs Indian Rubber Manufacturers Limited, Calcutta, beyond five years.
 - (iv) S.O. 28(E) published in Gazette of India dated the 19th January, 1983 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.
 - (v) S.O. 833(E) published in Gazette of India dated the 24th November, 1982 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 857(E) published in Gazette of India dated the 22nd December, 1982 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Calcutta, beyond five years.
 - (ii) S.O. 8(E) published in Gazette of India dated the 7th January, 1983 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
 - (iii) S.O. 27(E) published in Gazette of India dated the 19th January, 1983 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.

- (6) (i) A copy of the Annual Report (Hindi and English versions) for the year 1981-82 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, for the year 1981-82.
- (7) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1981-82 along with Audited Accounts.
- (8) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (7) above.
- ✓ (9) A copy of the 'Charter of Fundamental Objectives' of Hindustan Zinc Limited, Udaipur (Hindi and English versions).
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1981-82.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (11) above.
- (13) A copy of the Corrigendum (Hindi and English versions) to Accounts* of Khadi and Village Industries Commission for the year 1980-81.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Central Industrial Security Force (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 5th March, 1983, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (17) A copy of the Border Security Force (Amendment) Rules, 1982 (Hindi and English versions)

*The Accounts were laid on the Table on 30th April, 1982.

published in Notification No. 155(E) in Gazette of India dated the 2nd March, 1983 under section 141 of the Border Security Force Act, 1968.

(18) A copy of the Central Reserve Police Force (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 163 in Gazette of India dated the 26th February, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949.

(19) A copy of the Finance Accounts of Union Government for the year 1980-81 (Hindi and English versions).

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shri A. Neelalohithadasan Nadar called the attention of the Minister of Food and Civil Supplies to the reported failure of the Central Government to supply adequate quantity of rice to Kerala for distribution through public distribution system and the action taken by Government in the matter.

The Minister of State of the Ministry of Food and Civil Supplies made a statement in regard thereto.

6. Motion Regarding Forty-First Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 15th March, 1983.”

The amendments moved by Shri Ram Vilas Paswan and Prof. Ajit Kumar Mehta were negatived.

The motion was adopted.

Matter under Rule 377

(1) Shri Mohanlal Patel raised a matter regarding need to establish an Automatic Telephone Exchange at Junagarh, Gujarat.

(2) Shri Lakshman Mallick raised a matter regarding need for establishment of a Super Thermal Power Station at Talcher in Orissa.

(3) Shri V. S. Vijayaraghavan raised a matter regarding drought in Palghat District of Kerala.

(4) Shri Ramavatar Shastri raised a matter regarding non-implementation of the recommendations made by the 'Non-Official Advisory Committee on Freedom Fighter Honour Pension Scheme'.

(5) Shri Ram Vilas Paswan raised a matter regarding development of Raghapur in Vaishali district, Bihar.

(6) Shri Harish Kumar Gangwar raised a matter regarding need for using more sophisticated implements to start the Oil exploration in Pilibhit, Uttar Pradesh.

(7) Dr. A. Kalanidhi raised a matter regarding acute scarcity of water in Madras.

(8) Shri Rajnath Sonkar Shastri raised a matter regarding need to improve the working of Sir Sunder Lal Hospital of Banaras Hindu University, Banaras.

(9) Shri Krishna Kumar Goyal raised a matter regarding need for payment of proper sugarcane price to the growers in Rajasthan.

8. The Budget (General)—1983-84

General Discussion on the Budget (General) for 1983-84 continued.

The following Members took part in the debate:—

- (1) Shri Ravindra Varma
- (2) Shri Bhagwan Dev Acharya
- (3) Shri S. B. P. Pattabhi Rama Rao
- (4) Shri Indrajit Gupta

- (5) Shrimati Jayanti Patnaik
- (6) Shri Brajimohan Mohanty
- (7) Shri Chitta Basu
- (8) Shri R. R. Bhole
- (9) Shri Ram Pyare Panika
- (10) Shri Chhittubhai Gamit
- (11) Smt. Kesharbai Kshirsagar
- (12) Shri Uttambhai H. Patel.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 17, 1983|Phalguna 26, 1904 (Saka)

No. 310

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 265 and 268—270 were orally answered. Starred Question No. 279 was postponed to 31-3-1983, Replies to Starred Questions Nos. 267, 271—278, 280—283 and 285—287 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3014—3143, 3145—3160, 3162—3249 and 3251—3260 were laid on the Table.

A statement by the Minister of State in the Ministry of External Affairs correcting the reply given to Unstarred Question No. 4049 on 4 November, 1982 regarding Prime Minister's visit abroad was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1983-84.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1981-82.

- (ii) Annual Report of the Hindustan Latex Limited, Trivandrum, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Merchant Shipping (Life Saving Appliances) Rules, 1982 (Hindi and English versions) published in Notification No. 769(E) in Gazette of India dated the 21st December, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy of the Bombay Dock Clearing and Forwarding (Regulation of Employment) Scheme, 1983 (Hindi and English versions) published in Notification No. S.O.4(E) in Gazette of India dated the 4th January, 1983, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1981-82 along with Audited Accounts, under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1981-82.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1981-82.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1981-82.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1981-82.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1981-82.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1981-82.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1981-82 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1981-82.

- (21) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—
- (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1981-82 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1981-82 together with Audit Report thereon.
 - (iii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1981-82 together with Audit Report thereon.
- (22) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1981-82.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1981-82 together with Audit Report thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1981-82.

- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1981-82, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1981-82.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Simla, for the year 1981-82 within the stipulated period of nine months after the Close of the Accounting Year.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th March, 1983, Rajya Sabha passed the Aircraft (Amendment) Bill, 1983.
- (ii) That at its sitting held on the 15th March, 1983, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, in the vacancy caused by the resignation of Shri A. A. Rahim.
- (iii) That at its sitting held on the 16th March, 1983, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978 upto the last day of the Hundred and Twenty-seventh Session of the Rajya Sabha.

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Aircraft (Amendment) Bill, 1983, as passed by Rajya Sabha.

6. Statement by Minister

The Minister of Railways made a statement regarding collusion between B-114 Bandel-Howrah local and H-292 Haripal-Howrah local at Howrah station on 16 March, 1983.

7. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Commerce to the reported plight of the tobacco growers in the country due to steep fall in the price of tobacco.

The Minister of Commerce made a statement in regard thereto.

8. Government Bill—Introduced

The African Development Bank Bill, 1983.

9. Matters under Rule 377

(1) Shri Chandra Pal Shailani raised a matter regarding need for getting the ropeway repaired to avoid inconvenience to the tourists visiting Rajgir (Bihar).

(2) Shri Zainul Basher raised a matter regarding need for the issue of licences for the cultivation of 'Poppy' to the farmers of Gazipur (Uttar Pradesh).

(3) Shri Virdhi Chander Jain raised a matter regarding criteria for grant of Central assistance for accelerated water supply programme.

(4) Shri Thazhai M. Karunanithi raised a matter regarding preserving the historical importance of Vedaranyam as salt producing centre.

(5) Shri Satyanarayan Jatiya raised a matter regarding need for assurance to the followers of various religions going on 'Padyatra' and need to make enquiry into the incident in Rajasthan in this regard.

(6) Dr. R. Rothuama raised a matter regarding need for instructions to Mizoram Government for giving permission to Chakma families to retain those jungles already cut down for their jhuming during pendency of settlement of boundary disputes.

10. The Budget (General)—1983-84

General Discussion on the Budget (General) for 1983-84 continued.

The following Members took part in the debate:—

- (1) Shri Satish Agarwal
- (2) Shri Balkrishna Wasnik
- (3) Shri R. L. Bhatia
- (4) Shri Jagannath Rao
- (5) Shri Jagpal Singh
- (6) Shri Chandulal Chandrakar
- (7) Shri H. N. Bahuguna
- (8) Shri Janardhana Poojary
- (9) Shri Bishnu Prasad
- (10) Shri K. P. Unnikrishnan
- (11) Shri K. T. Kosalram
- (12) Shri Mahavir Prasad
- (13) Shri Shantubhai Patel
- (14) Shri Puchalapalli Penchalaiah
- (15) Prof. Satya Dev Sinha
- (16) Shri Chandra Pal Shailani
- (17) Shri Chiranji Lal Sharma
- (18) Shri Hiralal R. Parmar
- (19) Shri S. B. Sidnal
- (20) Shri S. T. K. Jakkavan
- (21) Shri S. A. Dorai Sebastian
- (22) Shri Era Anbarasu
- (23) Shri Biren Singh Engti
- (24) Prof. Narain Chand Parashar (*Speech Unfinished*)

The discussion was not concluded.

8.14 P.M.

[Lok Sabha Adjourned till 11 A.M. on Friday, the 18th March, 1983]

AVTAR SINGH RIKHY.
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 18, 1983|Phalguna 27, 1904 (Saka)

No. 311

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 288—294 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3261—3305, 3307, 3309—3369, 3371—3428, 3430—3433, 3435—3449, 3451—3465, 3467—3480 and 3482—3492 were laid on the Table.

A statement by the Minister of Defence correcting the reply given to Unstarred Question No. 1005 on 25 February, 1983 regarding replacement of Vijayanata T-54 and T-58 Tanks was laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given to Unstarred Question No. 1000 on 25 February, 1983 regarding revenue earned through import of colour T. V. sets for Asiad was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1983-84.
- (2) A copy of the Defence Services Estimates, 1983-84 (Hindi and English versions).

- (3) A copy of the Aircraft (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 11th November, 1982, under section 14A of the Aircraft Act, 1934 together with an Explanatory Note.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1981-82.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1981-82.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1981-82.

- (7) A statement (Hindi and English versions (showing reasons for delay in laying the papers mentioned at (4) to (6) above.
- (8) A copy each of the Notification Nos. S.O. 709(E) to 711(E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1982 regarding extension of the period of take over of the management of the Pashok, Looksan and Vah-tuk-var tea estates for another one year more on the expiry of the original period of take over of five years and one year of extension, under sub-section (2) of section 16E of the Tea Act, 1953.
- (9) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1980.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1981-82.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1981-82.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1981-82.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1981-82.

4. Reports of Public Accounts Committee

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and Twenty-fourth Report on Action Taken on Seventy-eighth Report of the Committee regarding Working of Military Farms.
- (ii) Hundred and Twenty-fifth Report on Action Taken on Thirty-sixth Report of the Committee regarding Supply of Defective Waterproof Coats and Procurement of Spare Parts.

5. Calling Attention

Shri Narayan Choubey called the attention of the Minister of Agriculture to the reported drought conditions in many States including Andhra Pradesh, Bihar, Karnataka, Kerala, Rajasthan, Tamil Nadu and Uttar Pradesh and the steps taken by the Government to provide relief to the affected people.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

6. Motion for Election to Committee

Smt. Ram Dulari Sinha moved the following motion:—

“That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act.”

The motion was adopted.

7. Matters Under Rule 377

(1) Smt. Usha Prakash Choudhari raised a matter regarding steps for safe travelling of women in trains.

(2) Smt. Madhuri Singh raised a matter regarding installation of a Statue of Dr. Rajendra Prasad in Delhi and celebrations on the occasion of his birth Centenary.

(3) Shri K. Lakkappa raised a matter regarding faulty functioning of cross bar system of telephones and other drawbacks in the functioning of Delhi Telephones Department.

(4) Shri A. K. Roy raised a matter regarding wastage of fine quality of coking coal of Coal India Ltd.

(5) Shri B. D. Singh raised a matter regarding need for construction of a new bridge over Barna river.

(6) Shri K. Mayathevar raised a matter regarding need for a direction from Central Government to the State of Tamil Nadu for providing electricity to the people specially the farmers.

(7) Shri Basudeb Acharya raised a matter regarding nationalisation of Swadesi Cotton Mills, Kanpur.

8. The Budget (General)—1983-84

General Discussion on the Budget (General) for 1983-84 continued.

Shri Pranab Kumar Mukherjee replied to the debate.

The discussion was concluded.

9. The Budget (General)—1983-84—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 109 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1983-84 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1983-84, were voted in full.

10. Government Bill—Introduced

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1983

11. Government Bill—Passed

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri.

(2) Prof. Ajit Kumar Mehta.

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

***12. Supplementary Demands for Grants (General)—1982-83**

Discussion on Supplementary Demands for Grants Nos. 1, 4, 5, 7, 8, 10, 11, 12, 13, 14, 15, 16, 19, 20, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 37, 38, 39, 41, 42, 44, 45, 46, 47, 48, 49, 50, 52, 53, 54, 55, 56, 57, 58, 59, 61, 62, 63, 64, 65, 69, 70, 71, 76, 77, 78, 79, 81, 82, 83, 84, 86, 88, 89, 90, 92, 93, 94, 95, 96, 98, 100, 101, 103, 106, 107 and 108 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1982-83 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1982-83, commenced and was not concluded.

*Discussed together.

***13. Demands for excess Grants (General)—1980-81**

Discussion on Demands for Excess Grants Nos. 11, 17, 21, 22, 23, 24, 38, 39, 50, 53, 55, 81, 83, 84 and 91 in respect of the Budget (General) 1980-81 for the Amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1980-81 commenced and was not concluded.

14. Motion Regarding Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Jalil Abbasi moved the following Motion:—

“That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1983.”

The motion was adopted.

15. Private Members' Resolution—Under Consideration

Shri Chandulal Chandrakar concluded his speech on the following resolution moved by him on the 4th March, 1983:—

“With a view to solving the unemployment problem, this House recommends to the Government to take steps to include ‘Right to Work’ in the Constitution as a Fundamental Right.”

Five amendments were moved by Sarvashri Sudhir Kumar Giri, Mool Chand Daga, Smt. Geeta Mukherjee, Sarvashri **Satyanarayan Jatiya and @Bhogendra Jha.

The following Members took part in the debate:—

(1) Shri Sudhir Kumar Giri

(2) Smt. Geeta Mukherjee

*Discussed together.

**Moved at 4.49 P.M.

@Moved at 5.45 P.M.

- (3) Shri Virdhi Chander Jain
- (4) Shri Mool Chand Daga
- (5) Shri Ram Vilas Paswan
- (6) Shri Girdhari Lal Vyas
- (7) Shri Chitta Basu
- (8) Shri Krishan Datt Sultanpuri
- (9) Shri Satyendra Narain Sinha
- (10) Shri P. Namgyal
- (11) Shri Bhogendra Jha
- (12) Shri Chandra Pal Shailani (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 19th March, 1983)

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Saturday, March 19, 1983|Phalguna 28, 1904 (Saka)

No. 312

11.04 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. Lakshminarasa Reddy, who was a Member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 267(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian currency or *vice-versa* in supersession to Notification No. 1-Customs dated the 1st January, 1983, under section 159 of the Customs Act, 1962.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1980-81.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1981-82 along with Audited Accounts.
 - (ii) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1981-82 along with Audited Accounts.
 - (iii) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1981-82 along with Audited Accounts.
 - (iv) Annual Report of the Northern India Textile Research Association, Ghaziabad, for the year 1981-82 along with Audited Accounts.
 - (v) Review by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Leather Export Promotion Council, Madras, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

3. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st March, 1983.

***4. Supplementary Demands for Grants (General)—1982-83**

Discussion on Supplementary Demands for Grants Nos. 1, 4, 5, 7, 8, 10, 11, 12, 13, 14, 15, 16, 19, 20, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 37, 38, 39, 41, 42, 44, 45, 46, 47, 48, 49, 50, 52, 53, 54, 55, 56, 57, 58, 59, 61, 62, 63, 64, 65, 69, 70, 71, 76, 77, 78, 79, 81, 82, 83, 84, 86, 88, 89, 90, 92, 93, 94, 95, 96, 98, 100, 101, 103, 106, 107 and 108 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1982-83 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1982-83, continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the

*Discussed together.

printed List of Supplementary Demands for Grants (General) for 1982-83 were voted in full.

***5. Demand for Excess Grants (General)—1980-81**

Discussion on Demands for Excess Grants Nos. 11, 17, 21, 22, 23, 24, 38, 39, 50, 53, 55, 81, 83, 84 and 91 in respect of the Budget (General) 1980-81 for the Amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1980-81 continued and was concluded.

All the Demands for Excess Grants, (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1980-81 were voted in full.

6. Government Bill—Introduced

THE APPROPRIATION BILL, 1983.

7. Government Bill—Passed

THE APPROPRIATION BILL, 1983.

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

8. Government Bill—Introduced

THE APPROPRIATION (NO. 2) BILL, 1983.

9. Government Bill—Passed

THE APPROPRIATION (NO. 2) BILL, 1983.

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

*Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

@ 10. Resolution—Under Consideration

Shri A. B. A. Ghani Khan Chaudhuri moved the following Resolution:—

“That this House approves the recommendations made in paragraphs 63, 64, 67 and 70 contained in the Seventh Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Parliament on the 5th November, 1982.

That this House further directs that the action taken by Government on the other recommendations made in this Report should be reported to the Committee.”

@ 11. The Budget (Railways)—1983-84—Demands for Grants, Supplementary Demands for Grants (Railways)—1982-83; and Demands for Excess Grants (Railways)—1980-81.

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1983-84.
- (ii) Supplementary Demands for Grants Nos. 1 and 3 to 16 in respect of the Budget (Railways) for 1982-83.
- (iii) Demands for Excess Grants Nos. 3 to 7, 9 to 13 and 16 in respect of the Budget (Railways) for 1980-81.

Seven hundred and one cut motions to the Demands for Grants in respect of the Budget (Railways) for 1983-84 (2 to 6, 12 to 43, 75 to

@ Discussed together.

91, 153 to 170, 201 to 222, 224, 225, 234 to 237, 259 to 262, 287 to 291, 297, 298, 301 to 409, 441 to 467, 509 to 519, 559 to 590, 627 to 638, 726, 727, 734 to 736, 747, 805 to 831, 868 to 911, 922 to 968, 1088 to 1125, 1138 to 1209, 1234 to 1249, 1258 to 1332, 1344, 1345, 1357 to 1377, 1400 to 1444, 1486 to 1491) were moved.

The following Members took part in the combined debate on the Resolution and on the Budget (Railways)—1983-84—Demands for Grants; Supplementary Demands for Grants (Railways)—1982-83; and Demands for Excess Grants (Railways)—1980-81 (vide paras 10 and 11 above):—

- (1) Shri Satyasadhan Chakraborty
- ✓(2) Shri M. Satyanarayana Rao
- (3) Smt. Pramila Dandavate
- (4) Shri A. K. Roy
- ✓(5) Prof. N. G. Ranga
- (6) Shri Deen Bandhu Verma
- (7) Shri Chandra Pal Shailani
- (8) Shri Satyanarayan Jatiya
- (9) Shri Ram Nagina Misra
- (10) Shri Digambar Singh
- (11) Shri K. T. Kosalram
- (12) Dr. Krupasindhu Bhoi
- (13) Shri S. Murugain
- (14) Shri Zainul Basher (Speech unfinished).

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Monday, March 21, 1983 | Phalguna 30, 1904 (Saka)

No. 313

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 309—313 and 315 were orally answered. Starred Question No. 308 was postponed to 28.3.1983. Replies to Starred Questions Nos. 314 and 316—327 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3493—3566, 3568—3610, 3612—3648, 3650—3684, 3686—3714 and 3716—3725 were laid on the Table.

A statement by the Minister of State in the Ministry of Irrigation correcting the reply given to Unstarred Question No. 2419 on 8 March, 1982 regarding irrigation schemes commissioned was laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 663(E) in Gazette of India dated the 5th November, 1982 together with corrigendum thereto published in Notification Nos. G.S.R. 78(E) and 79(E) in Gazette of India dated the 14th February, 1983, under subsection (3) of section 41 of the Warehousing Corporations Act, 1962.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution, New Delhi, for the year 1981-82.

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1980-81.

(ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1981-82 along with Accounts and the Audit Report thereon, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(7) A statement (Hindi and English versions) regarding
(a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1981-82
(b) reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Government Resolution (Hindi and English versions) regarding the Composition and Functions of Advisory Board on Energy.



4. Calling Attention

Smt. Geeta Mukherjee called the attention of the Minister of Home Affairs to the reported growing tendency to defile and desecrate the sanctity of the religious places, by vested interests, by continuously harbouring known criminals and giving shelter to undesirable elements having unlicensed fire-arms, in holy places of worship and the steps taken by the Government to protect the freedom of religion from being misused in this manner.

The Minister of Home Affairs made a statement in regard thereto.

5. Motion regarding Forty-second Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 19th March, 1983.”

The motion was adopted.

6. Matter Under Rule 377

(1) Shri Dalbir Singh raised a matter regarding need to take effective measures for saving water of river Sone from being polluted.

(2) Shri Krishan Datt Sultanpuri raised a matter regarding construction of a second dam near Giribata Hydroelectric Project in Himachal Pradesh.

(3) Shri K. Arjunan raised a matter regarding need for a coordinated programme for a well planned afforestation and ecological protection programme to overcome drought in South.

(4) Shri Navin Ravani raised a matter regarding need for completion of microwave system in Amreli city for its proper development.

(5) Shri Ratansinh Rajda raised a matter regarding need to set up East Campus of Delhi University and open two more colleges in trans-Yamuna area.

(6) Shri Mani Ram Bagri raised a matter regarding drought in various parts of the country and relief work in those areas.

(7) Shri Harish Kumar Gangwar raised a matter regarding need to amend the Civil Procedure Code, 1976 for making provision for publication of summons in newspapers at the request of the concerned parties and at the discretion of the court.

***7. Resolution—Adopted..**

Discussion on the following Resolution moved by Shri A. B. A. Ghani Khan Chaudhuri on 19 March, 1983, Continued:—

“That this House approves the recommendations made in paragraphs 63, 64, 67 and 70 contained in the Seventh Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Parliament on the 5th November, 1982.

That this House further directs that the action taken by Government on the other recommendations made in this Report should be reported to the Committee.”

***8. The Budget (Railways) 1983-84 Demands for Grants:—
Supplementary Demands for Grants (Railways)—1982-83
and Demands for Excess Grants (Railways)—1980-81.**

Discussion on the following items of business Continued:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1983-84 and the cut motions thereto moved on 19 March, 1983.
- (ii) Supplementary Demands for Grants Nos. 1 and 3 to 16 in respect of the Budget (Railways) for 1982-83.
- (iii) Demands for Excess Grants Nos. 3 to 7, 9 to 13 and 16 in respect of the Budget (Railways) for 1980-81.

The following Members took part in the combined debate on the Resolution and on the Budget (Railways) 1983-84—

***Discussed together.**

..

for Grants; Supplementary Demands for Grants (Railways)—1982-83; and Demands for Excess Grants (Railways)—1980-81 (*vide* paras 7 and 8 above):—

- (1) Shri Zainul Basher
- (2) Shri Ramavatar Shastri
- (3) Shri B. R. Nahata
- (4) Shri Harish Kumar Gangwar
- (5) Shri F. H. Mohsin
- (6) Shrimati Suseela Gopalan
- (7) Shri D. P. Yadav
- (8) Shri R. P. Yadav
- (9) Shri K. S. Narayana
- (10) Shri S. T. K. Jakkayan
- (11) Smt Krishna Sahi
- (12) Shri J. S. Patil
- (13) Shri K. Pradhani
- (14) Shri Ram Vilas Paswan

Shri A. B. A. Ghani Khan Chaudhuri replied to the debate. All the cut motions moved were negatived.

The Resolution (*vide* para 7 above) was also adopted.

Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1983-84 as shown under column 3 of the printed List of Demand for Grants (Railways) for 1983-84, were voted in full.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) 1982-83 were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1980-81 were voted in full.

9. Government Bills—Introduced

- (i) The Appropriation (Railways) Bill, 1983.
- (ii) The Appropriation (Railways) No. 2, Bill, 1983.
- (iii) The Appropriation (Railways) No. 3, Bill, 1983.

10. Government Bills—Passed

(i) The Appropriation (Railways) Bill, 1983.

The motion for consideration of the Bill was moved by Shri A. B. A. Ghani Khan Chaudhuri.

Shri Ajit Kumar Mehta took part in the debate.

Shri A. B. A. Ghani Khan Chaudhuri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Chaudhuri.

The motion was adopted and the Bill was passed.

(ii) The Appropriation (Railways) No. 2, Bill, 1983.

The motion for consideration of the Bill was moved by Shri A. B. A. Ghani Khan Chaudhuri.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Chaudhuri.

The motion was adopted and the Bill was passed.

(iii) The Appropriation (Railways) No. 3, Bill, 1983

The motion for consideration of the Bill was moved by Shri A. B. A. Ghani Khan Chaudhuri.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Chaudhuri.

The motion was adopted and the Bill was passed.

@10. Statutory Resolution—Under consideration

Shri N. K. Shejwalkar moved the following Resolution:—

“This House disapproves of the Delhi Administration (Amendment) Ordinance, 1983 (Ordinance No. 1 of 1983) promulgated by the President on the 2nd January, 1983.”

@11. Government Bills—Under consideration

- (i) THE DELHI ADMINISTRATION (AMENDMENT) BILL, 1983
- (ii) THE DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 1983.

The motions for consideration of the Bills were moved by Shri P. Venkatasubbaiah.

The following Members took part in the combined debate on the Resolution *vide* para 10 above and the motion for consideration of the Bills:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Chandra Pal Shailani
- (3) Shri R. L. P. Verma
- (4) Shri Girdhari Lal Vyas (*Speech unfinished*)

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-third Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd March, 1983)

AVTAR SINGH RIKHY,
Secretary.

@Discussed together

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 22, 1983|Chaitra 1, 1905 (Saka)

No. 314

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 328, 330 and 332—334 were orally answered. Replies to Starred Questions Nos. 335—348 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3726—3757, 3759—3769, 3771 and 3773—3957 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, Baroda, for the year 1981-82.
- (4) A copy of the Annual Report (Hindi and English versions) for the year 1981-82 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (5) A copy of the Payment of Wages (Mines) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 99(E) in Gazette of India dated the 23rd February, 1983, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1981-82 along with Audited Accounts.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Food and Civil Supplies for 1983-84.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of Notification No. G.S.R. 164 (Hindi and English versions) published in Gazette of India dated the 26th February, 1983 declaring Messrs Chromepet Saswatha Nidhi Limited to be a 'Nidhi' under section 620A (I) of the Companies Act, 1956, under section 620A(3) of the said Act.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1981-82.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Notification No. G.S.R. 272(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1983 together with an explanatory note making certain amendment to Notification No. 63/83-Central Excises dated the 1st March, 1983 so as to restore *status-quo* for grant of exemption to diesel engines of engine capacity 100 cubic centimetre (Instead of 10 HP) from excise duty, issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st March, 1983, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, upto the first day of the last week of the Hundred and Twenty-seventh Session of the Rajya Sabha.

5. Calling Attention

Smt. Kishori Sinha called the attention of the Minister of Food and Civil Supplies to the reported heavy strain on the Public Distribution System on account of scarcity of essential commodities and non-availability of kerosene.

The Minister of State of the Ministry of Food and Civil Supplies made a statement in regard thereto.

6. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Seventeenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Motion Regarding Joint Committee

Shri P. K. Thungon moved the following motion:—

“That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, in the vacancy caused by the resignation of Shri A. A. Rahim and resolves that Shri Ahmed Mohammed Patel be nominated to the said Joint Committee to fill the vacancy.”

The motion was adopted.

8. Motion regarding Forty-third Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 21st March, 1983.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri Krishna Prakash Tewari raised a matter regarding low investment in the Northern Region by Andhra and Canara Banks.

(2) Shri Rasa Behari Behra raised a matter regarding headquarters of the Gandhamardan Bauxite Project.

(3) Shri T. S. Negi raised a matter regarding need to take effective measures against looting of Banks.

(4) Shri Ram Vilas Paswan raised a matter regarding accidents in Saunda colliery in Hazaribagh (Bihar) and compensation to the heirs of the deceased.

***10. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri N. K. Shejwalkar on the 21st March, 1983, continued: —

“This House disapproves of the Delhi Administration (Amendment) Ordinance, 1983 (Ordinance No. 1 of 1983) promulgated by the President on the 2nd January, 1983.”

The Resolution was negatived after discussion as indicated in para 11 below.

***11. Government Bills—Passed**

(i) THE DELHI ADMINISTRATION (AMENDMENT) BILL, 1983

(ii) THE DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 1983

Combined discussion on the motions for consideration of the Bills moved on the 21st March, 1983 and the Resolution (*vide* para 10 above) continued.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Ramavatar Shastri
- (3) Acharya Bhagwan Dev
- (4) Shri Harikesh Bahadur
- (5) Shri Mool Chand Daga
- (6) Shri Chander Pal Singh
- (7) Shri Xavier Arakal

Shri P. Venkatasubbaiah replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

(i) The motion for consideration of the Delhi Administration (Amendment) Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

*Discussed together.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Delhi Municipal Corporation (Amendment) Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

(iii) *THE AIRCRAFT (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA*

The motion for consideration of the Bill was moved by Shri Khursheed Alam Khan.

The following Members took part in the debate:—

- (1) Shri K. M. Madhukar.
- (2) Shri P. Namgyal
- (3) Shri Girdhari Lal Vyas.
- (4) Shri Uttam Rathod.
- (5) Shri Amal Dutta.

Shri Khursheed Alam Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khursheed Alam Khan.

The motion was adopted and the Bill was passed.

12. Statement by Minister

The Minister of Home Affairs made a statement regarding Assam.

13. Motion

Shri Kamal Nath moved the following motion:—

'This House notes with satisfaction and pride that the Seventh Conference of Heads of State or Government of Non-Aligned Countries held in New Delhi has concluded its deliberations successfully. The New Delhi Summit has reinforced the unity and the international role of the non-aligned community.

This House requests the Government of India to convey its thanks and appreciation to the Heads of State and Government and leaders of various delegations who, through their presence and positive contribution, ensured the success of the Summit. It also places on record its appreciation of the work of the Indian delegation and the leadership provided by the Chairperson Shrimati Indira Gandhi.

India has been given the responsibility of chairing the Movement. This House believes that our country will be able to discharge this responsibility in the best traditions of anti-imperialism and self-reliance of our national movement.

This House welcomes the Declaration adopted by the Summit and the "New Delhi Message", which has called for an end to the production and stockpiling of nuclear arms as also for more purposive efforts to launch a North-South dialogue, to enlarge South-South cooperation and to usher in a New International Economic Order, and believes that these have strengthened the hands of all those who stand for independence, peace, disarmament and development.'

The eleven amendments (Nos. 1 to 4 and 6 to 12) were moved by Sarvashri K. P. Unnikrishnan, Ramavatar Shastri, K. M. Madhukar, Dr. Subramaniam Swamy, Prof. Madhu Dandavate, Shri Ram Jethmalani, Prof. Ajit Kumar Mehta and Shri Ashfaq Husain.

The following members took part in the debate:—

- (1) Shri Satyasadan Chakraborty
- (2) Prof. K. K. Tewari
- (3) Shri B. D. Singh
- (4) Shri R. L. Bhatia
- (5) Prof. Madhu Dandavate
- (6) Shri Madhavrao Scindia
- (7) Shri Ram Jethmalani
- (8) Shri C. M. Stephen
- (9) Shri C. T. Dhandapani
- (10) Shri Bheravadan K. Gadhavi
- (11) Shri Indrajit Gupta
- (12) Shri Abdul Samad
- (13) Shri K. P. Unnikrishnan
- (14) Shri Ashfaq Husain
- (15) Shri Chandrajit Yadav
- (16) Shri P. V. Narasimha Rao

Shri Kamal Nath replied to the debate.

Amendments (Nos. 4 & 6) moved by Shri Ramavatar Shastri were withdrawn by leave of the House.

All other amendments moved were negatived.

The motion was adopted.

9.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 24, 1983|Chaitra 3, 1905 (Saka)

No. 316

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri K. Rajamallu who was a sitting Member of Lok Sabha.

Thereafter Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 370—375 were orally answered. Replies to Starred Questions Nos. 376—389 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4193—4269 and 4271—4429 were laid on the Table.

A statement by the Minister of State in the Ministry of Railways correcting the Hindi version of the reply given to Unstarred Question No. 1952 on 3rd March, 1983 regarding late running of trains between Bareilly and Kasganj was also laid on the Table.

4. Ruling by Speaker

The Speaker gave ruling on the question of Privilege given notices of by Shri Atal Behari Vajpayee and Shri Harikesh Bahadur against the Minister of Home Affairs and Minister of Law, Justice and Company Affairs for allegedly making wrong and misleading statements in the House on 14 March, 1983 in regard to a Note stated to have been sent by the Chief Election

Commissioner to Government after the first round of poll in Assam for postponing the elections, and withheld his consent to the raising of the question of privilege.

The Speaker, accorded permission to Shri Vajpayee to lay on the Table a copy of the said 'Note' as requested by him.

Later in the day, Shri Vajpayee laid on the Table a copy of the 'Note' in question.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 849 (Hindi and English versions) published in Gazette of India dated the 9th October, 1982 approving the Mormugao Port Regulations (First Amendment Regulations), 1982, framed by the Board of Trustees of the Mormugao Port Trust in exercise of the powers conferred by the Major Port Trusts Act, 1963, under sub-section (4) of section 124 of the said Act.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the National Council of Educational Research and Training, New Delhi, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1981-82.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Lalit Kala Akademi, New Delhi, for the year 1981-82, within the stipulated period of nine months after the close of the Accounting Year.
- (9) (i) A copy of the Annual Report Part-I (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1981-82.

- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Indian Council of Social Science Research, New Delhi, for the year 1981-82, within the stipulated period of nine months after the close of the Accounting Year.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Educational Consultants India Limited, New Delhi, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts of the Educational Consultants India Limited, New Delhi, for the year 1981-82.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Physically Handicapped, New Delhi, for the year 1981-82.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.

6. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1983, passed by Lok Sabha on the 18th March, 1983.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation Bill, 1983, passed by Lok Sabha on the 19th March, 1983.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1983, passed by Lok Sabha on the 19th March, 1983.
- (iv) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1983, passed by Lok Sabha on the 21st March, 1983.
- (v) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1983, passed by Lok Sabha on the 21st March, 1983.
- (vi) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1983, passed by Lok Sabha on the 21st March, 1983.

7. Reports of Estimates Committee

Shri Bansi Lal presented the following Reports (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-Sixth Report on Action Taken by Government on the recommendations contained in the Twentieth Report of Estimates Committee (Seventh Lok Sabha) on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part II—Sri Lanka;
- (ii) Thirty-Seventh Report on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of Estimates Committee

(Seventh Lok Sabha) on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part III—South East Asia, (Burma, Malaysia, Singapore and Indonesia).

8. Matters Under Rule 377

(1) Shri Lakshman Mallick raised a matter regarding need for expeditious steps to recover the sand pumps and the dredger installed at Paradip Port which sank in the Bay of Bengal.

(2) Shri Oscar Fernandes raised a matter regarding need for setting up an oil refinery at Mangalore.

(3) Shri Virdhi Chander Jain raised a matter regarding need for making doctors' service compulsory in rural areas before they go abroad for service.

(4) Shri Ashfaq Husain raised a matter regarding the fast by Shri Ram Lal Rahi, M.P. in Sitapur to focus attention to the problem of seepage of Sharda Canal in Sitapur and other districts of Uttar Pradesh.

(5) Shri Baburao Paranjpe raised a matter regarding violation of prescribed legal procedures in processing the loan applications by Banks under pressure from local authorities.

(6) Prof. Ajit Kumar Mehta raised a matter regarding need for providing adequate compensation and employment to the displaced persons of Chhotanagpur area, Bihar.

(7) Shri Digambar Singh raised a matter regarding pollution of Yamuna river.

***9. Statement by Prime Minister**

The Prime Minister made a statement regarding the setting up of a Commission on Centre-State relations.

@10. Statement by Minister

The Minister of Shipping and Transport made a statement regarding the strike by the workers of Delhi Transport Corporation on 23rd March, 1983.

*Made at 3.55 P.M.

@Made at 4.24 P.M.

11. The Budget (General)—1983-84—Demands for Grants

(i) Discussion on the Demand for Grant No. 32 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on 23rd March, 1983, continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1983-84 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 45 and 46 for which the Ministry of Food and Civil Supplies is responsible commenced.

Nineteen cut motions (Nos. 1 to 9 and 11 to 20) were moved.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-fourth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th March, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 25, 1983|Chaitra 4, 1905 (Saka)

No. 317

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 392—395, 397, 398 and 401 were orally answered. Replies to Starred Questions Nos. 391, 396, 399 and 402—410 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4430—4443, 4445—4454, 4456—4461, 4463—4472, 4474—4483 and 4485—4666 were laid on the Table.

3. Motion Regarding Forty-Fourth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 24th March, 1983”.

The motion was adopted.

4. Obituary Reference

The Minister of Parliamentary Affairs informed the House about the death a short while earlier of Shri Kedar Pandey, a sitting Member of the House, at New Delhi, today.

The Speaker, thereafter, made a reference to the passing away of Shri Kedar Pandey.

As a mark of respect to the memory of Shri Kedar Pandey, Members stood in silence for a short while and thereafter the House was adjourned for the day.

12.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th March, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 30, 1983|Chaitra 9, 1905 (Saka)

No. 318

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 432, 434, 435 and 437—439 were orally answered. Starred Questions Nos. 436 and 247 were postponed to 13.4.1983. Replies to Starred Questions Nos. 431, 433 and 440—451 were laid on the Table.

Replies to Starred Questions Nos. 411—428, 430 and 308 listed for the 28th March, 1983 were also laid on the Table today, there being no sitting on the 28th March, 1983.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4899—4946, 4948—4951, 4953—5023, 5025—5044, 5046—5057, 5059—5078, 5080—5086, 5088—5109, 5111—5113 and 5115—5136 were laid on the Table.

Replies to Unstarred Questions Nos. 4667—4701, 4703—4779, 4781—4800, 4802—4831 and 4833—4898 listed for the 28th March, 1983 were also laid on the Table today.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1983-84.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Supply for 1983-84.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1981-82, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1981-82.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of Notification No. S.O. 102(E) (Hindi and English versions) published in Gazette of India dated the 9th February, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Kalyani, beyond five years, under sub-section (2) of section 18A of the Industries, (Development and Regulation) Act, 1951.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O.83(E) published in Gazette of India dated the 2nd February, 1983 regarding extension of period of take over of management of Messrs. Sri Ram Sugars and Industries Limited, Bobbili, beyond five years.
 - (ii) S.O.103(E) published in Gazette of India dated the 9th February, 1983 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain, beyond five years.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1981-82.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1981-82.

- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Second, Third, Fourth, Fifth, Sixth, Seventh and Eighth Reports (Hindi and English versions) of the National Police Commission.
- (15) A statement (Hindi and English versions) regarding the recommendations made by the National Police Commission in the Second, Third, Fourth, Fifth, Sixth, Seventh and Eighth Reports.
- (16) A copy of the Public Provident Fund (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 271(E) in Gazette of India dated the 16th March, 1983, under section 12 of the Public Provident Fund Act, 1968.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Time Deposit (Amendment) Rules, 1983 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 11th March, 1983.
- (ii) The Post Office Recurring Deposit (Amendment) Rules, 1983 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 11th March, 1983.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (Sixth Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 259(E) in Gazette of India dated the 11th March, 1983.

- (ii) The National Savings Certificates (Seventh Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 260(E) in Gazette of India dated the 11th March, 1983.
- (19) A copy each of the following Notifications (Hindi and English versions under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 97(E) published in Gazette of India dated the 23rd February, 1983 together with an explanatory memorandum making certain amendment to Notification No. 200/82-Customs dated the 25th August, 1982 so as to rectify certain discrepancies in the latter notification.
- (ii) G.S.R. 232 published in Gazette of India dated the 19th March, 1983 together with an explanatory memorandum making certain amendment to Notification No. 122/Customs dated the 11th May, 1963, regarding remission of duty on Ethylene Dichloride.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Kakathiya Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 244 in Gazette of India dated the 8th January, 1983.
- (ii) The Hadoti Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 245 in Gazette of India dated the 8th January, 1983.
- (iii) The Mandla-Balaghat Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 246 in Gazette of India dated the 8th January, 1983.
- (iv) The Nimar Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 338 in Gazette of India dated the 8th January, 1983.

- (21) A copy of the *Review (Hindi and English versions) by the Government on the working of Industrial Development Bank of India, for the year 1981-82.
- (22) A copy of the *Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India, for the year 1981-82.
- (23) A statement (Hindi and English versions) on the results of the market loans floated in March, 1983.
- (24) A copy of Notification No. 4(10)|80-Fin.(G) (Hindi and English versions) published in Delhi Gazette dated the 1st February, 1983 regarding exemption to the Embassy of Finland in India from paying sales tax on their purchase of building materials for building a new chancery building, under section 72 of the Delhi Sales Tax Act, 1975.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1978-79.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1978-79.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1978-79.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1979-80 along with Audited Accounts.

*Annual Reports were laid on 25th February, 1983.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1979-80.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

4. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of Study Tour of the Study Group I of the Committee on its visit to Calcutta, Patna and Lucknow during January, 1983.
- (ii) Report of Study Tour of the Study Group II of the Committee on its visit to Bhubaneswar, Visakhapatnam and Hyderabad during January, 1983.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th March, 1983, Rajya Sabha agreed without any amendment to the Delhi Administration (Amendment) Bill, 1983, passed by Lok Sabha on the 22nd March, 1983.
- (ii) That at its sitting held on the 24th March, 1983, Rajya Sabha agreed without any amendment to the Delhi Municipal Corporation (Amendment) Bill, 1983, passed by Lok Sabha on the 22nd March, 1983.

6. Reports of Public Accounts Committee

SHRI BHIKU RAM JAIN presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Twenty-Sixth Report on Action Taken by Government on the recommendations contained in their Sixty-Eighth Report on Central Railway—Idling of imported invertors and Deposit Works on Railways.
- (2) Hundred and Twenty-Ninth Report on Action Taken by Government on the recommendations contained in their Hundred and Eleventh Report on the Working of the Office of the Joint Chief Controller of Imports and Exports (CIA), New Delhi.
- (3) Hundred and Thirtieth Report on Action Taken by Government on the recommendations contained in their Seventy-Sixth Report on Development of a helicopter.

7. Matters under Rule 377

(1) Shri Chandra Pal Shailani raised a matter regarding construction of a separate memorial room in Patna Museum to place the urn of Pandit Jawaharlal Nehru.

(2) Prof. Nirjala Kumari Shaktawat raised a matter regarding need for legislation to control noise pollution.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need for direction to the Eastern Railway to reverse the decision regarding procedure for payment of freight on coal to the Shipping Companies.

(4) Shri B. D. Singh raised a matter regarding need for comprehensive legislation for the welfare of agricultural labourers.

(5) Shri Harish Kumar Gangwar raised a matter regarding need for repairing the road from Katra to Vaishnodevi, a holy place of all India importance.

(6) Shri Puchalapalli Penchalaiah raised a matter regarding introduction of a new train between Hyderabad and Madras via Nellore.

(7) Shri Ram Vilas Paswan raised a matter regarding regularisation of services of Home Guards in Bihar and increase in their salaries.

(8) Shri Sushil Bhattacharya raised a matter regarding need to abolish system of engaging staff on extra departmental basis in the Posts and Telegraphs Department.

8. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 45 and 46 for which the Ministry of Food and Civil Supplies is responsible and the cut motions thereto moved on 24th March, 1983, continued. Discussion was concluded.

All the cut motions moved were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Food and Civil Supplies is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st March, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 31, 1983|Chaitra 10, 1905 (Saka)

No. 319

11.06 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Jang Bahadur Singh Bisht who was a Member of the Second, Third and Fourth Lok Sabha and Shri Babulal Tiwari who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 454, 462, 466, 468 and 470 were orally answered. Replies to Starred Questions Nos. 452, 453, 455—459, 463—465, 467, 469, 471 and 472 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5137—5339 and 5341—5371 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1983 published in Notification No. G.S.R. 275(E) in Gazette of India dated the 18th March, 1983.

- (ii) **The Petroleum Products (Supply and Distribution) Second Amendment Order, 1983** published in Notification No. G.S.R. 276(E) in Gazette of India dated the 18th March, 1983.
- (2) A copy of the **Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1983-84, under section 36 of the Employees' State Insurance Act, 1948.**
- (3) A copy of the **Solatium Fund (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 168(E) in Gazette of India dated the 9th March, 1983, under sub-section (3) of section 109C of the Motor Vehicles Act, 1939.**
- (4) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:—
- (i) **Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1981-82.**
- (ii) **Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (5) A copy of the **Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1920.**
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the **Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1981-82.**
- (ii) A copy of the **Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1981-82.**

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1981-82.
- (12) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Indian Institute of Management, Calcutta, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1981-82.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1981-82.
- (16) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Sangeet Natak Akademi, New Delhi, within the stipulated period of nine months after the close of the Accounting Year.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1980-81 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1980-81.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

5. Assent to Bills

Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Aircraft (Amendment) Bill, 1983.
- (2) The Appropriation (Vote on Account) Bill, 1983.
- (3) The Appropriation Bill, 1983.
- (4) The Appropriation (No. 2) Bill, 1983.
- (5) The Appropriation (Railways) Bill, 1983.
- (6) The Appropriation (Railways) No. 2 Bill, 1983.
- (7) The Appropriation (Railways) No. 3 Bill, 1983.

6. Reports of Public Accounts Committee

Shri K. Lakkappa presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Twenty-seventh Report on Coffee Board.
- (2) Hundred and Twenty-eighth Report on Action Taken on Forty-seventh Report of the Committee regarding Lost Property Offices.

7. Statement by Minister

The Minister of External Affairs made a statement regarding press reports that the Indian Ambassador in Washington appeared to give evidence before a Committee of the U.S. Congress.

8. Calling Attention

Smt. Sukhbans Kaur called the attention of the Minister of Home Affairs to the reported increase in terrorist activities by extremists, reactionary elements and religious fanatics disturbing the peace in Punjab by shooting innocent persons at different places, and steps taken by Government against this menace, so as to preserve the unity and integrity of the country.

The Minister of Home Affairs made a statement in regard thereto.

9. Intimation Regarding Arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following telegram dated the 30th March, 1983, from the Commissioner of Police, Madras, today:—

“I have the honour to inform you that Shri Era Anbarasu, Member of Parliament, was arrested alongwith other members of the Congress Party at 11.00 hours today (30-3-83) near the triumph of labour statue, Kamraj Salai, Madras, in X-Station crime number 278/83 under section 143 IPC read with section 41 Madras City Police Act for taking out a procession in violation of the regulatory order in force in the city.”

10. Matters under Rule 377

(1) Shri Oscar Fernandes raised a matter regarding need to control Monkey Virus disease in Karnataka.

(2) Shri K. Mayathevar raised a matter regarding relief work in Tamil Nadu.

(3) Smt. Sanyogita Rane raised a matter regarding credit supply by Banks to the sick engineering units at Kolhapur.

(4) Shri Harish Rawat raised a matter regarding financial assistance to the Uttar Pradesh Government for restarting the Kumar Bronze Factory at Tarikhet, Almora.

(5) Shri Harikesh Bahadur raised a matter regarding need for effective measures to control seepage from canals in different parts of the Country and financial assistance to the States for this work.

(6) Shri M. M. Lawrence raised a matter regarding demands of sea-men.

(7) Dr. Subramaniam Swamy raised a matter regarding news-reports of alleged U.S. Plan about Balkanisation of India as published in "Patriot" and "Link".

(8) Shri Baburao Paranjpe raised a matter regarding regularisation of services of Railways Coolies.

(9) Prof. K. K. Tewari raised a matter regarding need to set up a Commission for settlement of boundary dispute between Uttar Pradesh and Bihar.

11. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible commenced.

Thirteen cut motions [1 to 11, 13 and 17] were moved.

The discussion was not concluded.

12. Private Member's Resolution—Negatived

Further discussion on the following Resolution moved by Shri Chandulal Chandrakar on the 4th March, 1983 and amendments thereto moved on the 18th March, 1983, continued:—

"With a view to solving the unemployment problem, this House recommends to the Government to take steps to include 'Right to Work' in the Constitution as a Fundamental Right."

The following Members took part in the debate:—

- (1) Shri Chandra Pal Shailani.
- (2) Shri M. Satyanarayana Rao.
- (3) Shri Rajesh Kumar Singh.
- (4) Shri R. P. Yadav.
- (5) Shri Sunder Singh.
- (6) Shri Oscar Fernandes.
- (7) Shri Harish Kumar Gangwar.
- (8) Shri Harikesh Bahadur.
- (9) Shri Dharamavir.

The amendments moved by Sarvashri Sudhir Kumar Giri, Mool Chand Daga, Smt. Geeta Mukherjee, Sarvashri Satyanarayan Jatiya and Bhogendra Jha were negatived.

On the Resolution the House divided, *Ayes 20; *Noes 32. The Resolution was, accordingly, negatived.

13. Private Member's Resolution—Under Consideration.

Shri Amal Datta moved the following Resolution:—

“This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably.”

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th April, 1983)

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 4, 1983|Chaitra 14, 1905 (Saka)

No. 320

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 473, 475, 477, 479, 483, 485 and 491 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5372—5394, 5396—5416, 5418—5425, 5427—5541 and 5543—5604 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1983-84.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1980-81.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1981-82.
 - (ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1981-82.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year ended June, 1982 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year ended June, 1982.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year ended June, 1982 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year ended June, 1982.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1981-82 published in Notification No. F. 6(16)/82-Fin. (G) in Delhi Gazette dated the 22nd November, 1982, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Advance Report of the Comptroller and Auditor General of India for the year 1981-82 Union Government (Railways).
- (ii) Report of the Comptroller and Auditor General of India for the year 1981-82 Union Government (Civil) Revenue Receipts—Volume-I—Indirect Taxes and Volume II—Direct Taxes.

4. Matters under Rule 377

(1) Prof. Narain Chand Parashar raised a matter regarding direction from Central Government to the Bhakra Beas Management Board to share 50 per cent cost of construction of the three bridges in Himachal Pradesh.

(2) Shri Chandra Pal Shailani raised a matter regarding need for measures to check the rising level of underground water in Delhi.

(3) Shri Ajit Kumar Saha raised a matter regarding need to allot more quota of cement to the State of West Bengal.

(4) Shri Oscar Fernandes raised a matter regarding need to exempt diesel used by fishermen from taxes.

(5) Shri Chintamani Jena raised a matter regarding need for proper functioning of Balasore Telephone Exchange, Orissa.

(6) Shri Skariah Thomas raised a matter regarding need for measures to check the water of river Moovathupuzha from being polluted by the effluents of the Newsprint Factory, Vellore.

(7) Shri Jaipal Singh Kashyap raised a matter regarding need to announce the support price of wheat at Rs. 225.00 per quintal.

(8) Shri Ram Vilas Paswan raised a matter regarding need for early completion of the second lane of Mahatma Gandhi Bridge between Patna and Hajipur.

5. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 31st March, 1983 continued.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 5, 1983|Chaitra 15, 1905 (Saka)

No. 321

11.0.2 A.M.

1. Starred Questions

Starred Questions Nos. 494, 495, 497—499 and 502 were orally answered. Starred Question No. 496 was postponed to 12.4.1983. Replies to Starred Questions Nos. 493, 500, 501, 503—505 and 507—513 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5605—5710, 5712—5729 and 5731—5838 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Amendment Rules, 1983 published in Notification No. G.S.R. 221 in Gazette of India dated the 19th March, 1983.
- (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1983 published in Notification No. G.S.R. 225 in Gazette of India dated the 19th March, 1983.

(2) A copy of the Drugs (Price Control) (Fifth Amendment) Order, 1983 (Hindi and English versions) published in Notification No. S.O. 226 (E) in Gazette of India dated the 26th March, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1981-82.
- (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Singareni Collieries Company Limited, Khammam (Andhra Pradesh) for the year 1981-82.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam (Andhra Pradesh) for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Home Affairs for 1983-84.

4. Reports of Estimates Committee

SHRI BANSI LAL presented the following Reports (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-ninth Report on Action Taken by Government on the recommendations contained in their Twenty-second Report of the Committee on the Ministry of Health and Family Welfare—Central Government Health Scheme.
- (ii) Forty-second Report on Action Taken by Government on the recommendations contained in their Thirty-fourth Report of the Committee on the Ministry of Shipping and Transport—Port Blair.

5. Reports of Committee on Public Undertakings

SHRI MADHUSUDAN VAIRALE presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Fifty-fifth Report on Action Taken by Government on the recommendations contained in their Twenty-seventh Report of the Committee on Hindustan Teleprinters Ltd.—New Projects.
- (ii) Fifty-sixth Report on Action Taken by Government on the recommendations contained in their Thirty-eighth Report of the Committee on Indian Telephone Industries Ltd.—Research and Development and New Projects.

6. Statements by Ministers

(i) The Minister of State for Home Affairs made a statement regarding withdrawal of money from the Contingency Fund of India for meeting the requirement of funds of the newly constituted Advisory Board on Energy.

* (ii) The Minister of Home Affairs made a statement on Punjab.

7. Matters Under Rule 377

(1) Shri Zainul Basher raised a matter regarding the statement made by the President of Pakistan about Indian Muslims.

(2) Shri Madhavrao Scindia raised a matter regarding need for installation of T.V. Repeater Stations at Gwalior and Lalitpur.

(3) Shri A. C. Das raised a matter regarding need to stop pilferage of wheat and diesel on trains between Paradeep and Cuttack.

(4) Shrimati Jayanti Patnaik raised a matter regarding need for absorption of employees of the Malaria Research Project Keonjhar, Orissa.

(5) Shri Krishna Chandra Halder raised a matter regarding need for an enquiry into the selection of Indian Football players for International Nehru Gold Cup Football Tournament.

*At 4.34 P.M.

(6) Shri Harikesh Bahadur raised a matter regarding working conditions of Scientists in various research institutions.

(7) Shri Mangal Ram Premi raised a matter regarding financial assistance for the Bijnor Unit of Uttar Pradesh Sugar Corporation Limited.

(8) Shri Atal Bihari Vajpayee raised a matter regarding need for grant of 'No Objection' by the Delhi Cantonment Board to the Delhi Electricity Supply Undertaking for electrification of the area adjoining Naraina village.

(9) Prof. Madhu Dandavate raised a matter regarding demonstration by the Railway employees in Delhi for interim relief and wage revision.

8. The Budget (General)—1983-84—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 31st March, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 28 to 31 for which the Ministry of Energy is responsible commenced.

Sixty-one cut motions (Nos. 1, 3 to 7, 19 to 43, and 58 to 87) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th April, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 6, 1983|Chaitra 16, 1905 (Saka)

No. 322.

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 514—516 and 518—521 were orally answered. Replies to Starred Questions Nos. 522—527 and 529—534 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5839—5849, 5851—5869, 5871—5885, 5888—5972, 5974—5976, 5978—6016, 6018—6033 and 6035—6071 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 866 (Hindi and English versions) published in Gazette of India dated the 4th January, 1983 rescinding the Salt (Price Control) Order, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. G.S.R. 311 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1983 together with an explanatory memorandum regarding rates of exchange for

conversion of certain foreign currencies into India. currency or *vice-versa* in supersession of Notification No. G.S.R. 2(E) dated the 1st January, 1983, under section 159 of the Customs Act, 1962.

- (3) A copy of Notification No. G.S.R. 301(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending upto 30th June, 1983, the exemption from excise duty to Raw Naphtha used in the manufacture of Ammonia granted *vide* Notification No. 2/83-Central Excise dated the 1st January, 1983 issued under the Central Excise Rules, 1944.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Fifty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Forty-second Report of the Committee on Indian Airlines.

6. Report of Committee on Petitions

Shri Balkrishna Wasnik presented the Twelfth Report (Hindi and English versions) of the Committee on Petitions.

7. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education and Culture and Social Welfare to the need for abolition of Capitation Fee for admission in educational institutions.

The Deputy Minister for Education and Culture and Social Welfare made a statement in regard thereto.

***8. Matters Under Rule 377**

(1) Smt. Madhuri Singh raised a matter regarding need for improving the power generation position in North Bihar for removal of its economic backwardness.

(2) Shri Chintamani Panigrahi raised a matter regarding steps for protection of labourers working in dyeing and printing of textiles in Jodhpur, Pali and Balotra from Polluted water flowing in open drains by setting up treatment plants.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need for construction of a railway line between Talcher and Sambalpur.

(4) Shri Uma Kant Mishra raised a matter regarding need to solve the drinking water problem in Mirzapur and Banaras districts of Uttar Pradesh.

(5) Shri Ramavtar Shastri raised a matter regarding financial assistance for slum clearance in Patna.

(6) Shri E. K. Imbichibava raised a matter regarding illegal import of Coconut oil at Cochin Port.

(7) Shri Mani Ram Bagri raised a matter regarding need for compensation to the farmers in Haryana whose crops have been destroyed by hailstorm.

(8) Shri Bhim Singh raised a matter regarding drinking water famine in the colonies located along Yamuna because of digging of wells along Yamuna river for the supply of water to Delhi|New Delhi.

(9) Dr. Vasant Kumar Pandit raised a matter regarding need for expert Zoologist and Veterinary aid to save the sick crocodiles of the Jawahar Sagar Wild Life Sanctuary, Kota, Rajasthan.

(10) Shri K. Mayathevar raised a matter regarding early implementation of Veeranam drinking water scheme for solving the drinking water problem in the State of Tamil Nadu.

*At 2 P.M.

9. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands of Grants Nos. 28 to 31 for which the Ministry of Energy is responsible and the cut motions thereto moved on the 5th April, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

6.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th April, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 7, 1983|Chaitra 17, 1905 (Saka)

No. 323

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 536—538 and 544—547 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6072—6198, 6200—6236 and 6238—6304 were laid on the Table.

A statement by the Minister of State in the Ministry of Shipping and Transport correcting the English version of the reply given to Unstarred Question No. 3141 on 17th March, 1983 regarding setting up of a Port Development Corporation was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the table:—

- (1) A statement (Hindi and English versions) correcting the Hindi version of the reply given on 17 March, 1983 to Starred Question No. 268 by Shri Daya Ram Shakya regarding acquisition of land for Diesel Locomotive Works, Varanasi.
- (2) A copy of the Merchant Shipping (Radio) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 15(E) in Gazette of India dated the 7th January, 1983, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1977-78.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1978-79.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1979-80.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1980-81.
- (v) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1981-82.
- (vi) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Banaras, for the years 1977-78, 1978-79, 1979-80, 1980-81 and 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year ending 31st March, 1982 together with Audit Report thereon (Volumes I and II).
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1983-84.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts and Audit Report of the Central Research Institute for Yoga and Vishwayatan Yogashram, New Delhi, for the period from 18th February, 1980 to 31st March, 1981 within the stipulated period of nine months after the close of Accounting Year.

- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 290(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending the validity of Notification No. 70|81-Customs dated the 26th March, 1981 upto 31st March, 1986.
 - (ii) G.S.R. 291(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending the validity of Notification No. 71|81-Customs dated the 26th March, 1981 upto 31st March, 1986.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 298(E) and 299(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum making certain amendments to Notification No. 95|81-Central Excises and Notification No. 96|81-Central Excises dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Transformers of rating of 150 K.V.A. and Electric motors of 5 KW and above upto and including 31st March, 1984.
 - (ii) G.S.R. 300(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum making certain amendments to Notification No. 53|80-Central Excises, No. 54|80-Central Excises and No. 55|80-Central Excises, dated the 13th May, 1980 so as to extend the period of the excise duty concessions thereunder to steel ingots and iron or steel products if manufactured with aid of electric furnace from indigenous sponge iron or in combination with other materials specified in notifications upto and inclusive of 30th June, 1983.

4. Report of Committee on Public Undertakings

SHRI MADHUSUDAN VAIRALE presented the Fifty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fortieth Report of the Committee on National Textile Corporation Ltd.

5. Statement by Minister

The Minister of Agriculture made a statement regarding procurement price for wheat and the minimum support price for barley for 1983-84 Marketing Season and related matters.

6. Motions for Elections to Committees

(i) **SHRI M. SATYANARAYANA RAO** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984.”

The motion was adopted.

(ii) **SHRI SATISH AGARWAL** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984.”

The motion was adopted.

(iii) **SHRI SATISH AGARWAL** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on

Public Accounts of the House for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) SHRI MADHUSUDAN VAIRALE moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984.”

The motion was adopted.

(v) SHRI MADHUSUDAN VAIRALE moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) SHRI SUNDER SINGH moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984.”

The motion was adopted.

(vii) SHRI SUNDER SINGH moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1983 and ending on the 30th April, 1984, and do communicate to this House the names of the Members so nominated by Rajya Sabha.”

The motion was adopted.

7. Calling Attention

Shri Jitendra Prasada called the attention of the Minister of Railways to the reported proposal to dismantle the Mankapur-Katra railway line which would cause serious difficulties to pilgrims in going to Ayodhya, which is a sacred, religious and cultural place in the country.

The Minister of Railways made a statement in regard thereto.

8. Matters Under Rule 377

(1) Shri B. D. Singh raised a matter regarding providing employment to the persons whose lands were taken for establishing factories in Phulpur, Uttar Pradesh.

(2) Shri V. S. Vijayaraghavan raised a matter regarding need to solve the problems faced by Indians working in Gulf countries.

(3) Shri Narsing Suryawanshi raised a matter regarding acute drinking water and food scarcity prevailing in Bidar (Karnataka).

(4) Shri S. T. K. Jakkayala raised a matter regarding need for approval of the Kollar drinking water scheme, Madurai, Tamil Nadu.

(5) Shri Jagdish Tytler raised a matter regarding problems of Primary Teachers going on strike in Delhi.

(6) Shri Ashfaq Husain raised a matter regarding need for industrialisation of Maharajanj constituency of Gorakhpur for its proper development.

(7) Shri Satyagopal Misra raised a matter regarding need to set up a high power enquiry into the incidence of closure of Haldia dock for shipping.

(8) Shri Motibhai R. Chaudhari raised a matter regarding need to halt the superfast train running between Delhi and Ahmedabad at Mehsana, Gujarat.

(9) Shri Satyanarayan Jatiya raised a matter regarding need to declare 14th April as a closed Holiday on account of Dr. B. R. Ambedkar's Birthday.

(10) Shri N. Dennis raised a matter regarding need to set up a Central Sidha Research Centre.

9. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible commenced.

Seventy-two cut motions (1 to 14, 16 to 18, 20, 77 to 87 and 101 to 143) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th April, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 8, 1983/Chaitra 18, 1905 (Saka)

No. 324

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Narayan Sadoba Kajrolkar who was a Member of First and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 557, 558, 560, 561, 563 and 564 were orally answered. Starred Question No. 563 was postponed for further consideration. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6305—6325, 6327—6434, 6436—6459 and 6461—6541 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given to Unstarred Question No. 3293 on 18 March, 1983 regarding income-tax raids on investment companies was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1981-82.
 - (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1981-82 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1981-82 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1981-82.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1981-82, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1981-82 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3), (4) and (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1983-84.

- (8) A copy of the Export (Quality Control and Inspection) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 1551 in Gazette of India dated the 19th March, 1983, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (9) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1981-82.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1980-81 along with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of Notification No. G.S.R. 307(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1983 regarding exemption to foreign companies engaged in the business of prospecting for or extraction or production of mineral oils under agreements from payment of surtax, under sub-section (3) of Section 24AA of the Companies (Profits) Surtax Act, 1964.
- (13) A copy of the Wealth-tax (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 273(E) in Gazette of India dated the 31st March, 1983, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (14) The Income-tax (Sixth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 274(E) in Gazette of India dated the 31st March, 1983, under section 296 of the Income-tax Act, 1961.
- (15) A copy of Notification No. G.S.R. 306(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1983 prescribing 55 per cent plus

surcharge thereon of 2.5 per cent as the rate of Income-tax applicable in the case of foreign companies and non-corporate non-resident taxpayers on the income consisting of profits and gains derived from the business of prospecting for or contraction or production of mineral oils under agreements entered into with the Central Government, under sub-section (3) of section 293A of the Income-tax Act, 1961.

(16) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 288(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum regarding reclassification of Tea Zones.
- (ii) G.S.R. 290 published in Gazette of India dated the 2nd April, 1983 together with an explanatory memorandum waiving the payment of the Central Excise duty leviable on parts and accessories of motor vehicles and tractors including trailers used within the factory in which they are produced for further manufacture of assembled components or as original equipment parts by the manufacturers of motor vehicles and tractors including trailers for the period commencing on the 1st March, 1979 and ending with 12th March, 1979.
- (iii) G.S.R. 291 published in Gazette of India dated the 2nd April, 1983 together with an explanatory memorandum waiving the payment of Central Excise duty leviable on the parts of electric storage batteries used within the Factory in which they are produced for further manufacture of electric storage batteries during the period commencing on the 16th March, 1976 and ending with the 24th February, 1978.
- (iv) G.S.R. 312(E) published in Gazette of India dated the 1st April, 1983 together with an explanatory memorandum making certain amendments to Notification No. 89/80-CE dated the 19th June 1980 and 45/83-CE dated the 1st March, 1983.

- (17) A copy of the Annual Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1982, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (18) A statement (Hindi and English versions) on the results of the market loans floated on the 30th March, 1983.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1981-82.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, Bangalore, for the year 1981-82.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1981-82, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1981-82.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Food Export Promotion Council, New Delhi, for the year 1981-82, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Food Export Promotion Council, New Delhi, for the year 1981-82.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

5. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Fifty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-eighth Report on India Tourism Development Corporation Limited.

6. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Labour and Rehabilitation to the reported death of three more labourers in Bhatti mines area near Delhi when a mine caved in.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

7. Presentation of Petition

Shri Satyanarayan Jatiya presented a petition signed by Shri Rajmal Jain and others regarding ban on cruelty to animals.

8. Matters Under Rule 377

(1) Shri Virdhi Chander Jain raised a matter regarding scale of assistance to the State of Rajasthan for relief works.

(2) Shri Ram Singh Yadav raised a matter regarding need to link Alwar town with Ahmedabad-Delhi National Highway No. 8.

(3) Shri B. V. Desai raised a matter regarding direction from the Centre to the States neighbouring Karnataka to supply electricity to it.

(4) Shri Rajnath Sonkar Shastri raised a matter regarding need for industrialisation of Saidpur (Uttar Pradesh) to solve the unemployment problem of the area.

(5) Shri Satyasadhan Chakraborty raised a matter regarding need for early opening of Hissar Textile Mill.

(6) Shri Baburao Paranjpe raised a matter regarding need for providing facilities to the workers engaged in Bidi manufacturing in Madhya Pradesh.

(7) Shri Era Anbarasu raised a matter regarding need to link Ganga-Cauveri rivers for solving irrigation problems in Tamil Nadu.

(8) Shri Harish Rawat raised a matter regarding need to set up photo film Unit at Majkhali.

9. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 7th April, 1983, continued.

The discussion was not concluded.

***10. Statement by Minister**

The Minister of Finance made a statement regarding release of two instalments of Dearness Allowance to Central Government employees and relief to the pensioners including family pensioners.

11. Motion Regarding Fifty-Sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Jalil Abbasi moved the following motion:—

“That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1983”.

The motion was adopted.

12. Private Members' Bills—Introduced

(1) The Urban Land (Ceiling and Regulation) Amendment Bill, 1983 (Amendment of section 25, etc.), by Shri A. T. Patil.

(2) The Urban Land (Ceiling and Regulation) Amendment Bill, 1983 (Amendment of section 2), by Shri H. N. Bahuguna.

(3) The Hindu Scriptures and other Religious Literature (Review and Amendment) Bill, 1983, by Shri Rajnath Sonkar Shastri.

(4) The Borrowing (Fixation of Limit) Bill, 1983, by Shri Chitta Basu.

The motion for leave to introduce the Bill moved by Shri Chitta Basu was opposed. The motion was adopted and the Bill was introduced.

(5) The Constitution (Amendment) Bill, 1983 (Insertion of new article 19A), by Shri Chitta Basu.

*Made at 3.30 P.M.

(6) **The Factories (Amendment) Bill, 1983** (Amendment of section 2, etc.), by Shri Sudhir Kumar Giri.

(7) **The Constitution (Amendment) Bill, 1983** (Amendment of article 244, etc.), by Shri Ajoy Biswas.

(8) **The Trade and Merchandise Marks (Amendment) Bill, 1983** (Insertion of new section 88A, etc.), by Dr. Vasant Kumar Pandit.

(9) **The Indian Medicine Central Council (Amendment) Bill, 1983** (Amendment of section 2, etc.), by Dr. Vasant Kumar Pandit.

(10) **The Delhi Rent Control (Amendment) Bill, 1983** (Amendment of section 2, etc.), by Dr. Vasant Kumar Pandit.

(11) **The Delhi Rent Control (Amendment) Bill, 1983** (Amendment of section 2, etc.), by Shri K. Lakkappa.

13. Private Members' Bills—Withdrawn

(i) **THE DEVDASI AND MURLI PRACTICE (ABOLITION) BILL, 1982 BY SHRIMATI USHA PRAKASH CHOUDHARI**

Further discussion on the motion for consideration of the Bill moved on the 5th November, 1982, continued.

The following Members took part in the debate:—

- (1) Prof. Satya Dev Sinha
- (2) Shri Rajesh Kumar Singh
- (3) Shri Chandra Pal Shailani
- (4) Shri C. Palaniappan
- (5) Shri Virdhi Chander Jain
- (6) Shri Harish Rawat
- (7) Shri Sunder Singh
- (8) Shri P. K. Thungon

Shrimati Usha Prakash Choudhari replied to the debate.

The Bill was withdrawn by leave of the House.

(ii) **THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1981 (Amendment of section 3, etc.), BY SHRI GEORGE JOSEPH MUNDACKAL.**

The motion for consideration of the Bill was moved by Shri George Joseph Mundackal.

The following Members took part in the debate:—

- (1) Shri Xavier Arakal
- (2) Shri Chandra Pal Shailani
- (3) Shri Rajesh Kumar Singh
- (4) Shri M. Satyanarayana Rao
- (5) Shri Sudhir Kumar Giri
- (6) Shri S. B. Sidnal
- (7) Shri Ram Lal Rahi
- (8) Shri Mallikarjun

Shri George Joseph Mundackal replied to the debate.

The Bill was withdrawn by leave of the House.

14. Half-An-Hour Discussion

Shri H. N. Bahuguna raised a half-an-hour discussion on the points arising out of the answer given on 14th March, 1983 to Starred Question No. 204 regarding Support Price of Wheat.

Shri Rao Birendra Singh replied to the discussion.

7.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th April, 1983).

AVTAR SINGH RIKHY.
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 11, 1983|Chaitra 21, 1905 (Saka)

No. 325

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 578—580, 584, 585, 587 and 588 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6542—6578, 6580—6649, 6651—6729 and 6731—6772 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
 - (i) Statement No. XXIII—Third Session, 1980.
 - (ii) Statement No. XVII—Fifth Session, 1981.
 - (iii) Statement No. XI—Sixth Session, 1981.
 - (iv) Statement No. IX—Seventh Session, 1981.
 - (v) Statement No. VIII—Eighth Session, 1982.
 - (vi) Statement No. IV—Ninth Session, 1982.
 - (vii) Statement No. III—Tenth Session, 1982.
 - (viii) Statement No. I—Eleventh Session, 1983.

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1978-79.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1979-80.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Bangalore, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1981-82.

(ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

4. Report of Public Accounts Committee

Shri Satish Agarwal presented the Hundred and Forty-first Report (Hindi and English versions) of the Public Accounts Committee on Planning Process and monitoring mechanism with reference to irrigation projects.

5. Calling Attention

Shri K. A. Rajan called the attention of the Minister of Health and Family Welfare to the reported withdrawal of vital drugs by chemists in Delhi consequent on the directive issued by the Deputy Controller of Drugs for securing special licences for those drugs and the steps taken by Government to ensure uninterrupted supply of vital drugs to the consumers.

The Minister of Health and Family Welfare made a statement in regard thereto.

6. Matters Under Rule 377

(1) Shrimati Usha Verma raised a matter regarding distribution of surplus land to the poor for effective implementation of 20 Points Programme.

(2) Smt. Madhuri Singh raised a matter regarding measures to stop the felling of green trees in Purnea and other parts of Bihar.

(3) Shri Chandra Pal Shailani raised a matter regarding shortage of application forms in U.P.S.C.

(4) Shri S. T. K. Jakkalyan raised a matter regarding need for arresting the declining trend in the export of canned products to U.S.S.R.

(5) Shri V. S. Vijayaraghavan raised a matter regarding financial difficulties of Kerala Government.

(6) Shri Rajesh Kumar Singh raised a matter regarding unsatisfactory working of telephone service in Ferozabad.

(7) Shri Ajit Bag raised a matter regarding need for staying the winding up of the Dandakaranya Development Authority in West Bengal.

(8) Shri Harikesh Bahadur raised a matter regarding development of paper industry in Gorakhpur.

7. The Budget (General)—1983-84—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 7th April, 1983, continued.

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 12, 1983|Chaitra 22, 1905 (Saka)

No. 326

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 600, 605—608, 610 and 611 were orally answered. Starred Question No. 600 was postponed for further consideration. Replies to Starred Questions Nos. 598, 599, 601, 603, 604, 609, 612—617 and 496 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6873—6906, 6908—6917, 6919—6958, 6960—7031, 7033—7039, 7041—7058 and 7060—7105 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1983 published in Notification No. G.S.R. 308(E) in Gazette of India dated the 1st April, 1983.

- (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1983 published in Notification No. G.S.R. 309(E) in Gazette of India dated the 1st April, 1983.
- (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order, 1983 published in Notification No. G.S.R. 310(E) in Gazette of India dated the 1st April, 1983.
- (2) A copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/S Lucas-Tvs Limited, Madras for setting up of a new undertaking for the manufacture of fuel injection equipment, its spares, filter assembly and filter elements at Sriperumbuder, in Chingleput District, Tamil Nadu and the Order dated the 31st March, 1983 of the Central Government thereon under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969, together with an explanatory note.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1981-82.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1961:—
- (i) G.S.R. 287(E) published in Gazette of India dated the 30th March, 1983 together with an explanatory memorandum extending the validity of Notification No. 198-Customs dated the 2nd August, 1976 upto the 31st March, 1985.

- (ii) G.S.R. 293(E) and 294(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending the validity of Notification No. 200-Customs dated the 28th September, 1979 and Notification No. 71/83-Customs dated the 1st March, 1983 up to the 30th June, 1983.
- (iii) G.S.R. 295(E) and 296(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending the validity of Notification No. 179-Customs dated the 22nd August, 1979 and Notification No. 2-Customs dated the 1st January, 1979 upto the 30th June, 1983.
- (iv) G.S.R. 297(E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending the validity of Notification No. 197-Customs dated the 14th October, 1978 upto the 31st March, 1984.
- (v) G.S.R. 316(E) published in Gazette of India dated the 5th April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 241/82-Customs dated the 4th November, 1982 so as to rectify certain discrepancies in the latter notification.
- (vi) G.S.R. 318(E) published in Gazette of India dated the 6th April, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian currency or *vice-versa* in supersession of Notification No. 92-Customs dated the 1st April, 1983.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shrimati Usha Prakash Choudhari called the attention of the Minister of Labour to the reported declining trend in women's employment in a number of industries like jute, textiles etc., the retrenchment of women employees in several industries including some in the public sector and the extremely limited opportunities for jobs and for training for women and the urgent necessity to improve the situation.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

6. Matters under Rule 377

(1) Shri Krishna Prakash Tewari raised a matter regarding need for early setting up of the proposed Coach Factory at Subedarganj, Allahabad.

(2) Shri Narsing Suryawanshi raised a matter regarding need for expeditious steps to establish a steel plant at Hospet in Bellary, Karnataka.

(3) Shri Harish Rawat raised a matter regarding need for release of adequate quota of food-grains to the hilly areas of Uttar Pradesh.

(4) Shri Harihar Soren raised a matter regarding modernisation of ESI Hospital, Barbil, Orissa.

(5) Shri Era Mohan raised a matter regarding need for supply of more paddy to Tamil Nadu for saving the workers of rice mills from starvation.

(6) Shri Ramavatar Shastri raised a matter regarding need for re-classification of different cities of the country.

(7) Dr. A. U. Azmi raised a matter regarding need for an early construction of an overbridge at Jaunpur Railway Station.

(8) Shri Ajoy Biswas raised a matter regarding financial assistance for setting up a paper mill in Tripura.

7. The Budget (General)—1983-84—Demands for Grants

Discussion on Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 7th April, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 13, 1983|Chaitra 23, 1905 (Saka)

No. 327

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 618, 619, 623, 624, 626 and 627 were orally answered. Replies to Starred Questions Nos. 621, 622, 625, 628—639 and 247 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7106—7110, 7112—7123, 7125—7170, 7172—7218, 7220—7229, 7231—7263, 7265—7320, 7322—7333 and 7335—7340 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Explosives Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 248(E) in Gazette of India dated the 2nd March, 1983, under sub-section (8) of section 18 of the Indian Explosives Act, 1884.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1981-82.

- (ii) Annual Report of the Bharat Heavy Electric Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1983-84.

4. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Thirty-third Report on Paragraphs 26 and 32 of the Report of the Comptroller and Auditor General of India for the year 1980-81, Union Government (Post & Telegraphs) on Local Printing of Inland Letter Cards and construction of staff quarters at Annanagar respectively relating to the Ministry of Communications (P. & T. Board).
- (2) Hundred and Thirty-fifth Report on Action Taken by Government on the recommendations of the Committee contained in their Eighty-second Report on Badarpur Thermal Power Project—Stage II relating to the Ministry of Energy (Department of Power).

5. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Sixty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fiftieth Report on Engineering Projects (India) Ltd.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Thirtieth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled

Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in their Twenty-first Report on the Ministry of Home Affairs and Planning Commission Benefits for Scheduled Castes and Scheduled Tribes in Fifth and Sixth Five Year Plans.

7. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Agriculture to the situation arising out of drought famine and reported starvation deaths in various parts of the country and the effective measures taken in that behalf.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

8. Matters under Rule 377

(1) Shri Bheekhabhai raised a matter regarding need for connecting Udaipur and Delhi by a Superfast train.

(2) Prof. P. J. Kurien raised a matter regarding financial assistance to the State of Kerala to meet the drought situation in the State.

(3) Shri Navin Ravani raised a matter regarding direction to the Nationalised Banks to sanction loans to the people of Gujarat whose houses were destroyed in recent cyclone.

(4) Shri Digambar Singh raised a matter regarding need to improve the functioning of telephones at Mathura, Uttar Pradesh.

(5) Prof. Ajit Kumar Mehta raised a matter regarding working of Telegraph and Telecommunication services in the country.

(6) Shri Satyasadhan Chakraborty raised a matter regarding need for early reopening of the Bhaskar Textile Mills, Jharsugunda.

(7) Shri M.S.K. Sathiyendran raised a matter regarding need for providing speed boats to the Customs Collectorate at Madurai to curb the smuggling on the east coast.

(8) Shri Chaturbhuji raised a matter regarding problems of opium growers.

(9) Shri Arjun Sethi raised a matter regarding increasing cases of blindness amongst children in the country.

9. The Budget (General)—1983-84—Demand for Grant

Discussion on Demand for Grant No. 67 for which the Ministry of Irrigation is responsible commenced.

Fifty-seven cut motions (38 to 47 and 49 to 95) were moved.

The discussion was not concluded.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 15, 1983 /Chaitra 25, 1905 (Saka)

No. 328

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 640—644, 648, 649 and 651 were orally answered. Starred Question No. 655 was postponed to 22-4-1983. Replies to Starred Questions Nos. 645—647, 650, 652—654 and 656—662 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7341—7411, 7413—7438, 7440—7567 and 7569—7574 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given to Unstarred Question No. 2204 on 4th March, 1983 regarding income tax arrears in Bihar was laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given to Unstarred Question No. 5420 on 13 August, 1982 regarding annual expenditure on N.C.C. was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Chemicals and Fertilizers for 1983-84.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Industry for 1983-84.
- (3) A copy of the Aircraft (First Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 263 in Gazette of India dated the 26th March, 1983, under section 14A of the Aircraft Act, 1934 together with an Explanatory Note.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1981-82 together with Audit Report thereon.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1981-82—Union Government (Civil).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1981-82—Union Government (Defence Services).
- (6) A copy of the Union Government Appropriation Accounts (Civil) for the year 1981-82 (Hindi and English versions).
- (7) A copy of the Appropriation Accounts of the Defence Services for the year 1981-82 and Commercial Appendix thereto (Hindi and English versions).
- @(8) A copy of Notification No. 125/83-Central Excises [G.S.R. 331(E)] (Hindi and English versions) published in Gazette of India dated the 15th April, 1983 exempting copolymers of acrylonitrile used in the factory for manufacture of acrylic fibre from the whole of excise duty together with an explanatory memorandum, issued under the Central Excise Rules, 1944.

@At 5.59 P.M.

4. Reports of Public Accounts Committee

SHRI BHIKU RAM JAIN presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and Thirty-first Report on 'Revision of the format of Appropriation Accounts (Defence Services)' and Action Taken by Government on the recommendations of the Committee contained in their Sixty-third Report on 'Pre-Partition Losses and Irregularities' relating to the Ministry of Finance (Defence Division).
- (ii) Hundred and Thirty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Eighty-eighth Report on 'National Highways' relating to the Ministry of Shipping and Transport (Roads Wing).

5. Reports of Estimates Committee

SHRI BANSI LAL presented the following Reports (Hindi and English versions) of the Estimates Committee:—

- (i) Thirty-eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-fifth Report of the Committee on the Ministry of Defence—Military Engineer Services.
- (ii) Fortieth Report on Action Taken by the Government on the recommendations contained in the Thirty-third Report of the Committee on the Ministry of Planning—Department of Statistics.
- (iii) Forty-first Report on Action Taken by the Government on the recommendations contained in the Thirty-second Report of the Committee on the Ministry of Shipping and Transport—Major Ports.
- (iv) Forty-third Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report of the Committee on the Ministry of Commerce—Export Promotion.

- (v) Forty-fourth Report on Action Taken by the Government on the recommendations contained in the Nineteenth Report of the Committee on the Ministry of Finance—Department of Revenue—Direct Taxes (Wealth-Tax, Gift-Tax and Estate Duty)—Part I—Exemption Limits.

6. Reports and Minutes of Committee on Public Undertakings

SHRI MADHUSUDAN VAIRALE presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Sixty-first Report on Central Cottage Industries Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-third Report on Action Taken by Government on the recommendations contained in the Forty-first Report of the Committee on Hindustan Photo Films Manufacturing Company Limited.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Thirty-second Report on Action Taken by Government on the recommendations contained in the Twentieth Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Southern Railway.
- (ii) Thirty-fourth Report on Action Taken by Government on the recommendations contained in the Twenty-fifth Report of the Committee on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Union Territory of Delhi.

8. Statements by Ministers

*(i) The Minister of Home Affairs made a statement regarding theft of firearms from the Malkhana room of the Additional District and Sessions Judge, Ganganagar, Rajasthan.

(ii) The Minister of Commerce made a statement regarding Import and Export Policy for 1983-84.

The Minister also laid on the Table a copy of the Import and Export Policy for 1983-84—Volumes I and II (Hindi and English versions).

9. Government Bill—Introduced.

CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) BILL, 1983

The motion for leave to introduce the Bill moved by Shri Nihar Ranjan Laskar was opposed. On the motion the House divided. Ayes **70; Noes **29. The motion was accordingly adopted and the Bill was introduced.

10. Matter under rule 377

(1) Shrimati Jayanti Patnaik raised a matter regarding need to construct an additional rail line between Khurdha and Puri.

(2) Shri Ram Vilas Paswan raised a matter regarding need for nationalisation of certain cotton mills.

(3) Shri Krishan Pratap Singh raised a matter regarding need to give up the idea of shifting the planning and development wing of Fertilizer Corporation of India from Sindri, Bihar.

(4) Shri Rasa Behari Behra raised a matter regarding need for opening of a Postal Division for Kalahandi district at Bhawanipatna.

(5) Shri Virdhi Chander Jain raised a matter regarding need to supply more wheat to Rajasthan for sale from Fair Price Shops.

*Made at 3.25 P.M.

**Subject to correction.

(6) Shri B. D. Singh raised a matter regarding need for amending the rules of Prevention of Food Adulteration Act to prevent the increasing adulteration.

(7) Shri Chitta Basu raised a matter regarding need for financial assistance to the people affected by recent tornado in West Bengal.

(8) Dr. V. Kulandaivelu raised a matter regarding need for early completion of the Veeranam Project to solve the drinking water problem of Madras.

(9) Shri K. A. Rajan raised a matter regarding need for opening of a branch office of the Employees Provident Fund at Trichur, Kerala.

11. The Budget (General)—1983-84—Demands for Grants

(i) Discussion on Demand for Grant No. 67 for which the Ministry of Irrigation is responsible and the cut motions there-to moved on the 13th April, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture is responsible commenced.

One hundred seventy-one cut motions (Nos. 1, 4, 7 to 9, 48, 54 to 76, 84 to 140, 142, 143 and 181 to 263) were moved.

The discussion was not concluded.

12. Motion regarding Fifty-Seventh report of the Committee on Private Members' Bills and Resolutions

Prof. Rupchand Pal moved the following motion:—

“That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and

Resolutions presented to the House on the 12th April, 1983.”

The motion was adopted.

13. Private Members' Resolution—Under Consideration

Shri Amal Datta concluded his speech on the following resolution moved by him on the 31st March, 1983:—

“This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably.”

An Amendment was moved by Shri Satyendra Narain Sinha.

The following Members took part in the debate:—

- (1) Shri Brajimohan Mohanty
- (2) Shri Rajesh Kumar Singh
- (3) Shri Ashoke Sen
- (4) Shri Bhogendra Jha
- (5) Shri Eduardo Faleiro
- (6) Shri Satyendra Narain Sinha
- (7) Shri M. Satyanarayana Rao
- (8) Shri Jagpal Singh (*Speech Unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 18, 1983|Chaitra 28, 1905 (Saka)

No. 329

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 663, 664, 666 and 668 were orally answered. Replies to Starred Questions Nos. 665 and 669—683 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7575—7655, 7657—7659, 7661—7705, 7707—7719 and 7721—7810 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978:—
 - (i) S.O. 190(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Cauvery Sugar and Chemicals Limited, Cauvery Factory, Pettaivaytalia (Tamil Nadu).
 - (ii) S.O. 191(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Ajudhiya Sugar Mills, Raja-Ka-Sahaspur (U.P.).

- (iii) S.O. 192(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
 - (iv) S.O. 193(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Rai Bahadur Narain Singh Sugar Mills Limited, Lhaksar (U.P.).
 - (v) S.O. 194(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Shree Sitaram Sugar Company Limited, Baitalpur (U.P.).
 - (vi) S.O. 195(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Deoria Sugar Mills Limited, Deoria (U.P.).
 - (vii) S.O. 196(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Seksaria Sugar Mills Limited, Babhnan (U.P.).
 - (viii) S.O. 197(E) published in Gazette of India dated the 22nd March, 1983 regarding management of Shri Keshoraipatan Sakhari Sugar Mills Limited, Keshoraipatan (Rajasthan).
- (2) A copy of Notification No. G.S.R. 327(E) (Hindi and English versions) published in Gazette of India dated the 12th April, 1983 together with an explanatory memorandum regarding exemption to goods manufactured by Messrs Bharat Dynamics Limited for supply to the Ministry of Defence for official purposes from the whole of excise duty leviable thereon, issued under the Central Excise Rules, 1944.

4. Report and Minutes of Estimates Committee

SHRI BANSI LAL presented the Forty-fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Railways—Production Units and Minutes of the sittings of the Committee relating thereto.

5. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Sixtieth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Eighteenth Report on Khetri Copper Complex of Hindustan Copper Limited.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Thirty-first Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Pondicherry.

7. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sitzings of the House.

8. Matters under Rule 377

(1) Shri Uma Kant Mishra raised a matter regarding more financial assistance for development of Sanskrit.

(2) Shri Oscar Fernandes raised a matter regarding need for sanctioning Nuclear Power and Super Thermal Power Stations in Karnataka to meet power crisis in the State.

(3) Shri A. C. Das raised a matter regarding need for opening of an office of the South-Eastern Railway Public Service Commission at Cuttack, Orissa.

(4) Shri B. D. Singh raised a matter regarding need for effective implementation of the provisions of Civil Rights Act for removal of untouchability.

(5) Shri Harikesh Bahadur raised a matter regarding need for an enquiry into the termination of services of workers of Railway Mail Services at Gorakhpur.

(6) Shri Saifuddin Chowdhary raised a matter regarding need for financial assistance to Calcutta University for its proper development.

(7) Shri Ram Vilas Paswan raised a matter regarding need for abolition of public schools system.

(8) Shri Satyanarayan Jatiya raised a matter regarding need to declare Ramanavami as a Gazetted Holiday.

(9) Shri Chintamani Jena raised a matter regarding need for adequate power supply to the various Steel Plants.

***9. Statement by Minister**

The Minister of State in the Departments of Science and Technology, Atomic Energy, Space, Electronics and Ocean Development made a statement regarding launch of Satellite Launch Vehicle, SLV-3 — D-2.

10. The Budget (General)—1983-84—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th April, 1983, continued.

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th April, 1983).

AVTAR SINGH RIKHY.

Secretary.

*Made at 3.03 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 19, 1983|Chaitra 29, 1905 (Saka)

No. 330

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 684—688 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7811—7840, 7842—7902, 7904—7949, 7951—8026 and 8028—8043 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the *Report (Hindi version) of the National Commission on Agriculture-1976-Parts I to XV.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying Hindi version of the Report mentioned at (1) above.
- (3) A copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 137 in Gazette of India dated the 12th February, 1983, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

*The English version was laid on the Table on the 12th March, 1976.

4. Report and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Sixty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Cotton Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

5. Calling Attention

Shri Mani Ram Bagri called the attention of the Minister of Home Affairs to the reported functioning of the office of so-called Khalistan Council in Harminder Sahib, Amritsar and the reaction of the Government thereto.

The Minister of Home Affairs made a statement in regard thereto.

6. Statements by Ministers

(i) The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given on 23 February, 1983 to a Supplementary by Shri A. K. Roy on Starred Question No. 45 regarding Communal Riots.

(ii) The Deputy Minister in the Ministries of Education and Culture and Social Welfare made a statement regarding setting up of a National Committee on the celebration of Birth Centenary of Shri Nand Lal Bose.

7. Matters under Rule 377

(1) Shri Narsing Suryawanshi raised a matter regarding need for Engineering-cum-Traffic Survey for proposed metre gauge track between Chitradurga and Rayadurga.

(2) Shri Harihar Soren raised a matter regarding need for supply of adequate quota of paper at concessional rate to Orissa for Exercise Books.

(3) Shrimati Jayanti Patnaik raised a matter regarding need for setting up of a China-clay based industrial complex in Mayurbhanj district of Orissa.

(4) Shri Nityananda Misra raised a matter regarding need for more financial assistance to the State of Orissa for boosting tourism in the State.

(5) Shri Jagpal Singh raised a matter regarding need for making arrangement to make 'Bhabhad' grass available to the 'Bann' labourers in Dhar areas of Uttar Pradesh.

(6) Prof. Ajit Kumar Mehta raised a matter regarding need for financial assistance to the State of Bihar for taking effective measures against soil erosion in Samastipur, Bihar.

(7) Shri Ananda Pathak raised a matter regarding need for giving clearance to the Neorakhola Project and sanction the requisite fund for its completion.

(8) Shri Ramavatar Shastri raised a matter regarding demonstration by the National Coordination Committee of Indian Teachers Organisation in support of their demands.

8. The Budget (General)—1983-84—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th April, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 20, 1983|Chaitra 30, 1905 (Saka)

No. 331

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 704—708 and 710—712 were orally answered. Replies to Starred Questions Nos. 709, 713—717 and 719—724 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8044—8051, 8053—8110, 8112—8163, 8165—8190 and 8192—8277 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Paper (Regulation of Production) Amendment Order, 1983 published in Notification No. S.O. 286(E) in Gazette of India dated the 11th April, 1983.
 - (ii) The Paper (Control) Amendment Order, 1983 published in Notification No. S.O. 287(E) in Gazette of India dated the 11th April, 1983.

- (2) A copy of Notification No. S.O. 158(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 1983 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Ocean Development for 1983-84.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1983-84.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1981-82.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1981-82, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Bose Institute, Calcutta, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (i) of item (7) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (i) of item (8) above.
- (9) A copy of the Delhi Police (General Conditions of Service) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. F.5|80|82-Home(P) in Delhi Gazette dated the 31st March, 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1983-84.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Environment for 1983-84.

4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Thirty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifteenth Report of the Committee on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Orissa.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Xavjer Arakal—4th October to 19th October, 1982 (10th Session)

- (2) Shri Balasaheb Vikhe Patil—18th February to 4th March, 1983 and 14th March to 16th March, 1983 (11th Session)
- (3) Shri B. R. Bhagat—18th February to 4th March, 1983 (11th Session)
- (4) Shri Jitendra Prasada—14th March to 6th April, 1983 (11th Session)
- (5) Shri Chandra Shekhar—23rd October to 5th November, 1982 (10th Session); 18th February to 4th March, 1983 and 14th March to 12th April, 1983 (11th Session).

6. Presentation of Petition

Shri K. Lakkappa presented a petition signed by Shri R. C. Gupta regarding the Delhi Rent Control (Amendment) Bill, 1980 so as to make provisions also for increase in rent in accordance with rise in price index, fixation of standard rent at a rate more than Banks' lending rate of interest, termination of tenancy for non-payment of rent for three months and scrapping of Slum Clearance Act.

7. Matters under Rule 377

(1) Shri Chintamani Panigrahi raised a matter regarding need for early reopening of Orient Paper Mill, Bhaskar Textile Mill and Kalinga Tubes in Orissa.

(2) Shri Krishna Prakash Tewari raised a matter regarding need for starting a fast train between Allahabad and Lucknow.

(3) Shri N. Dennis raised a matter regarding need for setting up of a Central Honey Development Board.

(4) Shri Rajnath Sonkar Shastri raised a matter regarding increasing irregularities in certain Post Offices of District Ghazipur, Uttar Pradesh.

(5) Shri Ajit Kumar Saha raised a matter regarding need to refrain the British Airways from closing down its branch office at Calcutta.

(6) Shri Chandradeo Prasad Verma raised a matter regarding need to take effective measures to control the Sylchosis disease prevailing in the area of Chhota Nagpur due to the waste water from the nearby steel plants.

(7) Shri Ashfaq Husain raised a matter regarding need to declare Gorakhpur Surauli and Gorakhpur Thuthi Barra Roads as National Highway and financial assistance to repair these roads.

(8) Shri K. Mayathevar raised a matter regarding need for early reopening of all the degree courses in the Annamalai University Tamil Nadu.

(9) Shri Harish Rawat raised a matter regarding need for amending the provisions of Forest Conservation Act, 1980 for the development of the hilly areas of Uttar Pradesh.

8. The Budget (General)—1983-84—Demands for Grants

Discussion on Demands for Grants Nos. 61 to 63 for which the Ministry of Industry is responsible commenced.

Fifty-seven cut motions (32 to 40, 45, 46, 50 to 76 and 90 to 108) were moved.

The discussion was not concluded.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd April, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 22, 1983/Vaisakha 2, 1905 (Saka)

No. 332

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 726, 728, 730, 732 and 733 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8278—8465 and 8467—8511 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Planning for 1983-84.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour and Rehabilitation for 1983-84.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Works and Housing for 1983-84.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Sports for 1983-84.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1983-84.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Development for 1983-84.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1983-84.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1983-84.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1983-84.
- (12) A copy of Notification No. G.S.R. 330(E) (Hindi and English versions) published in Gazette of India dated the 14th April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 252/82-CE dated the 8th November, 1982 regarding effective rate of excise duty on fents and rags arising out of cotton fabrics, issued under the Central Excise Rules, 1944.

- (13) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1982 along with Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1983-84.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1983-84.
- (16) A copy of the Coinage (Standard Weight and Remedy of the Coins of Twenty Paise of hexagonal shape and Ten Paise of eight scallops both containing Magnesium 3.5 to 4 per cent and Aluminium remainder) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 218(E) in Gazette of India dated the 25th March, 1983, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1981-82.
- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Education) for 1983-84.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Culture) for 1983-84.

4. Assent to Bills

Secretary laid on the Table following two bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Delhi Municipal Corporation (Amendment) Bill, 1983.
- (2) The Delhi Administration (Amendment) Bill, 1983.

5. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Thirty-ninth Report on Procurement and utilisation of 10-ton chassis and vehicles built thereon.
- (2) Hundred and Forty-third Report on variations between budget estimates and actuals.
- (3) Hundred and Forty-fourth Report on Irregular exemptions and reliefs and Wealth escaping assessment.
- (4) Hundred and Thirty-fourth Report on Action Taken on Sixty-fourth Report of the Committee regarding Expansion of Srinagar Telephone Exchange and Arrears of Telephone Revenue.
- (5) Hundred and Thirty-sixth Report on Action Taken on Seventy-third Report of the Committee regarding Remodelling of Mughalsarai Marshalling Yard.

(6) Hundred and Thirty-seventh Report on Action Taken on Ninety-seventh Report of the Committee regarding Kandla Port Trust.

(7) Hundred and Thirty-eighth Report on Action Taken on Eighty-seventh Report of the Committee regarding Replacement of a Basic Trainer Aircraft.

6. Reports and Minutes of Estimates Committee

Shri Girdhari Lal Vyas presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

(1) Forty-sixth Report on the Ministry of Commerce (Department of Textile)—Textile Commissioner's Organisation, and Minutes of the sittings of the Committee relating thereto.

(2) Forty-seventh Report on the Ministry of Defence (Department of Defence)—Cantonments, and Minutes of the sittings of Sub-Committee on Defence|Committee relating thereto.

7. Government Bills—Introduced

(i) THE JUTE MANUFACTURES CESS BILL, 1983

The motion for leave to introduce the Bill moved by Shri Vishwanath Pratap Singh was opposed. The motion was adopted and the Bill was introduced.

(ii) THE JUTE MANUFACTURES DEVELOPMENT COUNCIL BILL, 1983

The motion for leave to introduce the Bill moved by Shri Vishwanath Pratap Singh was opposed. The motion was adopted and the Bill was introduced.

8. Matters Under Rule 377

(1) Shri Rana Vir Singh raised a matter regarding Goitre disease prevailing in Tarai areas of Uttar Pradesh.

(2) Dr. Krupasindhu Bhoi raised a matter regarding need for shifting of the electrical manufacturing units set up by BHEL at Corbett Park to some other place to restore the ecology of the Park.

(3) Shri Chandra Pal Shailani raised a matter regarding need for rehabilitation of families whose lands were acquired by Government for setting up big factories in Dhanbad, Bihar.

(4) Shri S. T. K. Jakkayan raised a matter regarding need to implement the decision taken by State Trading Corporation about entitlement of export of Salt.

(5) Shri Krishna Chandra Halder raised a matter regarding need for live telecast of important Soccer events in the country and to show video tapes of major football matches played abroad.

(6) Shri Era Anbarasu raised a matter regarding need for decentralisation of Railway region-wise for its proper functioning.

(7) Shri A. K. Roy raised a matter regarding the problems of Railway Station Masters who are on hunger strike at the residence of Railway Minister.

(8) Shri R. L. P. Verma raised a matter regarding need to improve Law and Order situation in Delhi.

(9) Shri Rajesh Kumar Singh raised a matter regarding financial assistance to the farmers whose crops were affected by the rising water of Yamuna in Mathura and Agra districts.

9. The Budget (General)—1983-84—Demands for Grants

(i) Discussion on Demands for Grants Nos. 61 to 63 for which the Ministry of Industry is responsible and cut motions thereto moved on the 20th April, 1983, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

(ii) Combined discussion on the following items of business commenced:—

* (1) Demands for Grants Nos. 10 to 12 for which the Ministry of Commerce is responsible.

* (2) Demands for Grants Nos. 104 and 105 for which the Department of Supply is responsible.

*Discussed together.

● Fifty-six cut motions (Nos. 15 to 25, 38 to 47, 49 to 63 and 72 to 91) to the Demands for Grants for which the Ministry of Commerce is responsible, were moved.

The discussion was not concluded.

10. Private Members' Bills—Introduced

(1) The Hindu Pujari Panda, Purohit Bill, 1983, by Shri Rajesh Kumar Singh.

(2) The Constitution (Amendment) Bill (Amendment of article 19, etc.), 1983, by Shri Hiralal R. Parmar.

(3) The Prevention of Formation of Regional Political Parties Bill, 1983, by Shri K. Lakkappa.

(4) The Compulsory Home-Guard Training Bill, 1983, by Shrimati Vidya Chennupati.

(5) The Compulsory Vocational Education Bill, 1983, by Shrimati Vidya Chennupati.

(6) The Equal Remuneration (Amendment) Bill (Amendment of section 10, etc.), 1983, by Shrimati Suseela Gopalan.

11. Private Members' Bill—Under Consideration

THE DECLARATION OF ASSETS AND LIABILITIES BY MEMBERS OF LOK SABHA AND RAJYA SABHA BILL, 1981 BY SHRI RAJESH PILOT

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following Members took part in the debate:—

- (1) Shri Bapusaheb Parulekar
- (2) Shri Virdhi Chander Jain
- (3) Shri Rajesh Kumar Singh
- (4) Prof. N. G. Ranga
- (5) Shri Hannan Mollah

- (6) Shri Eduardo Faleiro
- (7) Shri Krishna Kumar Goyal
- (8) Shri Girdhari Lal Vyas
- (9) Shri K. M. Madhukar
- (10) Shri Chandra Pal Shailani
- (11) Shri A. T. Patel (Speech unfinished)

The discussion was not concluded.

12. Half-and-Hour Discussion

Shri Rajnath Sonkar Shastri raised a half-an-hour discussion on the points arising out of the answer given on 15 March, 1983 to Starred Question No. 228 regarding number of gas consumers per agent.

Shri Shiv Shankar replied to the discussion.

7.16 P.M.

(Lok Sabha Adjourned Till 11 A.M. on Tuesday, the 26th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 26, 1983|Vaisakha 6, 1905 (Saka)

No. 333

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 746—748, 750 and 752 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8512—8653 and 8655—8742 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notices of by Sarvashri Ram Singh Shakya, B. D. Singh, Harikesh Bahadur, Harish Kumar Gangwar, Raghunath Verma, Bapusaheb Parulekar, Jaipal Singh Kashyap, Rajnath Sonkar Shastri, K. M. Madhukar, K. A. Rajan, Mani Ram Bagri, Trilok Chand, Jagpal Singh, Ajit Kumar Mehta and Chhotey Singh Yadav regarding failure of Government to ensure that religious places like Golden Temple, Amritsar etc. are not used in a manner to aggravate law and order situation as evidenced by the killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25-4-1983.

Shri B. D. Singh then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted.

Shri Mani Ram Bagri then moved the following motion under Rule 388:—

“That this House do suspend Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion to be moved by Shri B. D. Singh regarding killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25-4-1983.”

The motion was adopted.

Thereafter, the Speaker directed that the motion would be taken up on Wednesday, the 27th April, 1983 at 4 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.
- (3) A copy of the Chitpore Golabari Company Limited, Clive Row Investment Holding Company Limited and Andrew Yule and Company Limited (Amalgamation) Order, 1983 (Hindi and English versions) published in Notification No. S.O. 270(E) in Gazette of India dated the 31st March, 1983, under sub-section (5) of section 396 of the Companies Act, 1956.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Health and Family Welfare for 1983-84.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping and Transport for 1983-84.

- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1983-84.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1981-82.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 1981-82 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1983-84.
- (12) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1983-84.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 334(E) published in Gazette of India dated the 15th April, 1983 together with an explanatory memorandum making certain amendment to Noti-

fication No. 117-Customs dated the 9th July, 1976 so as to enlarge list of materials allowed to be imported into India free from duty against Advance Licence for export production.

- (ii) G.S.R. 335 (E) published in Gazette of India dated the 15th April, 1983 together with an explanatory memorandum regarding exemption to certain raw materials when imported into India under Import Replenishment Licences from the whole of the duty of customs.
- (iii) G.S.R. 336 (E) published in Gazette of India dated the 15th April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 64/83-Customs dated the 1st March, 1983 so as to exempt raw materials covered by Notification No. 104/83-Customs dated the 15th April, 1983 when imported into India under Import Replenishment Licences from the auxiliary duty of customs.
- (iv) G.S.R. 339 (E) published in Gazette of India dated the 16th April, 1983 together with an explanatory memorandum regarding exemption to sulphur obtained from petroleum sources from the additional duty of customs.
- (v) G.S.R. 340 (E) published in Gazette of India dated the 16th April, 1983 together with an explanatory memorandum rescinding the Notification No. 187-Customs dated the 30th July, 1982 resulting in the abolition of tariff values on certain specified varieties of dry fruits when imported into India.
- (vi) G.S.R. 341 (E) published in Gazette of India dated the 16th April, 1983 together with an explanatory memorandum making certain amendments to Notification No. 31-CUS dated the 1st March, 1983 so as to fix basic customs duty on almonds.
- (vii) G.S.R. 343 (E) published in Gazette of India dated the 20th April, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of Pound Sterling into Indian currency or *vice versa* in supersession of Notification No. 92-Customs dated the 1st April, 1983.

- (14) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1981-82—Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- (15) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1981-82 (Hindi and English versions).
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Social Welfare for 1983-84.

5. Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table statements (Hindi and English versions) of final replies of Government to the recommendations contained in Chapter V and further information supplied by Government in respect of recommendations contained in other Chapters of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Sixteenth Action Taken Report on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Hindustan Shipyard Limited.
- (ii) Seventeenth Action Taken Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in South Central Railway and award of petty contracts, parcel-booking agencies and out-agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.
- (iii) Eighteenth Action Taken Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Central Railway and award of petty contracts, parcel booking agencies and out-agencies to Scheduled Castes and Scheduled Tribes in Central Railway.

6. Report of Public Accounts Committee

Shri Satish Agarwal presented the Hundred and Forty-second Report (Hindi and English versions) of the Public Accounts Committee on Receipts of Union Territory of Delhi—Sales Tax—Falsification of Documents by a Dealer.

7. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Fifty-first Report on the Ministry of Energy—Department of Petroleum, and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-second Report on the Ministry of Industry (Department of Industrial Development)—Industrial Policy—Productivity in Industry, and Minutes of the sittings of the Committee relating thereto.

8. Reports and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Sixty-fifth Report on National Fertilizers Limited and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-ninth Report on Action Taken by Government on the recommendations contained in the Forty-fourth Report of the Committee on Bharat Heavy Electricals Limited.

9. Calling Attention

Shri Rajesh Pilot called the attention of the Minister of Works and Housing to the reported acquisition of fertile agricultural land of villages nearby Delhi at unreasonably low rate and its sale by Delhi Development Authority at excessively high price causing imbalance in prices of land and leading to great harassment to farmers by depriving them of their only source of livelihood.

The Minister of Works and Housing made a statement in regard thereto.

10. Statements by Ministers

* (i) The Minister of Home Affairs made a statement regarding incident that occurred at Amritsar on April 25, 1983.

(ii) The Minister of Works and Housing made a statement clarifying/correcting the information given on 11 April, 1983 in reply to supplementaries on Starred Question No. 578 by Shrimati Kishori Sinha regarding allotment of land in Delhi to foreign citizens of Indian origin.

11. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding restrictions imposed by Haryana Government on the export of grains out-side the State.

(2) Shri Chandradeo Prasad Verma raised a matter regarding power crisis in Bihar.

(3) Shri Krishna Prakash Tewari raised a matter regarding need for providing relief to the farmers whose crops have been destroyed by recent rains and hail-storm.

(4) Dr. A. Kalanidhi raised a matter regarding need for a judicial enquiry into the incident in which seven Customs officials lost lives at Madras.

(5) Shri K. A. Rajan raised a matter regarding need for restoration of the daily deposit collection schemes by the Banks.

(6) Shri Jaipal Singh Kashyap raised a matter regarding need for educational, social and economic development of Aonla constituency of Uttar Pradesh.

(7) Shri Chintamani Panigrahi raised a matter regarding need to take effective measures to check pollution of water of Rushikulya river from the effluents of the Jayashri Chemicals Ltd.

(8) Smt. Krishna Sahi raised a matter regarding need to solve the problems of labourers of Rori Asbestos Mines Chaibasa in the district of Singhbhum (Bihar).

*Made at 3 P.M.

12. The Budget (General)—1983-84—Demands for Grants

(I) Combined discussion on the following items of business continued:—

- * (i) Demands for Grants Nos. 10 to 12 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 22nd April, 1983.
- * (ii) Demands for Grants Nos. 104 and 105 for which the Department of Supply is responsible.

Discussion was concluded.

All the cut motions moved to the Demands for Grants for which the Ministry of Commerce is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

Both the Demands for Grants (Revenue Account) for which the Department of Supply is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were voted in full.

(II) At 6 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1983-84 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 9 for which the Ministry of Chemicals and Fertilizers is responsible;
- (2) Demands Nos. 13 to 17 for which the Ministry of Communication is responsible;
- (3) Demands Nos. 24 to 27 for which the Ministry of Education and Culture is responsible;
- (4) Demands Nos. 33 to 44 for which the Ministry of Finance is responsible;

*Discussed together.

- (5) Demands Nos. 47 to 49 for which the Ministry of Health and Family Welfare is responsible;
- (6) Demands Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible;
- (7) Demands Nos. 68 to 70 for which the Ministry of Labour and Rehabilitation is responsible;
- (8) Demands Nos. 71 and 72 for which the Ministry of Law, Justice and Company Affairs is responsible;
- (9) Demands Nos. 73 to 75 for which the Ministry of Planning is responsible;
- (10) Demand No. 76 for which the Ministry of Rural Development is responsible;
- (11) Demands Nos. 77 to 80 for which the Ministry of Shipping and Transport is responsible;
- (12) Demand No. 81 for which the Ministry of Social Welfare is responsible;
- (13) Demands Nos. 82 and 83 for which the Ministry of Steel and Mines is responsible;
- (14) Demands Nos. 84 to 87 for which the Ministry of Tourism and Civil Aviation is responsible;
- (15) Demands Nos. 88 to 92 for which the Ministry of Works and Housing is responsible;
- (16) Demands Nos. 93 to 95 for which the Department of Atomic Energy is responsible;
- (17) Demand No. 96 for which the Department of Electronics is responsible;
- (18) Demand No. 97 for which the Department of Environment is responsible;
- (19) Demand No. 98 for which the Department of Ocean Development is responsible;
- (20) Demands Nos. 99 to 101 for which the Departments of Science and Technology is responsible;
- (21) Demand No. 102 for which the Department of Space is responsible;

- (22) Demand No. 103 for which the Department of Sports is responsible;
- (23) Demand No. 106 for which Lok Sabha is responsible;
- (24) Demand No. 107 for which Rajya Sabha is responsible;
- (25) Demand No. 108 for which the Department of Parliamentary Affairs is responsible; and
- (26) Demand No. 109 for which the Secretariat of the Vice-President is responsible.

13. Government Bill—Introduced

THE APPROPRIATION (No. 3) BILL, 1983

14. Government Bill—Passed

THE APPROPRIATION (No. 3) BILL, 1983

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Shri G. M. Banatwalla

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.
6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 27, 1983|Vaisakha 7, 1905 (Saka)

No. 334

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 767—769, 772, 776, 777 and 779 were orally answered. Starred Question No. 771 was postponed to 4.5.1983. Replies to Starred Questions Nos. 766, 770, 774, 775, 778 and 780—785 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8743—8797, 8799—8900, 8902—8906 and 8908—8979 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1980-81, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1980-81.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Khadi and Village Industries Commission for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of Notification No. S.O. 176(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1983 regarding extension of period of take over of management of Messrs Carter Pooler and Company Private Limited, Calcutta, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 174(E) published in Gazette of India dated the 14th March, 1983 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
 - (ii) S.O. 233(E) published in Gazette of India dated the 28th March, 1983 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, Jammu and Kashmir, beyond five years.
 - (iii) S.O. 272(E) published in Gazette of India dated the 31st March, 1983 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukkotai, beyond five years.
- (9) A copy of the Half-yearly Report (Hindi and English versions) for the period from 1st April, 1982 to 30th September, 1982 on the activities of the Coir Board, Ernakulam, Cochin and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1983 published in Notification No. G.S.R. 293 in Gazette of India dated the 9th April, 1983.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1983 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 8th April, 1983.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1983 published in Notification No. G.S.R. 332(E) in Gazette of India dated the 15th April, 1983.
 - (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1983 published in Notification No. G.S.R. 333(E) in Gazette of India dated the 15th April, 1983.
- (13) A copy of Notification No. G.S.R. 349(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1983 together with an explanatory note making certain amendment to Notification No. 118-Customs dated the 19th June, 1980 relating to capital goods for electronics industry, under section 159 of the Customs Act, 1962.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) **Seventieth Report on Action Taken by Government on the recommendations contained in the Forty-ninth Report of the Committee—Management and Control Systems.**
- (ii) **Seventy-first Report on Bharat Aluminium Company Limited and Minutes of the sittings of the Committee relating thereto.**
- (iii) **Seventy-second Report on Hindustan Petroleum Corporation Limited and Minutes of the sittings of the Committee relating thereto.**

6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Thirty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Madhya Pradesh.

7. Calling Attention

Shri Jagpal Singh called the attention of the Minister of Communications to the reported disruption of telephone system in Delhi and other parts of the country and action taken by Government in regard thereto.

The Minister of Communications made a statement in regard thereto.

8. Matters under Rule 377

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for early completion of Broad Gauge Railway Line between Kota and Chittorgarh and to connect Begu town with this Line.

(2) Shri Chandra Pal Shailani raised a matter regarding need for providing relief to the farmers whose crops have been destroyed by recent rain and hail-storm.

(3) Shri Oscar Fernandes raised a matter regarding need for opening of T.V. Stations at Mangalore and Udipi in Karnataka.

(4) Smt. Madhuri Singh raised a matter regarding effective implementation of the 20-Point Programme in Bihar for its proper development.

(5) Prof. Ajit Kumar Mehta raised a matter regarding need to open an industrial Training Institute at Samastipur, Bihar.

(6) Shri B. D. Singh raised a matter regarding need for effective steps to curb the activities of Dr. Jagjit Singh and his supporters who demonstrated in New York at U.N. Headquarters.

(7) Shri Harish Kumar Gangwar raised a matter regarding need for adequate supply of Electricity to the farmers of Uttar Pradesh.

(8) Shri Daya Ram Shakya raised a matter regarding need for early implementation of the Demands of Railway Station Masters.

(9) Shri D. S. A. Sivaprakasham raised a matter regarding need to postpone the recovery of loans and interest from the industries which are lying closed for want of power in Tamil Nadu.

(10) Shri Bhogendra Jha raised a matter regarding conversion and construction of railway lines and new trains in Mithila region of Bihar to mollify the growing discontent of the people.

(11) Shri Satyagopal Misra raised a matter regarding need for setting up of an electric loco POH shop at Kharagpur.

9. Government Bill—Under consideration

THE FINANCE BILL, 1983

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Krishna Prakash Tewari
- (3) Shri Dileep Singh Bhuria

The discussion was interrupted by Adjournment Motion.

10. Adjournment Motion

At 4 P.M. Shri B. D. Singh moved the following motion:—

“That the House do now adjourn”.

The following Members took part in the debate:—

- (1) Shri Charan Singh
- (2) Shri R. S. Sparrow
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Era Anbarasu
- (5) Shri Dhanik Lal Mandal
- (6) Shri F. H. Mohsin
- (7) Shri Ram Jethmalani
- (8) Shri R. L. Bhatia
- (9) Shri C. T. Dhandapani
- (10) Shri Zainul Basher
- (11) Shri Indrajit Gupta
- (12) Ram Nagina Misra
- (13) Shri A. K. Roy
- (14) Shri Harikesh Bahadur
- (15) Shri Chitta Basu
- (16) Shri Chandrajit Yadav
- (17) Shri P. C. Sethi.

Shri B. D. Singh replied to the debate.

The motion was negatived.

11. Government Bill—Under Consideration

THE FINANCE BILL, 1983

Discussion on the motion for consideration of the Bill was resumed.

Shri Sontosh Mohan Dev took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

9.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th
April, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 28, 1983|Vaisakha 8, 1905 (Saka)

No. 335

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 786—788, 790, 793 and 794 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8980—9059 and 9061—9214 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) containing the decisions of the Government on the recommendations of the Working Group on eradication of leprosy.
- (2) A copy of Notification No. G.S.R. 261(E) published in Gazette of India dated the 11th March, 1983 containing Corrigendum to the English version of Notification No. G.S.R. 769(E) published in Gazette of India dated the 21st December, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (3) A copy of Agreement (Hindi and English versions) entered into between the Central Government and Government of Rajasthan under section 10 of the National Highways Act, 1956.
- (4) A copy of the *Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee, for the year 1981-82.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Transport Corporation, New Delhi, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1981-82 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1981-82.

*The Annual Report was laid on the Table on 24th February, 1983.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Audited Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts mentioned at (11) above.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1981-82.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1978-79 along with Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1979-80 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1980-81 along with Audited Accounts.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the years 1978-79, 1979-80 and 1980-81.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1981-82 together with Audit Report thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1981-82.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1981-82 together with Audit Report thereon.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

4. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and Fortieth Report on Action Taken by Government on the recommendations contained in their Sixty-seventh Report on Union Excise Duties—Semi-finished Steel Products and Beedi Workers Welfare Cess.
- (ii) Hundred and Forty-fifth Report on Delay in disposal of fired cartridge cases of high calibre.
- (iii) Hundred and Forty-sixth Report on Action Taken by Government on the recommendations contained in their Ninety-ninth Report on Union Excise Duties—Loss of revenue due to operation of time bar.
- (iv) Hundred and Forty-seventh Report on Purchase of Second-hand transport aircraft from a private firm.
- (v) Hundred and Forty-eighth Report on Introduction of a new system of weapon training.
- (vi) Hundred and Fifty-third Report on 'opening of a new automatic exchange at Bagh Bazar, Calcutta' and 'Installation of three telephone exchanges at Rail-wayapura, Ahmedabad.'

5. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Forty-eighth Report on the Ministry of Works and Housing—Drinking Water Supply and Sanitation, and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-ninth Report on the Ministry of Home Affairs—Police (Including C.B.I.), and Minutes of the sittings of the Committee relating thereto.
- (iii) Fiftieth Report on the Ministry of Works and Housing—Central Public Works Department, and Minutes of the sittings of the Committee relating thereto.

6. Report and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Sixty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Hindustan Antibiotics Limited and Minutes (Hindi and English versions) of the sittings of the Committee relating thereto.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Thirty-seventh Report on the Ministry of Finance (Department of Economic Affairs—Banking Divisions)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Syndicate Bank and credit facilities provided by the Bank for Scheduled Castes and Scheduled Tribes.

(ii) Thirty-eighth Report on the Ministry of Energy (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Commission.

8. Questions on statement by Minister

Questions were asked on the statement made on 6 April, 1983 by the Deputy Minister for Education and Culture and Social Welfare regarding need for abolition of capitation fee for admission in educational institutions.

The Minister of Health and Family Welfare and the Minister of State of the Ministries of Education and Culture and Social Welfare replied.

9. Matters under Rule 377

(1) Shri Chander Pal Singh raised a matter regarding need for improving power supply in Western Uttar Pradesh.

(2) Shri V. S. Vijayaraghavan raised a matter regarding need for providing facilities for the Handloom industry in Kerala for its proper development.

(3) Prof. P. J. Kurien raised a matter regarding allocation of adequate funds for Ernakulam-Alleppey Railway line and Alleppey-Kayamkulam Railway line.

(4) Shri Basudeb Acharya raised a matter regarding need for improving the working of the Bharat Brakes and Valves Ltd.

(5) Shri Girdhari Lal Vyas raised a matter regarding need for CBI inquiry into the violation of Rice Procurement (Levy) Order, 1981 in Rajasthan.

(6) Shri Ashfaq Husain raised a matter regarding need for implementation of separate development schemes for hilly areas, Bundelkhand region and Tarai areas of Eastern Uttar Pradesh for their proper development.

(7) Shri Krishna Chandra Pandey raised a matter regarding need for a direct train from Gorakhpur to Bombay.

(8) Smt. Geeta Mukherjee raised a matter regarding proposal of 15 per cent production cut by Jute Mills in West Bengal.

(9) Shri Satyanarayan Jatiya raised a matter regarding arrangement for the procurement of gram and payment of its price to farmers.

10. Government Bill—under consideration

THE FINANCE BILL, 1983

Discussion on the motion for consideration of the Bill moved on the 27th April, 1983, continued.

The following Members took part in the debate:—

- (1) Shri Sontosh Mohan Dev
- (2) Shri K. Ramamurthy
- (3) Shri Narayan Choubey
- (4) Shri Balasaheb Vikhe Patil
- (5) Shri Chitta Basu
- (6) Shri Tarun Gogoi
- (7) Shri Xavier Arakal

- (8) Shri V. S. Vijayaraghavan
(9) Acharya Bhagwan Dev
(10) Shri Chandra Pal Shailani
(11) Shri D. P. Yadav
(12) Prof. Satya Dev Sinha
✓ (13) Shri C. T. Dhandapani
(14) Shri Krishan Datt Sultanpuri
(15) Shri K. Lakkappa
(16) Shri Oscar Fernandes
✓ (17) Shri Girdhari Lal Vyas (Speech Unfinished)

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th April, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 29, 1983/Vaisakha 9, 1905 (Saka)

No. 336

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 810, 812, 815, 816, 818 and 819 were orally answered. Replies to Starred Questions Nos. 809, 813, 814, 817, and 821—827 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9215—9270, 9272—9274, 9276—9354 and 9356—9446 were laid on the Table.

3. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Mohd. Asrar Ahmad against the Vice-Chancellor, Aligarh Muslim University for his alleged undignified and unbecoming behaviour with him at a meeting of the Court of Aligarh Muslim University held on 26 March, 1983 at Aligarh.

On leave being granted by the House, the following motion moved by Mohd. Asrar Ahmad, was adopted:

“That the matter be referred to the Committee of Privileges with instructions to report by the first week of next session.”

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A Statement (Hindi and English versions) regarding Billing of Electricity by DESU and NDMC in pursuance of assurance given in reply to Unstarred Question No. 4944 dated 10th August, 1982 and Starred Question No. 600 dated 12th April, 1983.
- (2) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1981-82, under sub-section (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz Hotel Corporation of India Limited and Air India Charters Limited.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1981-82 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz Hotel Corporation of India Limited and Air India Charters Limited, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2), (3) and (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the Commission of Railway Safety for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1981-82.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the National Bank for Agriculture and Rural Development General Regulations, 1982 (Hindi and English versions) published in Notification No. S.O. 723(E) in Gazette of India dated the 11th October, 1982, under sub-section (5) of section 60 of the National Bank for Agriculture and Rural Development Act, 1981.
- ✓ (11) A copy of the Report (Hindi and English versions) of the Expert Committee on Replacement of Sales Tax on Vanaspati, Drugs and Medicines, Cement, Paper and Paper Board and Petroleum Products by Additional Excise Duty.
- (12) A copy of the *Review (Hindi and English versions) by the Government on the working of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1982.
- (13) (i) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1981-82, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1981-82.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

*The Annual Report was laid on the Table on the 22nd April, 1983.

- (15). (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1981-82.

5. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS laid on the Table the Minutes (Hindi and English versions) of the First to Forty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS presented the following reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Thirty-sixth Report on the Ministry of Home Affairs and Planning Commission—Special Component Plan for Scheduled Castes—Part-I.
- (ii) Thirty-ninth Report on the Ministry of Education and Culture (Department of Education)—Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Central Universities.
- (iii) Fortieth Report on the Ministry of Health and Family Welfare (Department of Health)—Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

7. Reports and Minutes of Public Accounts Committee

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Forty-ninth Report on Duty exemption allowed overlooking condition of and use.

- (2) Hundred and Fiftieth Report on Receipts of Union Territory of Delhi—Loss of Stamp Duty.
- (3) Hundred and Fifty-first Report on Manufacture of defective components for vehicles.
- (4) Hundred and Fifty-second Report on Cash assistance for export of ossein and export of Railway wagons.
- (5) Hundred and Fifty-fourth Report on Coaching Services, Railways.
- (6) Hundred and Fifty-fifth Report on Non-levy of Custom duty on confiscated car released on redemption fine.
- (7) Hundred and Fifty-sixth Report on Establishment of production facilities for an ammunition.
- (8) Hundred and Fifty-seventh Report on Revenue Demands written off by the Department.
- (9) Hundred and Fifty-eighth Report on Union Excise Duties—related person.
- (10) Hundred and Fifty-ninth Report on Customs Receipts (Non-selected paras).
- (11) Hundred and Sixtieth Report on Union Excise Duties (Non-selected paras).
- (12) Minutes relating to Procedural and General matters.

8. Reports and Minutes of Estimates Committee

Shri Girdhari Lal Vyas presented the following Reports and Minutes (Hindi and English versions) of the estimates Committee:—

- (i) Fifty-third Report on the Ministry of Health and Family Welfare, Medical Relief, Education Training and Research, and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-fourth Report on the Ministry of Defence (Department of Defence Production) Ordnance Factories, and Minutes of the sittings of the Sub-Committee on Defence Committee relating thereto.
- (iii) Minutes of the sittings of the Committee relating to Procedural and Miscellaneous Matters.

9. Reports and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Sixty-fourth Report on Action Taken by Government on the recommendations contained in the Forty-third Report of the Committee on Shipping Corporation of India Ltd.
- (ii) Sixty-eighth Report on Scooters India Ltd. and Minutes of the sittings of the Committee relating thereto.
- (iii) Seventy-third Report on Action Taken by Government on the recommendations contained in the Forty-seventh Report of the Committee on Oil Companies—Imports of Petroleum Crude and Products and Distribution of Gas.
- (iv) Seventy-fourth Report on Mazagon Dock Ltd.—Shipbuilding and Minutes of the sittings of the Committee relating thereto.
- (v) Seventy-fifth Report on National Film Development Corporation Ltd.—Financing of Films and Theatres and Minutes of the sittings of the Committee relating thereto.
- (vi) Seventy-sixth Report on Minerals and Metals Trading Corporation of India Ltd.—Export of Iron Ore and Minutes of the sittings of the Committee relating thereto.
- (vii) Seventy-seventh Report on Action Taken by Government on the recommendations contained in the Forty-sixth Report of the Committee on Electronics Trade & Technology Development Corporation Ltd.
- (viii) Minutes of the sittings of the Committee relating to Procedural and Miscellaneous Matters.

10. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education and Culture and Social Welfare to the situation arising out of the reported strike of Primary School Teachers in Delhi and action taken by the Government in the matter.

The Minister of State of the Ministries of Education and Culture and Social Welfare made a statement in regard thereto.

11. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd May, 1983.

12. Government Bill—Under Consideration

THE FINANCE BILL, 1983

Discussion on the motion for consideration of the Bill moved on the 27th April, 1983, continued.

The following Members took part in the debate:—

~~(1) Shri Girdhari Lal Vyas.~~

(2) Shri Harish Kumar Gangwar.

(3) Shri Rajiv Gandhi

(4) Shri Chandrajit Yadav

The discussion was not concluded.

13. Motion Regarding Fifty-Eighth Report of the Committee on Private Members' Bills and Resolutions

Prof. Rupchand Pal moved the following motion:—

“That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1983.”

The motion was adopted.

14. Private Members' Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Amal Datta on the 31st March, 1983 and an amendment thereto moved on the 15th April, 1983, continued:—

“This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States, and, therefore, resolves that the relevant provisions of the Constitution be amended suitably.”

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy.
- (2) Prof. N. G. Ranga
- (3) Shri C. T. Dhandapani
- (4) Shri Virdhi Chander Jain.
- (5) Shri R.L.P. Verma.
- (6) Prof. Narain Chand Parashar.
- (7) Shrimati Jayanti Patnaik.
- (8) Shri Ram Singh Yadav (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd May, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 2, 1983|Vaisakha 12, 1905 (Saka)

No. 337

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 828—830 and 832—834 were orally answered. Starred Question No. 831 was postponed to 9-5-1983. Replies to Starred Questions Nos. 835—847 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9447—9589, 9591—9652 and 9654—9677 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 323(E) published in Gazette of India dated the 8th April, 1983 regarding fixation of maximum retail selling price of Anhydrous Ammonia, under Fertiliser (Control) Order, 1957.
 - (ii) G.S.R. 326(E) published in Gazette of India dated the 12th April, 1983 regarding appointment of officers working in the Central Fertilizer Quality Control and Training Institute, Faridabad, as Inspectors of Fertilisers under Fertiliser (Control) Order, 1957.

- (2) A copy of the Food Corporation of India (Staff) (Eighty-fifth Amendment) Regulations, 1982 (Hindi and English versions) published in Notification No. 22/F.No. 6-1/76-IC dated the 12th February, 1983, under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (4) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 303(E) in Gazette of India dated the 31st March, 1983 together with corrigendum thereto published in Notification No. G.S.R. 347(E) in Gazette of India dated the 20th April, 1983, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (5) A copy of Notification No. G.S.R. 337(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1983 containing corrigenda to Notification No. G.S.R. 40(E) dated the 27th January, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1973-74.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1974-75.

- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1978-79.
- (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b) and (c) of item (6) above.
- (8) A copy of Notification No. 135/83-CE [G.S.R. 371 (E)] (Hindi and English versions) published in Gazette of India dated the 30th April, 1983 together with an explanatory Memorandum regarding Central Excise Duty Rebate for excess production of sugar during May-September, 1983, issued under the Central Excise Rules, 1944.

4. Matters under Rule 377

(1) Shri Kamal Nath raised a matter regarding legislation for banning of obscene advertisements in magazines etc.

(2) Shri Chandra Pal Shailani raised a matter regarding installation of a low power T.V. transmitter at Mathura and early construction of relay centre at Agra.

(3) Smt. Madhuri Singh raised a matter regarding financial assistance to the people engaged in shellac industry for its proper development.

(4) Shri Chhotey Singh Yadav raised a matter regarding need for construction of a bridge over Ganga river at Rajghat, Kannauj (Uttar Pradesh).

(5) Shri Harikesh Bahadur raised a matter regarding financial assistance to the people affected by recent hail-storms in Gorakhpur (Uttar Pradesh).

(6) Shri Virdhi Chander Jain raised a matter regarding need for making drinking water scheme from Rajasthan Canal to solve the drinking water problem in Rajasthan.

(7) Prof. Ajit Kumar Mehta raised a matter regarding need for inclusion of research on betel leaves in 20 point programme.

5. Government Bill—passed

THE FINANCE BILL, 1983

Discussion on the motion for consideration of the Bill moved on the 27th April, 1983 continued.

The following Members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri P. Namgyal
- (3) Shri N. Soundarajan
- (4) Shri A. C. Das
- (5) Prof. Ajit Kumar Mehta
- (6) Shri Bhiku Ram Jain
- (7) Shri Satish Agarwal
- (8) Shri G. M. Banatwalla
- (9) Shri Ram Singh Yadav
- (10) Shri Ratansinh Rajda *and*
- (11) Shri Charan Singh

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted

Clauses 5 to 7 were adopted, as amended.

Clauses 8 to 14 were adopted.

Clauses 15 to 18 were adopted, as amended.

Clause 19 was adopted.

Clause 20 was adopted, as amended.

Clauses 21 to 23 were adopted.

Clauses 24 to 26 were adopted, as amended.

Clauses 27 to 31 were adopted.

Clauses 32 and 33 were adopted, as amended.

Clauses 34 and 35 were adopted.

Clauses 36 and 37 were adopted, as amended.

Clause 38 was adopted.

Clauses 39 to 41 were adopted, as amended.

Clauses 42 to 58 were adopted.

Clause 59 was adopted, as amended.

The First, Second, Third, Fourth and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

(1) Prof. Madhu Dandavate

(2) Prof. Rupchand Pal

(3) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill, as amended, was passed.

7.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd May, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 3, 1983|Vaisakha 13, 1905 (Saka)

No. 338

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 848, 849, 853, 855, 856, 861 and 865 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9678—9747, 9749—9774, 9776—9821, 9823—9853 and 9855—9908 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions):—
 - (i) Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1981.
 - (ii) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1981.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1981-82, together with Accounts and the Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Children's Film Society, India, Bombay, for the year 1981-82.
- (3) A copy of Memorandum (Hindi and English versions) regarding activities of the Children's Film Society, India, Bombay.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) and (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1981-82.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 327 published in Gazette of India dated the 23rd April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 123/81-Central Excises, dated the 2nd June, 1981 regarding sale of goods in the Domestic Tariff Area by Free Trade Zones.
 - (ii) G.S.R. 355(E) and 356(E) published in Gazette of India dated the 27th April, 1983 together with an explanatory memorandum regarding exemption to Polypropylene staple fibre and tow, Polypropylene spun yarn and Polypropylene blended yarn from payment of Central Excise duty, upto the 31st October, 1983.

4. Minutes of Committee on Papers laid on the Table

Shrimati Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Thirteenth Report.

5. Report of Committee on Papers laid on the Table

Shrimati Krishna Sahi presented the Thirteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

6. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Twelfth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Government Bills—Introduced

(i) THE VEGETABLE OILS CESS BILL, 1983

The motion for leave to introduce the Bill moved by Rao Birendra Singh was opposed. The motion was adopted and the Bill was introduced.

(ii) THE NATIONAL OILSEEDS AND VEGETABLE OIL DEVELOPMENT BOARD BILL, 1983

8. Matters Under Rule 377

(1) Shri Skariah Thomas raised a matter regarding construction of a broad gauge Railway line between Kottayam and Madurai.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to provide barbed fencing around Army firing range at Pokharan (Rajasthan).

(3) Shri Chintamani Jena raised a matter regarding payment of compensation to the heirs of workers who died in the Kalinjar medium irrigation dam project.

(4) Shrimati Jayanti Patnaik raised a matter regarding need to broadcast regular programmes of religious teachings from Oriya Bhagavat and other religious books from All India Radio.

(5) Dr. A. Kalanidhi raised a matter regarding negotiation between management and unions for settlement of wages in Central Public Sector Enterprises.

(6) Shri Atal Behari Vajpayee raised a matter regarding talks with Primary Teachers who are on strike.

(7) Shri Somnath Chatterjee raised a matter regarding sanction of payment of overtime to the employees of India Government Mint, Calcutta.

(8) Shri Ashfaq Husain raised a matter regarding measures to control floods in Gorakhpur and Basti districts of Uttar Pradesh.

(9) Shri Mohanlal Patel raised a matter regarding need for increasing the speed of trains in Bhavnagar and Rajkot divisions and introduction of super-fast trains between Delwara and Ahmedabad.

(10) Shri Chander Pal Singh raised a matter regarding compound interest charges by banks on loans given to small farmers.

(11) Shri Chandradeo Prasad Verma raised a matter regarding facilities and payment of wages to canteen workers equal to those of Central Government employees.

9. Government Bills—passed

(i) THE AFRICAN DEVELOPMENT BANK BILL, 1983

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

(1) Shri Somnath Chatterjee

(2) Smt. Geeta Mukherjee

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) THE CENTRAL INDUSTRIAL SECURITY FORCE
(AMENDMENT) BILL, 1983

The motion for consideration of the Bill was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the debate:—

(1) Prof. Rupchand Pal

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08P.M.]

(2) Shri M. Satyanarayana Rao

(3) Shri Indrajit Gupta

(4) Shri S. A. Dorai Sebastian

(5) Dr. A. Kalanidhi

(6) Shri Mool Chand Daga

(7) Shri Harikesh Bahadur

(8) Shri Chandra Pal Shailani

(9) Shri Rajesh Kumar Singh

(10) Shri Viridhi Chander Jain

(11) Shri Chitta Basu

(12) Shri Keyur Bhushan

(13) Prof. Narain Chand Parashar

(14) Shri Somnath Chatterjee

(15) Shri Girdhari Lal Vyas

(16) Shri Hira Lal R. Parmar

(17) Shri Chaturbhuj

(18) Shri Ram Pyare Panika

Shri Nihar Ranjan Laskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nihar Ranjan Laskar.

The motion was adopted and the Bill was passed.

10. Statement by Minister

The Minister of Energy made a statement regarding show of gas in the well drilled in Razole (Andhra Pradesh).

11. Government Bill—Under Consideration

THE CANTONMENTS (AMENDMENT) BILL, 1982

The motion for the consideration of the Bill was moved by Shri K. P. Singh Deo.

Shri Amal Datta took part in the debate. His speech was not concluded.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Buta Singh presented the Forty-fifth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th May, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 4, 1983|Vaisakha 14, 1905 (Saka)

No. 339

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 872—877 were orally answered. Replies to Starred Questions Nos. 869, 870 and 878—890 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9909—9923, 9925—9974, 9976—9979, 9981—10086, 10088—10110, 10112—10121, 10123—10140 and 10140-A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 234(E) published in Gazette of India dated the 28th March, 1983 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.
 - (ii) S.O. 271(E) published in Gazette of India dated the 31st March, 1983 regarding extension of period of take over of management of Messrs Indian Rubber Manufacturers Limited, Calcutta, beyond five years.

- (iii) S.O. 289(E) published in Gazette of India dated the 12th April, 1983 regarding extension of period of take over of management of Messrs Inchek Tyres Limited, Calcutta, beyond five years.
- (2) A copy of Notification No. S.O. 282(E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1983 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (i) of item (3) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (i) of item (4) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951:—
- (i) The All India Services (Leave) Amendment Rules, 1983 published in Notification No. G.S.R. 338 in Gazette of India dated the 30th April, 1983.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 20th April, 1983.

- (iii) The Indian Police Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 345(E) in Gazette of India dated the 20th April, 1983.
- (iv) The Indian Police Service (Pay) Second Amendment, Rules, 1983 published in Notification No. G.S.R. 346(E) in Gazette of India dated the 20th April, 1983.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section (3) of the Commissions of Inquiry Act, 1952:—
- (i) Report of the Commission of Inquiry set up to enquire into the circumstances leading to the death of Jathedar Santokh Singh and one other person.
- (ii) Memorandum of Action taken on the findings of the above Report.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 350(E) published in Gazette of India dated the 22nd April, 1983 together with an explanatory memorandum rescinding Notification No. 160-Customs dated the 20th July, 1977.
- (ii) G.S.R. 351(E) published in Gazette of India dated the 23rd April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to include the places bearing survey numbers 286, 297, 299 and 301 within the jurisdiction of Kandla Free Trade Zone for the purposes of exemption of customs duty.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 352(E) to 354(E) published in Gazette of India dated the 27th April, 1983 together with an explanatory memorandum regarding Excise duty concessions to new and expansion project of sugar factories.

- (ii) G.S.R. 357(E) to 359(E) published in Gazette of India dated the 27th April, 1983 together with an explanatory memorandum regarding Central Excise Duty Changes and exemptions announced by the Finance Minister in Lok Sabha on the 27th April, 1983 while moving the Finance Bill, 1983 for consideration.
- (9) A copy of the Wild Life (Protection) Licensing (Additional Matters for Consideration) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated the 13th April, 1983, under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1983, passed by Lok Sabha on the 26th April, 1983.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

***6. Calling Attention**

Shri Mani Ram Bagri called the attention of the Minister of Industry to the reported collection of a large sum of money by Messrs Lohia Machines Ltd., Kanpur as advance for booking of Vespa-XE scooters even though the factory is not yet ready and the demand for cancellation of the firm's licence.

The Minister of Industry made a statement in regard thereto.

[Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.]

*From 12.08 P.M. to 1.01 P.M. and from 2.05 P.M. to 2.55 P.M.

7. Motion regarding Forty-fifth Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 3rd May, 1983.”

An amendment moved by Dr. Subramaniam Swamy was withdrawn by leave of the House.

The motion was adopted.

8. Statements by Minister

@(i) The Minister of Home Affairs made a statement regarding incident that occurred at Patiala on 2nd May, 1983.

@@(ii) The Minister of Home Affairs made a statement regarding situation in Assam.

9. Matters under Rule 377

(1) Shri Krishna Chandra Pandey raised a matter regarding setting up of a coach factory at Gorakhpur.

(2) Shri V. S. Vijayaraghavan raised a matter regarding need for change in the Indian Explosives Act.

(3) Dr. Krupasindhu Bhoi raised a matter regarding setting up of a Thermal Power Station in Orissa.

(4) Shri Narsing Suryawanshi raised a matter regarding need for a Television Studio in Karnataka.

(5) Shri Krishna Chandra Halder raised a matter regarding need for introduction of E.M.U. Coaches in Bardwan-Asansol Railway section and construction of second foot-bridge at Bardwan Station.

(6) Shri Rajesh Kumar Singh raised a matter regarding need to improve the train services on Agra-Mathura-New Delhi section.

@Made at 3.04 P.M.

@@Made at 3.05 P.M.

(7) Shri H. N. Bahuguna raised a matter regarding discontent among the people of Arunachal Pradesh because of non-availability of adequate essential consumer goods and non-payment of compensation for acquired land.

(8) Shri Baburao Paranjpe raised a matter regarding need for opening of a big factory in Jabalpur, Madhya Pradesh.

(9) Shri Narayan Choubey raised a matter regarding central assistance for solving drinking water problem in Midnapur and Kharagpur towns of West Bengal.

10. Government Bill—under consideration

THE CANTONMENTS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on the 3rd May, 1983, continued:—

The following Members took part in the debate:—

(1) Shri Amal Datta

(2) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

11. Discussion under Rule 193

Shri Ram Swarup Ram raised a discussion on the problems of agricultural labour.

The following Members took part in the debate:—

(1) Prof. Rupchand Pal

(2) Smt. Vidya Chennupati

(3) Shri Trilok Chand

(4) Shri Sunder Singh

(5) Shri Suraj Bhan

(6) Shri Krishan Datt Sultanpuri

(7) Shri P. K. Kodiyan

(8) Shri Mool Chand Daga

(9) Shri Ashfaq Husain

- (10) Shri Banwari Lal
- (11) Shri Chitta Basu
- (12) Shri Hiralal R. Parmar
- (13) Shri Nityananda Misra
- (14) Shri Girdhari Lal Vyas
- (15) Shri Virdhi Chander Jain

Shri Veerendra Patil replied to the discussion.

The discussion was concluded.

12. Half-an-hour discussion

Shri Madhavrao Scindia raised a half-an-hour discussion on the points arising out of the answer given on 5 April, 1983 to Starred Question No. 502 regarding employment of children in hazardous jobs.

Shri Veerendra Patil replied to the discussion.

8.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th May, 1983)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, May 5, 1983|Vaisakha 15, 1905 (Saka)

No. 340

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 891—893 and 897—900 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10141—10294, 10297—10322 and 10324—10375 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 320 in Gazette of India dated the 16th April, 1983 issued under section 47 of the Indian Railways Act, 1890.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 8A of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (i) The Kandla Dock Workers (Regulation of Employment) Amendment Scheme, 1982 published in

Notification No. S.O. 226 in Gazette of India dated the 1st January, 1983 together with corrigendum thereto published in Notification No. S.O. 1750 in Gazette of India dated the 2nd April, 1983.

- (ii) The Mormugao Dock Workers (Regulation of Employment) Amendment Scheme, 1982 published in Notification No. S.O. 227 in Gazette of India dated the 1st January, 1983 together with corrigendum thereto published in Notification No. S.O. 1748 in Gazette of India dated the 2nd April, 1983.
 - (iii) The Calcutta Dock Workers (Regulation of Employment) Amendment Scheme, 1983 published in Notification No. S.O. 457 in Gazette of India dated the 22nd January, 1983 together with corrigendum thereto published in Notification No. S.O. 1749 in Gazette of India dated the 2nd April, 1983.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (4) A copy of Agreement (Hindi and English versions) entered into between the Central Government and Government of Orissa under section 10 of the National Highways Act, 1956.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1981-82 together with the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1981—Volumes I—III.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi University, Delhi, for the year 1981.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1981-82 together with Audit Report thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1981-82.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1981-82.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1981-82.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet, for the year 1981-82 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1978-79.

- (b) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1979-80.
- (c) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1980-81.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Passports (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 12th April, 1983, under sub-section (3) of section 24 of the Passports Act, 1967.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1979-80.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1980-81 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1980-81.
- (24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) and (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1979-80.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1980-81.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) and (26) above.
- *(28) A copy of Notification No. 140/83-Central Excises, [G.S.R. 376(E)] (Hindi and English versions) published in Gazette of India dated the 5th May, 1983 together with an explanatory memorandum regarding modification of exemption scheme for small scale manufacturers of cosmetics and toilet preparations, issued under the Central Excise Rules, 1944.

*At 6.45 P.M.

4. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Chandra Shekhar—13th April to 10th May, 1983 (11th Session).
- (2) Dr. Karan Singh—26th April to 10th May, 1983 (11th Session).

5. Report of Committee of Privileges

Shri R. R. Bhole presented the Fourth Report (Hindi and English versions) of the Committee of Privileges.

6. Calling Attention

Dr. Subramaniam Swamy called the attention of the Minister of Railways to the situation arising out of the reported large scale malpractices indulged in recruitment by the Railway Service Commission, Bombay.

The Minister of Railways made a statement in regard thereto.

7. Matters under Rule 377

(1) Shri Madhavrao Scindia raised a matter regarding need for socio-economic steps to find a permanent solution for the eradication of dacoity.

(2) Shri Krishna Prakash Tewari raised a matter regarding need for inclusion of Allahabad under D.P.A.P. Scheme for its proper development.

(3) Shri Digambar Singh raised a matter regarding early construction of a 'Kisan Nivas' in Delhi.

(4) Shri Ahmed Mohammed Patel raised a matter regarding financial assistance to Gujarat for proper implementation of drinking water supply schemes.

(5) Smt. Kishori Sinha raised a matter regarding need for propagation and development of 'Bajjika' language.

(6) Shri Sushil Bhattacharya raised a matter regarding need for widening and raising of tunnels connecting northern and southern sides of Asansol.

(7) Shri Rajesh Pilot raised a matter regarding need for improving the lot of 'Gurjar Bakharwalan' in Jammu and Kashmir.

(8) Shri T. S. Negi raised a matter regarding need for equal opportunities for all in education.

[Lok Sabha adjourned at 1.10 P.M. and reassembled at 2.21 P.M.]

8. Government Bill—Under Consideration

THE CANTONMENTS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on the 3rd May, 1983, continued.

The following Members took part in the debate:—

- (1) Acharya Bhagwan Dev
- (2) Shri Jagpal Singh
- (3) Shri R. S. Sparrow
- (4) Shri H. N. Bahuguna
- (5) Smt. Geeta Mukherjee
- (6) Shri Krishan Datt Sultanpuri
- (7) Shri Jairam Verma
- (8) Dr. Subramaniam Swamy
- (9) Shri Nandi Yellaiah
- (10) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

9. Discussion Under Rule 193

Dr. Subramaniam Swamy raised a discussion on the statement made by the Minister of Home Affairs in the House on 4 May, 1983 regarding situation in Assam.

The following Members took part in the debate:—

- (1) Shri Sontosh Mohan Dev
- (2) Shri Somnath Chatterjee
- (3) Shri C. M. Stephen
- (4) Shri H. N. Bahuguna
- (5) Shri Tarun Gogoi
- (6) Shri Jaipal Singh Kashyap
- (7) Shri Rajesh Pilot
- (8) Shri Ram Jethmalani
- (9) Shri Nurul Islam
- (10) Smt. Geeta Mukherjee
- (11) Shri Ebrahim Sulaiman Sait

Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

@10. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on 28th April, 1983, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1984 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Dr. Sankata Prasad
- (2) Shri Syed Rahmat Ali
- (3) Shrimati Pratibha Singh
- (4) Dr. (Shrimati) Sathiavani Muthu
- (5) Dr. Harekrushna Mallick
- (6) Shri Nirmal Chatterjee
- (7) Shri Kalyan Roy

@At 6.45 p.m.

(ii) That at its sitting held on the 28th April, 1983, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1984 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri M. S. Ramachandran
- (2) Shri Narendra Singh
- (3) Shri Mahendra Mohan Mishra
- (4) Shri Syed Sibtey Razi
- (5) Shri Abdul Rehman Sheikh
- (6) Shri Hari Shankar Bhabhra
- (7) Shri Manubhai Patel

(iii) That at its sitting held on the 28th April, 1983, Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1984, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri V. C. Kesava Rao
- (2) Shri Leonard Solomon Saring
- (3) Shri H. Hanumanthappa
- (4) Shri Bijoy Krishna Handique
- (5) Shri Piare Lall Kureel urf Piare Lall Talib Unnavi
- (6) Shri Scato Swu
- (7) Shri Gulam Mohi-ud-Din Shawl
- (8) Shri Dinesh Goswami
- (9) Shri Alexander Warjri
- (10) Shri V. Gopalsamy

(iv) That at its sitting held on the 4th May, 1983, Rajya Sabha passed the Merchant Shipping (Amendment) Bill 1982, passed by Lok Sabha on the 13th October, 1982, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

@11. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Merchant Shipping (Amendment) Bill, 1982, which had been returned by Rajya Sabha with amendments.

8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th May, 1983)

AVTAR SINGH RIKHY.
Secretary.

@At 6.45 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 6, 1983 | Vaisakha 16, 1905 (Saka)

No. 341

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 912, 913-A, 916, 917, 919, 920, 922, 924 and 926 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10376—10609, 10609-A, 10609-B and 10609-C were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given to Unstarred Question No. 7377 on 15 April, 1983 regarding misappropriation of excise duty by Excise employees was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948:—
 - (i) The National Cadet Corps Rules, 1948 published in Notification No. 289 in Gazette of India dated the 19th February, 1949 with amendments incorporated upto 1st May, 1982.

- (ii) The National Cadet Corps (Girls Division) Rules 1949 published in Notification No. S.R.O. 451 in Gazette of India dated the 18th March, 1950 with amendments incorporated upto 7th December, 1977.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1980-81 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1980-81.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1980-81 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1980-81.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1981-82 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1981-82.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1980-81.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1980-81 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1980-81.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1981-82 along with Audited Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1981-82.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1981-82.
- (11) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Rubber Board, Kottayam, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1981-82.

- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 362(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum rescinding Notification Nos. 90/82-Central Excises dated the 28th February, 1982, 3/83-Central Excises dated the 1st January, 1983, 4/83-Central Excises dated the 1st January, 1983 and 27/83-Central Excises dated the 25th February, 1983.
 - (ii) G.S.R. 363(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum regarding exemption to bare aluminium wires finer than 3.25 mm (10 SWG) from the whole of the duty of excise leviable thereon.
 - (iii) G.S.R. 364(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum regarding exemption to bare copper wires of 0.315 (30 SWG) and finer (thinner) than 0.315 mm. from the whole of the duty of excise leviable thereon.
 - (iv) G.S.R. 365(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum making certain amendments to Notification No. 81/83-Central Excises dated the 1st March, 1983 so as to make the excise duty exemptions under Notification No. 135/83-Central Excises, No. 137/83-Central Excises and No. 138/83-Central Excises dated the 30th April, 1983, inapplicable in respect of sugar, bare aluminium wires finer than 3.25 mm. (10 SWG) and bare copper wires of 0.315 (30 SWG) and finer (thinner) than 0.315 mm (30 SWG) which are produced or manufactured in a free trade zone and brought to any other place in India.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1981-82, under section 12-A of the Central Silk Board Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1981-82.

(14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Minutes of Committee on Private Members' Bills and Resolutions

SHRI G. LAKSHMANAN laid on the Table Minutes (Hindi and English versions) of the Fifty-third to Fifty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Minutes of Committee on Absence of Members

SHRI P. V. G. RAJU laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 15th April, 1983 and 2nd May, 1983.

6. Report of Committee on Petitions

SHRI R. L. BHATIA presented the Thirteenth Report (Hindi and English versions) of the Committee on Petitions.

7. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the 9th and 10th May, 1983.

*(ii) The Minister of State in the Departments of Science and Technology, Atomic Energy, Space, Electronics and Ocean Development made a statement regarding the arrival of the first batch of enriched uranium from France.

8. Government Bill—under consideration

THE CANTONMENTS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on the 3rd May, 1983, continued:—

The following Members took part in the debate:—

(1) Shri Mool Chand Daga

*Made at 3 P.M.

- (2) Shri Suraj Bhan
- (3) Shri M. Satyanarayana Rao
- (4) Shri Virdhi Chander Jain

[Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.18 P.M.]

- (5) Shri Girdhari Lal Vyas

Shri K. P. Singh Deo replied to the debate. His speech was not concluded.

The discussion was not concluded.

9. Motion regarding Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions

Prof. Rupchand Pal moved the following motion:—

“That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1983.”

The motion was adopted.

10. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of Article 324, etc.*) by Shri K. Ramamurthy.
- (2) The Indian Penal Code (Amendment) Bill, 1983, (*Omission of section 309, etc.*) by Shri Mool Chand Daga.
- (3) The protection of Physicians and Surgeons (Civil and Criminal Immunity) Bill, 1983, by Shri Mool Chand Daga.
- (4) The Agriculturists' Loans (Amendment) Bill, 1983, (*Amendment of section 4*) by Prof. Madhu Dandavate.
- (5) The Prevention of Corruption (Amendment) Bill, 1983, (*Omission of section 6*) by Prof. Madhu Dandavate.
- (6) The Representation of the People (Amendment) Bill, 1983, (*Omission of section 9A*) by Shri Mool Chand Daga.
- (7) The Constitution (Amendment) Bill, 1983 (*Amendment of Seventh Schedule*) by Shri K. Ramamurthy.

(8) The Representation of the People (Amendment) Bill, 1983, (*Amendment of section 16, etc.*) by Shri K. Ramamurthy.

(9) The Constitution (Amendment) Bill, 1983, (*Amendment of Article 155, etc.*) by Shri M. M. Lawrence.

(10) The Constitution (Amendment) Bill, 1983, (*Amendment of article 19*) by Shri M. M. Lawrence.

(11) The Constitution (Amendment) Bill, 1983, (*Amendment of article 31B*), by Shri M. M. Lawrence.

(12) The Anti-Hoarding and Profiteering Bill, 1983, by Shri M. M. Lawrence.

(13) The Indian contract (Amendment) Bill, 1983, (*Substitution of section 72*) by Shri Navin Ravani.

(14) The Police (Repeal) Bill, 1983, by Shri Chitta Basu.

(15) The Scrutiny by Parliament of Private Companies Loans Bill, 1983, by Shri K. Lakkappa.

(16) The Provision of Relief to Indigent Persons Bill, 1983 by Shri K. Lakkappa.

(17) The Youth Self-Employment Generation Bill, 1983 by Shri Kusuma Krishna Murthy.

(18) The Societies Registration (Amendment) Bill, 1983 (*Amendment of Preamble, etc.*) by Shri Kusuma Krishna Murthy.

*(19) The Indian Nationals Abroad (Representation in Parliament) Bill, 1983, by Dr. Subramaniam Swamy.

*(20) The Regulation and Control on Organising of Eye-Camps Bill, 1983, by Dr. Vasant Kumar Pandit.

11. Private Members' Bill—withdrawn

THE DECLARATION OF ASSETS AND LIABILITIES BY MEMBERS OF LOK SABHA AND RAJYA SABHA BILL, 1981 BY SHRI RAJESH PILOT

Further discussion on the motion for consideration of the Bill moved on the 22nd April, 1983, continued:—

The following Members took part in the debate:—

(1) Shri H. N. Bahuguna

(2) Shri Harish Kumar Gangwar

(3) Acharya Bhagwan Dev

*At 5.30 P.M.

- (4) Shri Satyendra Narain Sinha
- (5) Shri Kusuma Krishna Murthy
- (6) Shri Jagpal Singh
- (7) Shri Brajimohan Mohanty
- (8) Shri Narayan Choubey
- (9) Shri Giridhar Gomango
- (10) Prof. Madhu Dandavate
- (11) Shri Mool Chand Daga
- (12) Shri R. L. P. Verma
- (13) Shri Sontosh Mohan Dev
- (14) Shri Nihar Ranjan Laskar

Shri Rajesh Pilot replied to the debate.

The motion for leave to withdraw the Bill was opposed.

On the motion the House divided. Ayes *44; Noes *15.

Accordingly, the motion was adopted and the Bill was withdrawn.

12. Private Members' Bill—under consideration

THE PROMOTION OF A CASTELESS AND RELIGION- LESS SOCIETY BILL, 1982 BY SHRIMATI VIDYA CHENNUPATI

The motion for consideration of the Bill was moved by Shrimati Vidya Chennupati. Her speech was not concluded.

The discussion was not concluded.

13. Half-an-hour discussion

Shri Jaipal Singh Kashyap raised a half-an-hour discussion on the points arising out of the answer given on 17th March, 1983 to Starred Question No. 269 regarding Jawaharlal Nehru University.

Smt. Sheila Kaul replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th May, 1983).

AVTAR SINGH RIKHY.
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 9, 1983|Vaisakha 19, 1905 (Saka)

No. 342

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 932, 937, 940 and 941 were orally answered. Replies to Starred Questions Nos. 933—936, 938, 939, 942—951 and 831 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10610—10842 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Co-operative Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1981-82-Part-II (Administration and Finance).
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1981-82 along with Audited Accounts.
(ii) A statement regarding Review by the Government on the working of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1981-82.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Special Organising Committee for IX Asian Games 1982, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Special Organising Committee for IX Asian Games 1982, for the year 1981-82.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of Notification No. G.S.R. 295(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1983, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (14) A copy of Notification No. G.S.R. 724 (Hindi and English versions) published in Gazette of India dated the 12th August, 1982 approving the Madras Port Safety Regulations, 1981 framed by the Board of Trustees of the Port of Madras in exercise of the powers conferred by the Major Port Trust Act, 1963, under sub-section (4) of section 124 of the said Act.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (14) above.
- (16) A statement (Hindi and English versions) (i) correcting the reply given on 16th July, 1982 to Unstarred Question No. 1395 by Prof. Ajit Kumar Mehta regarding stagnation in the rank of Junior Warrant Officers of Radar Fitter Trade in I.A.F., and (ii) giving reasons for delay in correcting the reply.
- (17) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1977-78.
 - (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1981-82.
- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1981-82.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Central Health Service Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 689(E) in Gazette of India dated the 13th November, 1982 issued under proviso to article 309 of the Constitution.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1981-82.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1981-82 along with Audited Accounts.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (24) above.
- (26) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1978-79.
- (b) (i) Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1979-80.
- (c) (i) Annual Report (Hindi and English versions) of the Central Council for Homoeopathy, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1980-81.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1977-78.
- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1978-79.
- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1979-80.
- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1980-81.
- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (29) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the period from 1st July, 1981 to 30th June, 1982 along with Accounts and the Audit Report thereon, under Clause 10 of the Statutory Order regarding setting up of the Narmada Control Authority.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1981-82.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) A copy of the Life Insurance Corporation of India (Class III and Class IV Employees) Pay (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 360 (E) in Gazette of India dated the 30th April, 1983, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (34) A copy of the Report of the Comptroller and Auditor General of India for the year 1981-82—Union Government (Railways) (Hindi and English versions), under article 151(1) of the Constitution.
- (35) A copy of Appropriation Accounts, Railways, for the year 1981-82, Part-I—Review (Hindi and English versions).
- (36) A copy of Appropriation Accounts, Railways, for the year 1981-82—Part-II—Detailed Appropriation Accounts (Hindi and English versions).
- (37) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1981-82 (Hindi and English versions).
- (38) A statement (Hindi and English versions) correcting certain information contained in Notification No. 135/83*—Central Excises, dated the 30th April, 1983 [G.S.R. 371 (E)].

4. Direction issued by the Speaker under the Rule of Procedure

Secretary laid on the Table a copy of Direction 118A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Eighteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report of Railway Convention Committee

Shri D. L. Baitha presented the Eighth Report (Hindi and English versions) of the Railway Convention Committee on 'Action taken by Government on the recommendations contained in the Fifth Report of the Committee on review of the working and financial results of the railways during Fifth Plan period (1974—78) and during 1978—80 and targets and achievements with regard to freight and passenger traffic during the Fifth Plan period (1974—78) and during 1978—80'.

*The Notification was laid on the Table on 2nd May, 1983.

@7. CALLING ATTENTION

Shrimati Usha Prakash Choudhari called the attention of the Minister of Agriculture to the reported difficulties being faced by farmers due to withering away of orange trees on account of shortage of water and disease of trees in Vidharbha region of Maharashtra and need for Central Government to provide maximum help to them in the matter.

The Minister of Agriculture made a statement in regard thereto.

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.]

8. GOVERNMENT BILLS—INTRODUCED

- (i) THE LEPERS (DELHI, ANDAMAN AND NICOBAR ISLANDS, LAKSHADWEEP, DADRA AND NAGAR HAVELI AND CHANDIGARH REPEAL) BILL, 1983**
- (ii) THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1983**

9. MATTERS UNDER RULE 377

(1) Shri R. S. Sparrow raised a matter regarding need for enquiry into the report published in Caravan under the caption 'Did the Army Chief blackmail the Prime Minister.'

The Minister of Defence replied.

(2) Prof. Narain Chand Parashar raised a matter regarding need for setting up of Museum and Libraries at district and State levels for housing literature relating to freedom struggle.

(3) Shri Virdhi Chander Jain raised a matter regarding release of water from the Mahi river to Barmer and Jalore district of Rajasthan for irrigation purposes.

(4) Shri Narsing Suryawanshi raised a matter regarding need for providing railway facilities in Bidar district of Karnataka.

@From 12.25 P.M. to 1 P.M. and from 2.07 P.M. to 2.50 P.M.

(5) Shri Madhavrao Scindia raised a matter regarding re-settlement of ex-servicemen in Vajay Nagar, Arunachal Pradesh.

(6) Shri B. D. Singh raised a matter regarding need to propagate the teachings of 'Sant Kabir'.

(7) Shri Harikesh Bahadur raised a matter regarding non-availability of kerosene in rural areas.

(8) Shri Chandradeo Prasad Verma raised a matter regarding early appointment of Chairman and Managing Director in Heavy Engineering Corporation, Ranchi.

(9) Shri Ananda Pathak raised a matter regarding reported disbanding of Physiological Research Cell at Darjeeling.

(10) Shri A. K. Roy raised a matter regarding need for improving services of taxi scooters in Delhi.

10. GOVERNMENT BILL—PASSED

THE CANTONMENTS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on the 3rd May, 1983, continued:—

Shri K. P. Singh Deo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 157 were adopted.

Clauses 158 and 159 were adopted, as amended.

Clause 160 was adopted.

In regard to insertion of New Clause 160A, Shri R. Venkataraman moved the following motion under Rule 388:—

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject-matter of the clause to which

it relates, in its application to the Government amendment*, for amending Section 284 of the Cantonments Act, 1924, for inserting in that section a provision for laying of bye-laws before each House of Parliament, to the Cantonments (Amendment) Bill, 1982, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 160A was adopted.

Clauses 161 to 167 were adopted.

Consequential amendment No. 2 for renumbering clauses 160A to 167 was adopted.

Clause 1, the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. P. Singh Deo.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Ramavatar Shastri
- (3) Shri R. Venkataraman

The motion was adopted and the Bill, as amended, was passed.

11. Discussion under Rule 193

Dr. Subramaniam Swamy raised a discussion on the statement made by the Minister of Home Affairs in the House on 4 May, 1983 regarding incident that occurred at Patiala on 2 May, 1983.

The following Members took part in the debate:—

- (1) Smt. Gurbrinder Kaur Brar
- (2) Shri Satyasadhan Chakraborty
- (3) Prof. Narain Chand Parashar

*Amendment No. 1.

- (4) Shri Krishna Kumar Goyal
- (5) Shri R. L. Bhatia
- (6) Swami Indervesh
- (7) Shri Chandrajit Yadav
- (8) Shri Virdhi Chander Jain
- (9) Shri R. S. Sparrow
- (10) Shri Chitta Basu
- (11) Acharya Bhagwan Dev
- (12) Smt. Geeta Mukherjee
- (13) Shri Keyur Bhushan
- (14) Shri Harikesh Bahadur
- (15) Shri A. K. Roy

Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

12. Half-an-hour discussion

Shri K. Lakkappa raised a half-an-hour discussion on the points arising out of the answer given on 23rd March, 1983 to Starred Question No. 355 regarding rise in prices of cars.

Shri Narayan Datt Tiwari replied to the discussion.

10.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th May, 1983).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 10, 1983|Vaisakha 20, 1905 (Saka)

No. 343

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 952, 953 and 956—958 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10843—11075 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding value of import contemplated in 1983-84, in pursuance of an assurance given on the 5th April, 1983 while replying to the discussion on the Demands for Grants of the Ministry of Defence for 1983-84.
- (2) A copy of Notification No. S.O. 355(E) (Hindi and English versions) published in Gazette of India dated the 6th May, 1983 directing that the provisions of section 21 and section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of an industry or service specified in the Schedule to notification, under sub-section (3) of section 22A of the said Act.

- (3) A copy of the Employees' Provident Funds (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 321 in Gazette of India dated the 16th April, 1983, under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) A copy of Notification No. S.O. 1808 (Hindi and English versions) published in Gazette of India dated the 9th April, 1983 containing Order determining the ratio of trade apprentices to workers, other than unskilled workers in the building and furniture trade group, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959:—
- (i) The Oil and Natural Gas Commission (Conduct, Discipline and Appeal) (Amendment) Regulations, 1982 published in Notification No. 17(7)|81-Reg. in Gazette of India dated the 18th September, 1982.
- (ii) The Oil and Natural Gas Commission (Pay and Allowances) Amendment Regulations, 1982 published in Notification No. 17(23)|79-Reg. in Gazette of India dated the 21st August, 1982.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks Federation, Bombay, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Land Development Banks Federation, Bombay, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Land Development Banks Federation, Bombay, for the year 1981-82.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation, New Delhi, for the year 1981-82.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1981-82.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Co-operative Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Co-operative Limited, New Delhi, for the year 1981-82.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1981-82.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year 1979-80.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year 1979-80 together with Audit Report thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
- (i) Statement No. XXIV-Third Session, 1980.
- (ii) Statement No. XVII-Fourth Session, 1980.
- (iii) Statement No. XVIII-Fifth Session, 1981.

- (iv) Statement No. X-Seventh Session, 1981.
 - (v) Statement No. IX-Eighth Session, 1982.
 - (vi) Statement No. V-Ninth Session, 1982.
 - (vii) Statement No. IV-Tenth Session, 1982.
 - (viii) Statement No. II-Eleventh Session, 1983.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1981 to 31st August, 1982.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1981 to 31st August, 1982.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the period from July, 1981 to March, 1982.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the period from July, 1981 to March, 1982.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1981-82.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Aligarh Muslim University, Aligarh, for the year 1981-82, Annual Report and Audited Accounts of the Delhi University, Delhi, for the year 1981-82 and Annual Report and Audited Accounts of the North Eastern Hill University, Shillong, for the year 1981-82.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1981-82.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1981-82.

*The Annual Report was laid on the Table on 24th February, 1983.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1981-82.
- (ii) A copy of Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1981-82.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1981-82.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (a) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Studies, Bombay, for the year 1978-79.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1979-80 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Studies, Bombay, for the year 1979-80.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1978-79.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1978-79 together with Audit Report thereon.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1979-80.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (c) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (d) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1981-82.

- (e) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research New Delhi, for the year 1978-79, 1979-80, 1980-81 and 1981-82.
- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A statement (Hindi and English versions) correcting the reply given on 3rd May, 1983 to Unstarred Question No. 9815 by Shri Nihal Singh regarding housing facilities for employees of Indo-Burma Petroleum Company Limited.
- (40) A Statement (Hindi and English versions) correcting the reply given on 6th May, 1983 to Unstarred Question No. 10583 by Shri A. K. Roy regarding deficits shown in State Budgets.
- (31) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation, for the year 1983-84, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1981-82.
- (43) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Finance Commission (Salaries and Allowances) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 379(E) in Gazette of India dated the 6th May, 1983 issued under the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (45) A copy of the Delhi Sales Tax (First Amendment) Rules, 1983 (Hindi and English versions) published

in Notification No. F. 4(21)83-Fin(G) in Delhi Gazette dated the 14th March, 1983, under section 72 of the Delhi Sales Tax Act, 1975.

- (46) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (45) above.
- (47) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 366(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum extending the validity of Notification No. 157-Customs dated the 26th May, 1982 upto 31st March, 1984.
 - (ii) G.S.R. 367(E) published in Gazette on India dated the 30th April, 1983 together with an explanatory memorandum extending the validity of Notification No. 76-Customs dated the 31st March, 1978 upto 31st March, 1984.
 - (iii) G.S.R. 368(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum extending the validity of Notification No. 80/82-Customs dated the 1st March, 1982 upto 31st July, 1983.
 - (iv) G.S.R. 369(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum extending the validity of Notification No. 4-Customs dated the 30th April, 1983 upto 31st March, 1984.
 - (v) G.S.R. 370(E) published in Gazette of India dated the 30th April, 1983 together with an explanatory memorandum making certain amendments to Notification No. 89-Customs dated the 30th March, 1981 so as to extend concessional customs duty on Primiphos Methyl 25 per cent wdp.
- (48) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year ended 31st March, 1982 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (50) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1981-82.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1981-82 together with Audit Report thereon.

- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

4. Minutes of Committee on Petitions

Shri Chandra Pal Shailani laid on the Table Minutes (Hindi and English versions) of Thirty-eighth to Fortieth, Forty-third, Forty-fourth and Forty-sixth Sitzings of the Committee on petitions.

5. Statement of Railway Convention Committee

Shri Tayyab Hussain laid on the Table English and Hindi versions of the statement showing action taken by Government on the recommendations contained in Chapter I and final reply in respect of the recommendation contained in Chapter V of the Sixth Report of the Railway Convention Committee on action taken by Government on the recommendations contained in the Third Report of the Railway Convention Committee on Review of Existing Rules of Allocation of Railway Expenditure to Capital and Revenue Accounts, Depreciation Reserve Fund, Development Fund and Accident Compensation, Safety and Passenger Amenities Fund.

6. Messages From Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1983, passed by Lok Sabha on the 2nd May, 1983.
- * (ii) That at its sitting held on the 9th May, 1983, Rajya Sabha agreed without any amendment to the African Development Bank Bill, 1983, passed by Lok Sabha on the 3rd May, 1983.
- * (iii) That at its sitting held on the 10th May, 1983, Rajya Sabha agreed without any amendment to the Central Industrial Security Force (Amendment) Bill, 1983, passed by Lok Sabha on the 3rd May, 1983.

7. Assent to Bill

Secretary laid on the Table the Appropriation (No. 3) Bill, 1983, passed by the Houses of Parliament during the current session and assented to.

*AT 6.05 P.M.

8. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Nineteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Calling Attention

Prof. Madhu Dandavate called the attention of the Minister of Finance to the reported massive marine fraud by two Delhi based industrialists of Jain Shuddha Vanaspati involving allegedly deliberate sinking of two ships carrying fictitious cargo to make a fraudulent insurance claim to the tune of Rs. 24 crores and the action taken by Government in the matter.

The Deputy Minister of Finance made a statement in regard thereto. L

10. Statement by Minister

The Minister of State in the Ministry of Communication made a statement regarding registration for telephones by freedom fighters under priority category and scheme for payment of freedom fighter's pension through Post Office Savings Bank.

11. Government Bills—Introduced

- (i) THE BANKING LAWS (AMENDMENT) BILL, 1983
- (ii) THE DANGEROUS MACHINES (REGULATION) BILL, 1983
- (iii) THE MINES (AMENDMENT) BILL, 1983

12. Matters Under Rule 377

(1) Smt. Madhuri Singh raised a matter regarding need for construction of an over-bridge at the railway crossing Vanmankhi (Bihar) and provision of other essential amenities at the Railway Station.

(2) Smt. Jayanti Patnaik raised a matter regarding need for opening of an archaeological circle office in Orissa to maintain ancient monuments.

(3) Shri Chintamani Jena raised a matter regarding need for opening of certain offices of Railways in Orissa.

(4) Shri Rasa Behari Behra raised a matter regarding need for stopping the use of Indraprastha Indoor Stadium for cultural and Musical Programmes.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(5) Shri Lakshman Mallick raised a matter regarding need to take effective measures to control the hazards of pesticides.

(6) Shri Pasala Penchalaiah raised a matter regarding need to develop Krishna Patnam Port in Andhra Pradesh.

(7) Shri K. Kunhambu raised a matter regarding financial assistance to Kerala for solving drinking water problem in the State.

(8) Shri Rajesh Kumar Singh raised a matter regarding penalty charged for affixing photographs on the driving licences in Delhi during the extended period.

(9) Shri Krishna Chandra Pandey raised a matter regarding need to establish industries based on Molasses at Khalilabad district of Basti (Uttar Pradesh) for solving unemployment problem.

(10) Shri Harish Kumar Gangwar raised a matter regarding need to issue a licence for setting up of a Cooperative Sugar Mill in Puwayan, District Shahjahanpur (Uttar Pradesh).

(11) Shri Bapusaheb Parulekar raised a matter regarding need for strict implementation of Hindi in Government offices.

(12) Shri Ajoy Biswas raised a matter regarding need to release more quota of foodgrains and to provide financial assistance to the flood affected people of Tripura.

(13) Shri R. P. Yadav raised a matter regarding need for early completion of power projects in Bihar.

(14) Shri Saifuddin Chowdhary raised a matter regarding need for reopening of the Birla Mills in Delhi.

(15) Shri Era Anbarasu raised a matter regarding levy of 'Entry Tax' by Tamil Nadu Government on entry of goods into local areas of the State.

(16) Shri Ramavatar Shastri raised a matter regarding need to solve problems of Railway workers.

(17) Shri Ratansinh Rajda raised a matter regarding exorbitant escalation in the rent by Bombay Port Trust.

(18) Shri Sheo Sharan Verma raised a matter regarding need for development of areas under Machalishahar constituency of Uttar Pradesh.

13. Amendments made by Rajya Sabha to Government Bill— Amendments Agreed to

THE MERCHANT SHIPPING (AMENDMENT) BILL, 1982

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Z. R. Ansari:—

“Enacting Formula

- (1) That at page 1, line 1, for the word ‘Thirty-third’ the word ‘Thirty-fourth’ be substituted.”

“Clause 1

- (2) That at page 1, line 4, for the figure ‘1982’ the figure ‘1983’ be substituted.”

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Z. R. Ansari.

The motion was adopted and the amendments were agreed to.

14. Motion

Discussion on the following motion moved by Shri P. Venkatasubbaiah on the 5th November, 1982, continued:—

“That this House takes note of the Twenty-ninth, Thirtieth and Thirty-first Reports of the Union Public

Service Commission for the periods from 1st April, 1978 to 31st March, 1979, 1st April, 1979 to 31st March, 1980 and 1st April, 1980 to 31st March, 1981 respectively, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein laid on the Table of the House on 26th February, 1981, 18th September, 1981 and 28th April, 1982 respectively.'

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Prof. Narain Chand Parashar
- (3) Shri Ram Singh Yadav
- (4) Shri Bapusaheb Parulekar
- (5) Shri Sontosh Mohan Dev
- (6) Shri G. M. Banatwalla
- (7) Shri Y. S. Mahajan
- (8) Shri P. K. Kodiyan
- (9) Shri Chandra Pal Shailani
- (10) Shri Girdhari Lal Vyas
- (11) Shri Mool Chand Daga
- (12) Shri Sunder Singh (*Speech unfinished*)

The discussion was not concluded.

15. Calling Attention

Shri Satyasadhan Chakraborty called the attention of the Minister of Information and Broadcasting to the reported unauthorised entry of Transnational Information Corporations into our country and incidence of direct contacts being established by them with sections of Indian Press and action taken by Government in the matter.

The Minister of State of the Ministry of Information and Broadcasting made a statement in regard thereto.

16. Contempt of the House

The Deputy Speaker informed the House that a visitor calling himself Ram Sarup shouted slogans and threw a piece of cloth containing some printed matter thereon on the floor of the House from the Visitors' Gallery at about 14.50 hours earlier in the day. On interrogation by Watch and Ward Officer, he had made a statement but had not expressed any regret for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Mallikarjun was adopted:—

“This House resolves that the person calling himself Ram Sarup, son of Shri Gainda Lal, who shouted slogans at about 14.50 hours today and threw a piece of cloth containing some printed matter thereon from the Visitors' Gallery on the floor of the House, and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be let off with a stern warning on the rising of the House today.”

(LOK SABHA ADJOURNED SINE DIE AT 6.07 P.M.)

AVTAR SINGH RIKHY,
Secretary.